# Factual and Action taken Report

# Of the

# Committee Constituted by Hon'ble NGT

# In

# Original Application 41/2024(CZ) (O.A.No.09/2024 - PB); Dr. Krishna Pratap Singh V/s MoEF & CC and Others

# INDEX


| Sr. No. | Particular | Page No. |
|---|---|---|
| 1. | Report of Joint Committee | 01 - 48 |
| 2. | **Annexure- R-1**<br>Nomination of Officials from concerning departments | 49-50 |
| 3. | **Annexure-R-2**<br>List of participants of meeting convened for consultation with applicant and departments | 51-52 |
| 4. | **Annexure-R-3**<br>Letter given by applicant on dt. 29-04-2024 | 53-56 |
| 5. | **Annexure-R-4**<br>Notifications of Keolodev National Park, Bharatpur dt. 13-10-2015 and 19-07-2019 | 57-120 |
| 6. | **Annexure-R-5**<br>Supreme court orders for felling of tress in TTZ area dt. 08-05-2015, 29-01-2021 and 09-11-2022 | 121-153 |
| 7. | **Annexure-R-6**<br>Letter from Regional Office, RSPCB, Bharatpur dated 25.04.2024 seeking report of felling of trees from Local District Administration and Forest Department Bharatpur | 154 |
| 8. | **Annexure-R-7**<br>Reply submitted by Forest Department vide letter dated 29-04-2024 | 155-161 |

**Report of the Joint Committee in compliance of direction of Hon'ble NGT (National Green Tribunal) (CZ), Bhopal; in the matter of Original Application 41/2024 (CZ) (O.A. No. 09/2024 - PB) vide order dated 01-04-2024; Dr. Krishna Pratap Singh V/s MoEF & CC and Others**

Dr. Krishan Pratap Singh resident of 63/210C, Kush Kunj Nagar, Chawli Near COD, Agra-282001, Uttar Pradesh had filed letter petition with the allegation of felling of number of trees and shrubs in Taj Trapezium Zone (TTZ) in Keoladev National Park Bharatpur, Rajasthan without permission. That the forest of Keoladev National Park Bharatpur has a major role in the environmental protection as it is situated on Agra – Jaipur National Highway (NH-21) in Taj Trapezium Zone (TTZ) area, especially for air pollution because of the trees and its wetland character. It is alleged that during the construction of Kaccha Path (trail) around the inside boundary wall and other ponds in Keoladev National Park, many species of native trees, in large number, have been cut in a large area of national park.

**1)** The specific issues/objections raised by petitioner/applicant:-

- That, felling of the many numbers of tree and scrubs in the Keoladev National Park Bharatpur Rajasthan State of India without any permission from Hon'ble Supreme Court as per the order on the writ petition number (Civil): 13381/1984, M.C Mehta v/s Union of India, date: 8/05/2015, 11/12/2019 and 29/01/2021 respectively.
- During the construction of Kaccha Path (trail) around the inside boundary wall and others ponds in the Keoladev National Park, many species in many numbers of native trees has been cut off in a large area of national park. The main species are Salvadora persica (मिस्वाक), Salvadora oleoides (बडापीलू), Mitragyna parvifolia (देशीकदंब) Ziziphus mauritiana (बेर), Prosopis cineraria (छोकराखेजड़ी), Cappparis Cipariai (हीस) Capparis dessidua (करीत), Holoptelea integrifolia (पापड़ी), Nilotica acacia (देशीबबूल), Azadirachta indica (नीम), Crateva magna (वरना).

- An application written by the applicant to the Chairman of Taj Trapezium Zone (TTZ) Authority /Commissioner of Agra on date 16th June 2023 about the cutting of trees in the number of hundreds. The Chairman of Taj Trapezium Zone (TTZ) Authority/Commissioner of Agra issued a letter on date 22nd June 2023 on behalf of applicant's complained application to District Magistrate of Bharatpur Rajasthan. The District Magistrate of Bharatpur Rajasthan is also the member of Taj Trapezium Zone (TTZ) Authority.

  District Magistrate of Bharatpur Rajasthan, the member of Taj Trapezium Zone (TTZ) Authority submitted the reply to the Chairman of Taj Trapezium Zone (TTZ) Authority/Commissioner of Agra on date 30thJune 2023 with the signature of Manas Singh, Deputy Conservator of Forest (Wildlife) Bharatpur Rajasthan. In this reply they did not mention that they have any permission for cutting trees as required in Taj Trapezium Zone (TTZ) area from Hon'ble Supreme Court as per the order on the writ petition number (Civil): 13381/1984, M.C. Mehta vs Union of India, date: 8/05/2015 respectively 11/12/2019 and 29/01/2021.

  Again The Chairman of Taj Trapezium Zone (TTZ) Authority/ Commissioner of Agra issued a second letter on date 14th July 2023 to District Magistrate of Bharatpur Rajasthan, the member of Taj Trapezium Zone (TTZ) Authority.

**2)** Considering the issues raised by the applicant, Hon'ble NGT passed following order on 01st April 2024:

In view of the issues/objections made in the application, NGT form a Joint Committee consisting of:-

*i. Collector, Bharatpur, Rajasthan.*

*ii. One representative from Rajasthan State Pollution Control Board.*

**3)** Further, the committee was directed :

*"to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support. "*

**4)** Accordingly, following officer were appointing from concerned departments for the joint visit-

i. Sh. Ravi Kumar, Sub Divisional Officer, Bharatpur, District Bharatpur, Rajasthan. (as representative of the District Collector, Bharatpur Rajasthan)

ii. Sh. Umesh Kumar, Regional Officer, Rajasthan State Pollution Control Board (RSPCB), Regional Office, Bharatpur Rajasthan.**(Copy of nomination letters are enclosed as *Annexure –R-1*)**

**5)** Looking into the issues, a meeting and discussion was convened on 25-04-2024 in the office premises of DCF (Wild Life), Keoladev National Park, Bharatpur, with the committee members, representatives of the Forest (wild Life) and the complainant. After deliberations, it was decided then and there by the committee to inspect the area to assess the status of activity of felling of trees. Subsequently, the area under question was visited by the committee along with the complainant and representative of the Department of Forest (wild Life). After the visit of the Keoladev National Park, Bharatpur, on 25-04-2024, the applicant submitted an application on 29-04-2024 via e-mail regarding site visit dt. 25-04-2024 and requested to inspect the Keoladev National Park again to visit the remaining sites that had not been visited during the visit on 25-04-2024. Therefore, date 02-05-2024 has been decided to visit again by the committee. This report is being filed by the aforementioned Joint Committee after conducting the field visit on 25-04-2024 and 02-05-2024. **(List of participants in meetings dt. 25-04-2024 & 02-05-2024 are attached as Annexure–R-2 and applicant letter dt. 29-04-2024 is enclosed as Annexure–R-3)**

## 6) Background

### a. Keoladev National Park:

Keoladev National Park is a forest area situated in District Bharatpur, Rajasthan. The Government of India, Ministry of Environment, Forest and Climate Change issued a draft notification for ESZ-Eco Sensitive Zone-Keoladev National Park vide Notification dt. 13-10-2015 and Final Notification declaring Eco Sensitive Zone around Keoladeo National Park issued by MOEF & CC vide Notification dated 19-07-2019. Keoladeo National Park is situated at the confluence of the Gambhir and Banganga rivers in Bharatpur district, Rajasthan (27°07′06″N - 27°12′02″N and 77°29′05″E - 77°33′ 09″E) spread over an area of 28.73 square kilometers. It is a low lying area in the flood plains of the rivers Banganga and Gambhir which are tributaries of river Yamuna. It is situated about 180 kilometres from Delhi, along the Delhi – Jaipur Highway, 50 kilometres from Agra, and 2 kilometers South East of Bharatpur;

- This National Park, locally known as Ghana, is a mosaic of grasslands, woodlands, wood land swamps and wetlands. The National Park has significant international ecological importance and it has been declared as a Ramsar site in 1981 and a World Heritage site in 1985. The National Park is often referred to as Bird's Paradise and acts as a major wintering area for migratory birds from Central Asia including for rare and endangered central population of the Siberian Crane. The Keoladeo National Park has significant conservation values as it supports a vast array of flora and fauna which forms important tropic components in ecological pyramids. The wetland regulates the climate of the surrounding area and recharges the groundwater aquifer of the area. The wetland is a centre for ornithological recreation as it provides habitat for many migratory and native birds. It is a wetland of international and national importance;

- Keoladeo National Park is rich in biodiversity consisting of diverse habitats for 375 avian species including 140 species of waterfowl, 372 species of plants, 34 species of mammals, 57 species of fish, 14 species of snakes, 5 species of lizards, 3 species of Geckos, 7 species of turtles, 8 species of amphibians, 71 species of butterflies, more than 16 species of dragonflies and 8 species of spiders. The Keoladeo National Park falls in the Punjab plains biotic province of semi-arid bio-geographical zone, which is a flat dry area of the Indus-Yamuna watershed. The vegetation of the National Park is a blend of xerophytes and semi–xerophytes consisting predominantly of desi babool (Acacia nilotica), Capparis decidua, C. sepiaria, kadam (Mitragyna parviflora), kejri (Prosopis cineraria), pilu (Salvadora oleoides), jamun (Syzygium cumini) and Zizyphus sp. The most widespread grasses in the National Park are Paspalum distichum, Paspalidium punctatum, Cynodon dactylon, Desmostachya bipinnata, Dicanthium annulatum and Vetiveria zizanioides. Kadam (Mitragyna parviflora) trees, distributed in scattered pockets, dominate large sized trees and the woodland, while thorny Acacia sp. and Prosopis juliflora shrubs dominate shrub lands. The major plant species found in woodland are Mitragyna parviflora, Syzygium cumini, Acacia nilotica, Salvadora sp., Capparis sp. and Zizyphus sp. Altogether, the National Park supports 372 plant species which includes 96 aquatic plants;
- AND WHEREAS, nilgai (Boselaphus tragocamelus), feral cattle (Bos taurus) and chital (Cervus axis) area bundant while sambar (Cervus unicolor) is rare species recorded from this protected area. Small Indian mongoose (Herpestes javanicus), small Indian civet (Viverricula indica), striped hyaena (Hyaena hyaena), Indian hedgehog (Hemiechinus micropus), Indian porcupine (Hystrix indica) and hog deer (Axis porcinus) are very rarely sighted. Two lesser cats the Jungle cat (Felis chaos) and fishing cat (Prionailurus viverrinus) and two civets viz. common palm civet (Paradoxurus hermaphroditus) and small Indian civet (Viverricula indica) are found in the protected area;

- Extent and boundaries of the Eco-sensitive Zone: The Eco-sensitive Zone shall be to an extent of 500 meters to 1.5 kilometres around the boundary of Keoladeo National Park, and the area of the Eco-sensitive Zone is 25.61 square kilometres.
- Directions for the felling of trees, as per notification for regulated activities:
  a) There shall be no felling of trees in the forest, government, revenue, or private lands without the prior permission of the competent authority in the state government.
  b) The felling of trees shall be regulated in accordance with the provisions of the concerned Central or State Act and the rules made thereunder.
  c) Boundary description of Keoladeo National Park and its Eco-Sensitive Zone:- The boundaries of the Eco-sensitive Zone for Keoladeo National Park will be 1.5 km towards the south, South-East and South-West boundary and 500 metres towards North, North-East, East, West and North-West boundary around the notified limits.

**(Notification dt. 13-10-2015, 19-07-2019 Attached at annexure-R-4).**

## b. Taj Trapezium Zone (TTZ):

- Taj Trapezium Zone (TTZ) is a defined area of 10,400 sq. km around the Taj Mahal to protect the monuments from air pollution. The Supreme Court of India passed an order on December 30, 1996.
- The Ministry of Environment, Forest and Climate Change (MoEF & CC, formerly MoEF), vide Gazette Notification No. 258, dt. 17.05.1999, number S.O. 350(E), has constituted the Taj Trapezium Zone Pollution (Prevention and Control) Authority and defined the geographical limits of Taj Trapezium Zone in the shape of trapezoid. Area lying in the Agra Division of the State of Uttar Pradesh and in the Bharatpur Division of the State of Rajasthan. The total area of District Bharatpur and Deeg covered under TTZ is 2580 sq. km. 8-Tehsils/Parts of Tehsil of Bharatpur and Deeg district fall under Taj Trapezium Zone (TTZ) Area {i.e., tehsil Bharatpur (complete), Kumher

(Partial), Rupbas (complete), Deeg (Partial), Kaman (Partial), Nadbai (Partial), Weir (Partial) and Bayana (Partial)}.

**Hon'ble supreme court order regarding felling of trees in the TTZ area: -**

- The Hon'ble Supreme court had passed order in the matter of felling of trees in TTZ (WP (Civil) No. 13381/1984, MC Mehta V/s Union of India & Ors.) on dt. 08-05-2015 and stated that-

  **"***the Chairman, TTZ Authority (Divisional Commissioner, Agra is the ex-official Chairman) will take effective steps to ensure that no falling of trees within the areas falling in TTZ takes place without first obtaining permission of this Hon'ble Court".*
- The Hon'ble Supreme court had passed order dt. 29-01-2021 stated that-

  *"As regards the general exemption from order dated 08.05.2015 for felling and disposal of diseased, dry, fallen and uprooted trees in the TTZ area, we are of the view that if any authority or person wishes to remove and dispose of diseased, dry and fallen or uprooted trees in the TTZ urea, they shall make an application to the Central Empowered Committee giving an exact description and location of the fallen trees that are intended to be removed. The CEC shall thereupon visit the site and inspect the trees and grant or deny permission and report the same to this Court. The report shall be placed before the Court along with the application made by the persons who intend to remove trees. Interlocutory applications are disposed of accordingly."*
- The Hon'ble Supreme court had passed order dt. 09-11-2022 stated that-

  *"the Chairman, Taj Trapezium Zone (Divisional Commissioner, Agra) will take all necessary measures to ensure that no felling of trees takes place within the area falling in TTZ without first obtaining permission of this Hon'ble Court;"*

  ***(copy of the Hon'ble Supreme Court order dt.* 08-05-2015 and 29-01-2021, 09-11-2022 *is attached at Annexure-R-5)***

**7). Factual Observations-**

Alleged area for felling of trees comes/falls under Keoladev National Park, Bharatpur.

**a. During the visit of the joint committee on 25.04.2024**, the concerned area of forest in Keoladev National Park, Bharatpur, where felling of trees allegations were alleged, was visited to ascertain the status of felling of trees. There are the following locations that were visited for involvement in the felling of trees:

i. 1st site/location is Barso Tiraha, Keoladev National Park, Bharatpur.
ii. 2nd location/site is Jatoli Patch, Keoladev National Park, Bharatpur.
iii. 3rd site/location is near Mandir, Keoladev National Park, Bharatpur.
iv. 4th site /location is Aghapur Naswariya, Keoladev National Park, Bharatpur.

**b. During the visit of the joint committee on 02.05.2024**, the following locations were visited for involvement in the felling of trees:

v. 5th location is Block "O" , Keoladev National Park, Bharatpur.
vi. 6th location is Block "O" , Diggi (kaccha pond) Area in Keoladev National Park, Bharatpur.
vii. 7th location is Aghapur Chowki area (Aghapur Chowki to Ramnagar Chowki, 4-5 km), Keoladev National Park, Bharatpur.
viii. 8th location is Ramanagar Chowki area, Keoladev National Park, Bharatpur.

Facts/observations for the above locations with regard to the felling of trees during the making or construction of Kaccha Path (trail/peripheral path) along & inside the boundary wall of Keoladev National Park, Bharatpur, and other ponds in Keoladev National Park, Bharatpur are as follows:

a) The total area of Keoladev National Park, Bharatpur is 28.73 square kilometres.
b) Approx. 26 km of kaccha path around the inside boundary wall of the Keoladev National Park, Bharatpur, has been made, and about 24.6 km old kaccha path is also available along with this new kaccha path/peripheral path.

c) The applicant has alleged that the forest department fell about 500 nos. of trees/shrubs/bushes during construction/making of this kaccha path. He alleged that many plant species have been fallen by the forest department, the main species were mishwak, peelu, hins, kareel, kadam, desi babool, neem, verna, ber etc.,

d) The applicant has alleged that the forest department has fallen the trees and shrubs/bushes to clear the passage for construction/making of this kaccha path.

e) Approx. 26 km of kaccha path along and inside the boundary wall of Keoladev National Park, Bharatpur, have been made. During the visit, the Forest Department (wild life) informed that the kaccha path along & around the boundary wall (i.e., peripheral kaccha road) of Keoladev National Park, Bharatpur, is made for patrolling and protection purposes of wild life.

f) During the visit, dried & dead trees, shrubs/ bushes and their parts were found at many points along the peripheral kaccha road. (GPS photos of the site are enclosed with the report).

g) During the visit, it is important to mention here that along with the peripheral kaccha path, living mature plants, small plants, shrubs, bushes were found; therefore, the possibility of the removal of existing flora cannot be denied during making/construction of the peripheral kaccha path along & inside the boundary wall of Keoladev National Park. However, it cannot be ascertained whether trees were actually cut or not in the quantity mentioned by the applicant. However, this also signifies that efforts were taken by the forest department in preserving the existing flora of the park when the road was constructed.(GPS photos of the site are enclosed with the report).

h) At the 7th location (Aghapur Chowki area—Aghapur chowki to Ramnagar chowki, 4-5 km), Keoladev National Park, Bharatpur: dried, dead and decaying trees, shrubs, bushes and their parts were found along the peripheral Kaccha road. (GPS photos of the site are enclosed with the report).

i) At the 6th location, Block " O " Diggi (kaccha pond) Area in Keoladev National Park, Bharatpur: 2 nos. of kaccha ponds of size approx. 80 m x 60m x 3 meter were observed, and both were found in dried condition. In this context, Forest Department Wild Life intimated that both kaccha ponds are made for research purposes for aquatic flora and fauna and storing of water for flora and fauna so that a better habitat could be developed; however, the applicant stated that the existing habitation of this land was removed while making these kaccha ponds.

j) Looking to the site condition, the possibility of removing the existing bushes cannot be denied during making/construction of these kaccha ponds. However, it cannot be ascertained whether trees were removed or not as the existing habitat is already an open / scrub forest area. (GPS photos of the site are enclosed with the report).

k) In the context of the alleged felling of trees, the Forest Department Wild Life intimated that all work that had been done or being done by the Forest Department inside the Keoladev National Park, Bharatpur, is as per the Management Plan for Keoladeo National Park, Bharatpur, for the duration 2017-2027 which has already been approved by the competent authority under the Wildlife protection Act, 1972. Forest Department Wild Life intimated that the dead & dried trees, shrubs, bushes found at many locations of the peripheral Kaccha Path in the national park are uprooted trees, bushes, shrubs due to the storms and other natural dead and decaying processes of the past years.

l) In this context, the applicant has alleged that Keoladev National Park Bharatpur is required to obtain permission from the Hon'ble Supreme Court for the felling of trees as the concerned area falls under TTZ. The Hon'ble Supreme Court has the authority to give permission for the felling of trees via the CEC (Central Empowered Committee) in the TTZ area for any project.

**8) Details of felling of trees activity and action taken-**

As per the direction of the Joint Committee, letters have been written by RSPCB Bharatpur to the Forest (Wild Life) Department, Bharatpur, and SDM, Bharatpur, on 25.04.2024 for providing data, action taken reports, and any other related information about the feeling of trees in Keoladev National Park Bharatpur. **(The letter is attached at Annexure R-6)**

- It was informed by DCF Wild Life, Forest Department Bharatpur, that- Keoladev National Park, Bharatpur, has its own management plan, which is valid up to 2027 and said plan was formed under the Wild Life Protection Act, 1972.The management plan for Keoladeo National Park, Bharatpur, is approved by the competent authority. On pages 149 and 188 of the management plan, the provision of an approved wild life protection canal, peripheral tourism path, protection road, etc. is permitted. The main purpose of the peripheral path is for patrolling for wild life protection. There is also a provision for the formation of new ponds for drinking water for wild life, due to which an adequate quantity of water may be available in the summer season for wild life.
- The Chief Wild Life Warden is authorized for approval for works in national parks under sections 33 and 35-3A of the Wild Life Protection Act, 1972.
- All work is done as per the ecology of Keoladeo National Park as per the provisions of the management plan, which has already been approved by competent authority. **(copy of reply dt. 29-04-2024 by forest dept. is enclosed at Annexure-R-7 ).**

## 9) Conclusion and Recommendations-

Looking to the site conditions during the visit of the joint committee, examining the documents, images, and information provided by the applicant, felling trees (removal of existing flora) for construction/making of said peripheral kaccha path around inside the Keoladev National Park Bharatpur and kaccha ponds cannot be ascertained to the extent claimed by the applicant. It is not possible to assess the number of trees fell/removed against the allegations of the applicant). Therefore, looking at the seriousness of the issue, the joint committee has suggested the following:

1. The applicant has demanded that Management plan should be approved by the CEC and TTZ. The committee requests the Hon'ble Court to decide whether the forest department needs to have permission from TTZ and CEC when they already have a sanctioned Management Plan under Wildlife Protection Act, 1972 approved by the competent authority.
2. The Forest Department shall assess the details of trees/flora that were removed/fell/uprooted (if any) to make the peripheral kaccha path and kaccha ponds inside the Keoladev National Park Bharatpur.
3. The Forest Department, Wild Life, Bharatpur, shall submit their time bound action plan for restoring the flora within Keoladev National Park, Bharatpur, at suitable locations against the compensatory plantation or seed sowing (whatever applicable in the National Park) as per Hon'ble Supreme Court orders.
4. The above work shall be done under the strict vigilance of TTZ and GOR.

**(Umesh Kumar)**
Regional Officer
RSPCB, Bharatpur

**(Ravi Kumar)**
SDO/SDM, Bharatpur,
District Bharatpur (as representative of the District Magistrate, Bharatpur)

# Photographs with GPS location are enclosed

1. **1st site/location is Barso Tiraha, Keoladev National park, Bharatpur.**

Latitude: 27.171452
Longitude: 77.536820
Elevation: 176.41±2.40 m
Accuracy: 6.97 m
Time: 25-04-2024 13:20:13
Note: Visit regarding NGT case 41/2024(CZ)
NoteCam @ iOS

2. **2nd location/site is jatoli Patch, Keoladev National park, Bharatpur.**

Latitude: 27.176948
Longitude: 77.534427
Elevation: 178.69±2.40 m
Accuracy: 4.65 m
Time: 25-04-2024 13:30:40
Note: Visit regarding NGT case 41/2024(CZ) jatoli patch
NoteCam @ iOS

Latitude: 27.176954
Longitude: 77.534399
Elevation: 176.29±3.34 m
Accuracy: 4.76 m
Time: 25-04-2024 13:31:38
Note: Visit regarding NGT case 41/2024(CZ) jatoli patch
NoteCam @ iOS

3. **3rd site/location is near mandir, Keoladev National park, Bharatpur.**

Latitude: 27.190053
Longitude: 77.518709
Elevation: 178.56±22.68 m
Accuracy: 8.17 m
Time: 25-04-2024 13:49:52
Note: Visit regarding NGT case 41/2024(CZ) near mandir
NoteCam @ iOS

Latitude: 27.189699
Longitude: 77.518920
Elevation: 180.49±3.39 m
Accuracy: 4.73 m
Time: 25-04-2024 13:50:29
Note: Visit regarding NGT case 41/2024(CZ) near mandir
NoteCam @ iOS

Latitude: 27.189582
Longitude: 77.519004
Elevation: 179.44±3.38 m
Accuracy: 4.73 m
Time: 25-04-2024 13:51:14
Note: Visit regarding NGT case 41/2024(CZ) near mandir
NoteCam @ iOS

Latitude: 27.189674
Longitude: 77.518934
Elevation: 178.73±3.37 m
Accuracy: 4.74 m
Time: 25-04-2024 13:52:11
Note: Visit regarding NGT case 41/2024(CZ) near mandir
NoteCam @ iOS

Latitude: 27.189073
Longitude: 77.519453
Elevation: 175.90±3.37 m
Accuracy: 4.74 m
Time: 25-04-2024 13:55:06
Note: Visit regarding NGT case 41/2024(CZ) near mandir
NoteCam @ iOS

Latitude: 27.189368
Longitude: 77.519242
Elevation: 178.31±3.37 m
Accuracy: 4.74 m
Time: 25-04-2024 13:54:03
Note: Visit regarding NGT case 41/2024(CZ) near mandir
NoteCam @ iOS

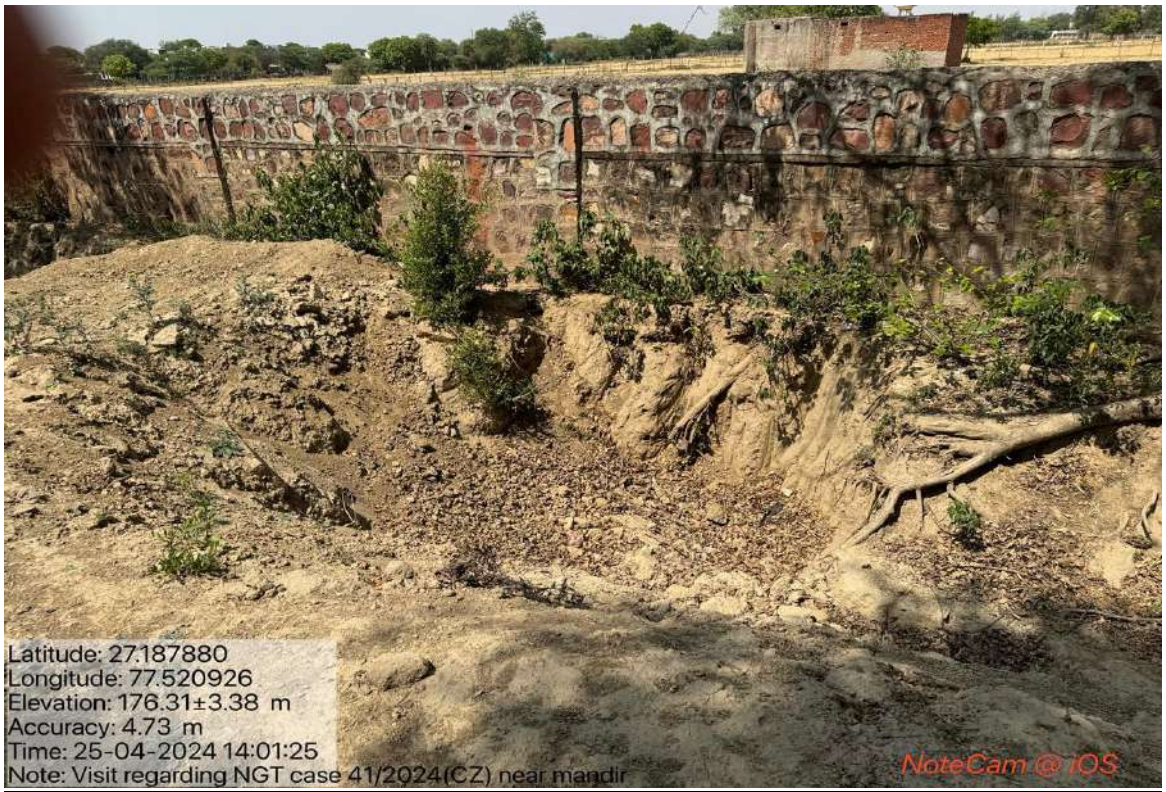
Latitude: 27.188545
Longitude: 77.520092
Elevation: 177.88±3.38 m
Accuracy: 4.73 m
Time: 25-04-2024 13:56:55
Note: Visit regarding NGT case 41/2024(CZ) near mandir
NoteCam @ iOS

Latitude: 27.188323
Longitude: 77.520340
Elevation: 180.24±2.40 m
Accuracy: 10.26 m
Time: 25-04-2024 13:58:52
Note: Visit regarding NGT case 41/2024(CZ) near mandir
NoteCam @ iOS

Latitude: 27.188265
Longitude: 77.520406
Elevation: 179.75±3.38 m
Accuracy: 4.73 m
Time: 25-04-2024 13:59:06
Note: Visit regarding NGT case 41/2024(CZ) near mandir
NoteCam @ iOS

Latitude: 27.188204
Longitude: 77.520473
Elevation: 177.61±3.37 m
Accuracy: 4.74 m
Time: 25-04-2024 13:59:32
Note: Visit regarding NGT case 41/2024(CZ) near mandir
NoteCam @ iOS

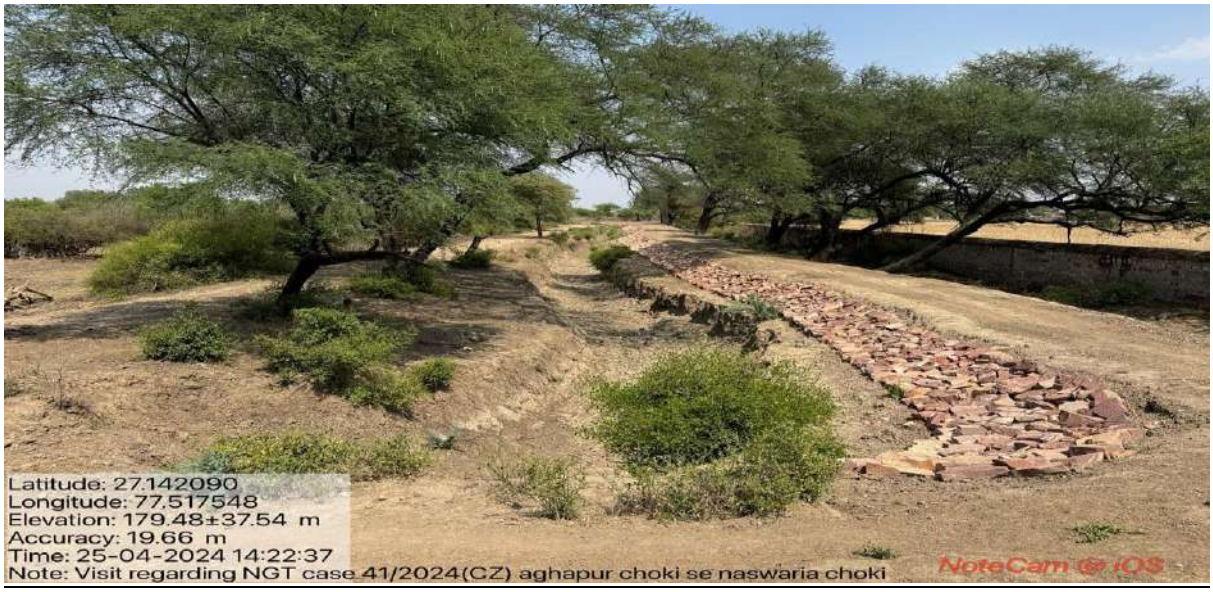
Latitude: 27.188011
Longitude: 77.520701
Elevation: 178.45±3.38 m
Accuracy: 4.73 m
Time: 25-04-2024 14:00:14
Note: Visit regarding NGT case 41/2024(CZ) near mandir
NoteCam @ iOS


Latitude: 27.187880
Longitude: 77.520926
Elevation: 176.31±3.38 m
Accuracy: 4.73 m
Time: 25-04-2024 14:01:25
Note: Visit regarding NGT case 41/2024(CZ) near mandir
NoteCam @ iOS

Latitude: 27.187598
Longitude: 77.521217
Elevation: 176.86±3.37 m
Accuracy: 4.74 m
Time: 25-04-2024 14:02:11
Note: Visit regarding NGT case 41/2024(CZ) near mandir
NoteCam @ iOS

Latitude: 27.188597
Longitude: 77.520101
Elevation: 186.68±21.90 m
Accuracy: 17.55 m
Time: 25-04-2024 14:05:16
Note: Visit regarding NGT case 41/2024(CZ) near mandir
NoteCam @ iOS

4. **4th site /location is Aghapur Naswariya, Keoladev National park, Bharatpur**



Latitude: 27.141734
Longitude: 77.518830
Elevation: 187.78±194.43 m
Accuracy: 127.44 m
Time: 25-04-2024 14:28:44
Note: Visit regarding NGT case 41/2024(CZ) aghapur choki se naswaria choki
NoteCam @ iOS

Latitude: 27.141753
Longitude: 77.518865
Elevation: 177.92±3.47 m
Accuracy: 4.67 m
Time: 25-04-2024 14:26:59
Note: Visit regarding NGT case 41/2024(CZ) aghapur choki se naswaria choki
NoteCam @ iOS

Latitude: 27.141951
Longitude: 77.517889
Elevation: 179.56±3.46 m
Accuracy: 4.67 m
Time: 25-04-2024 14:24:28
Note: Visit regarding NGT case 41/2024(CZ) aghapur choki se naswaria choki
NoteCam @ iOS

Latitude: 27.141754
Longitude: 77.518903
Elevation: 174.79±3.35 m
Accuracy: 4.76 m
Time: 25-04-2024 14:33:18
Note: Visit regarding NGT case 41/2024(CZ) aghapur choki se naswaria choki
NoteCam @ iOS

Latitude: 27.141722
Longitude: 77.518899
Elevation: 176.95±3.53 m
Accuracy: 4.62 m
Time: 25-04-2024 14:30:25
Note: Visit regarding NGT case 41/2024(CZ) aghapur choki se naswaria choki
NoteCam @ iOS

## 5. 5th location is Block “O” , Keoladev National Park, Bharatpur.

Latitude: 27.197410
Longitude: 77.507461
Elevation: 177.17±3.37 m
Accuracy: 4.74 m
Time: 02-05-2024 08:27:00
Note: NGT Case 41/24 KNP O Block
NoteCam @ iOS

Latitude: 27.197282
Longitude: 77.507487
Elevation: 177.11±3.37 m
Accuracy: 4.74 m
Time: 02-05-2024 08:26:40
Note: NGT Case 41/24 KNP O Block
NoteCam @ iOS

Latitude: 27.197139
Longitude: 77.507547
Elevation: 177.38±3.37 m
Accuracy: 4.74 m
Time: 02-05-2024 08:26:17
Note: NGT Case 41/24 KNP O Block
NoteCam @ iOS

Latitude: 27.196763
Longitude: 77.507686
Elevation: 176.84±3.37 m
Accuracy: 4.74 m
Time: 02-05-2024 08:25:34
Note: NGT Case 41/24 KNP O Block
NoteCam @ iOS

Latitude: 27.196800
Longitude: 77.507647
Elevation: 178.13±2.40 m
Accuracy: 9.71 m
Time: 02-05-2024 08:31:36
Note: NGT Case 41/24 KNP O Block
NoteCam @ iOS

## 6. 6th location is Block “O” , Diggi (kaccha pond) Area in Keoladev National Park, Bharatpur.

Latitude: 27.196866
Longitude: 77.502967
Elevation: 177.81±3.39 m
Accuracy: 4.72 m
Time: 02-05-2024 08:47:00
Note: NGT Case 41/24 KNP O Block
NoteCam @ iOS

Latitude: 27.197399
Longitude: 77.504044
Elevation: 177.59±3.42 m
Accuracy: 4.70 m
Time: 02-05-2024 08:43:12
Note: NGT Case 41/24 KNP O Block
NoteCam @ iOS

Latitude: 27.195860
Longitude: 77.508110
Elevation: 177.55±2.40 m
Accuracy: 5.09 m
Time: 02-05-2024 08:14:54
Note: NGT Case 41/24 KNP O Block
NoteCam @ iOS

Latitude: 27.196877
Longitude: 77.502967
Elevation: 177.69±3.39 m
Accuracy: 4.73 m
Time: 02-05-2024 08:47:10
NoteCam @ iOS

Latitude: 27.197051
Longitude: 77.504106
Elevation: 177.34±3.52 m
Accuracy: 4.63 m
Time: 02-05-2024 08:40:48
Note: NGT Case 41/24 KNP O Block
NoteCam @ iOS

Latitude: 27.197063
Longitude: 77.504102
Elevation: 177.24±3.42 m
Accuracy: 4.71 m
Time: 02-05-2024 08:40:40
Note: NGT Case 41/24 KNP O Block
NoteCam @ iOS

## 7. 7th location is Aghapur Chowki area (Aghapur Chowki to Ramnagar Chowki, 4-5 km), Keoladev National Park,Bharatpur.

Latitude: 27.143409
Longitude: 77.510258
Elevation: 182.26±3.00 m
Accuracy: 4.91 m
Time: 02-05-2024 09:39:35
Note: NGT Case 41/24 KNP Near Aghapur choki
NoteCam @ iOS

Latitude: 27.141997
Longitude: 77.512991
Elevation: 180.99±3.36 m
Accuracy: 4.75 m
Time: 02-05-2024 09:31:24
Note: NGT Case 41/24 KNP Near Aghapur choki
NoteCam @ iOS

Latitude: 27.141681
Longitude: 77.513388
Elevation: 181.35±35.23 m
Accuracy: 7.79 m
Time: 02-05-2024 09:29:43
Note: NGT Case 41/24 KNP Near Aghapur choki

Latitude: 27.146106
Longitude: 77.503501
Elevation: 182.0143 m
Accuracy: 8.0 m
GPSTime: 02-05-2024 9:51 am
Time zone: India Standard Time
Note: NGT 41/24 KNP Near Ag

Latitude: 27.144408
Longitude: 77.507961
Elevation: 180.46±2.40 m
Accuracy: 3.14 m
Time: 02-05-2024 09:41:01
Note: NGT Case 41/24 KNP Near Aghapur choki

Latitude: 27.145218
Longitude: 77.505676
Elevation: 179.22±3 m
Accuracy: 4.9 m
GPSTime: 02-05-2024 9:46 am
Time zone: India Standard Time
Note: NGT 41/24 KNP Near Ram Nagar Chok

Latitude: 27.145801
Longitude: 77.504149
Elevation: 182.84±3 m
Accuracy: 4.9 m
GPSTime: 02-05-2024 9:49 am
Time zone: India Standard Time
Note: NGT 41/24 KNP Near Ram Nagar Chok

Latitude: 27.145369
Longitude: 77.505186
Elevation: 181.21±3 m
Accuracy: 6.5 m
GPSTime: 02-05-2024 9:47 am
Time zone: India Standard Tim
Note: NGT 41/24 KNP Near Ra
Powered by NiceCam

Latitude: 27.147752
Longitude: 77.499772
Elevation: 183.41±4 m
Accuracy: 6.7 m
GPSTime: 02-05-2024 9:57 am
Time zone: India Standard Time
Note: NGT 41/24 KNP Near Ram Nagar Ghat
Powered by NiceCam

Latitude: 27.147217
Longitude: 77.500847
Elevation: 179.55±3 m
Accuracy: 7.6 m
GPSTime: 02-05-2024 9:55 am
Time zone: India Standard Tim
Note: NGT 41/24 KNP Near Ra
Powered by NoteCam

Latitude: 27.149752
Longitude: 77.500366
Elevation: 181.75±3 m
Accuracy: 3.7 m
GPSTime: 02-05-2024 10:2 am
Time zone: India Standard Tim
Note: NGT 41/24 KNP Near Ra
Powered by NoteCam

Latitude: 27.152056
Longitude: 77.501615
Elevation: 182.1±4 m
Accuracy: 3.9 m
GPSTime: 02-05-2024 10:19 an
Time zone: India Standard Tim
Note: NGT 41/24 KNP Near Ra
Powered by NoteCam

Latitude: 27.151646
Longitude: 77.501452
Elevation: 181.413 m
Accuracy: 6.7 m
GPSTime: 02-05-2024 10:18 am
Time zone: India Standard Time
Note: NGT 41/24 KNP Near Raj

Latitude: 27.15131
Longitude: 77.501267
Elevation: 182.424 m
Accuracy: 3.9 m
GPSTime: 02-05-2024 10:18 am
Time zone: India Standard Time
Note: NGT 41/24 KNP Near Raj

Latitude: 27.150841
Longitude: 77.500909
Elevation: 181.2±3 m
Accuracy: 5.2 m
GPSTime: 02-05-2024 10:17 am
Time zone: India Standard Time
Note: NGT 41/24 KNP Near Raj

Latitude: 27.150647
Longitude: 77.500871
Elevation: 182.213 m
Accuracy: 8.9 m
GPSTime: 02-05-2024 10:17 am
Time zone: India Standard Time
Note: NGT 41/24 KNP Near Ra

Latitude: 27.150426
Longitude: 77.50079
Elevation: 186.7413 m
Accuracy: 3.6 m
GPSTime: 02-05-2024 10:9 am
Time zone: India Standard Tim
Note: NGT 41/24 KNP Near Ra

Latitude: 27.150163
Longitude: 77.50069
Elevation: 180.027 m
Accuracy: 5.8 m
GPSTime: 02-05-2024 10:6 am
Time zone: India Standard Tim
Note: NGT 41/24 KNP Near Ra

Latitude: 27.15011
Longitude: 77.500588
Elevation: 181.7±4 m
Accuracy: 8.3 m
GPSTime: 02-05-2024 10:3 am
Time zone: India Standard Time
Note: NGT 41/24 KNP Near Ram Nagar
Powered by NoteCam

Latitude: 27.149937
Longitude: 77.500478
Elevation: 182.15±4 m
Accuracy: 4.8 m
GPSTime: 02-05-2024 10:2 am
Time zone: India Standard Time
Note: NGT 41/24 KNP Near Ram
Powered by NoteCam

## 8. 8th location is Ramanagar Chowki area, Keoladev National Park, Bharatpur

Latitude: 27.168474
Longitude: 77.493051
Elevation: 169.8826 m
Accuracy: 4.2 m
GPSTime: 02-05-2024 10:33 am
Time zone: India Standard Time
Note: NGT 41/24 KNP Ram Nagar Chok
Powered by NoteCam

Latitude: 27.166344
Longitude: 77.493872
Elevation: 180.53±5 m
Accuracy: 18.0 m
GPSTime: 02-05-2024 10:31 am
Time zone: India Standard Time
Note: NGT 41/24 KNP Ram Nagar Chok
Powered by NoteCam

Latitude: 27.182278
Longitude: 77.497344
Elevation: 182.16±4 m
Accuracy: 7.7 m
GPSTime: 02-05-2024 10:39 am
Time zone: India Standard Time
Note: NGT 41/24 KNP Ram Nagar Chok
Powered by NoteCam

## 9. Visit by Members of Joint Committee –

# Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004
Phone : 0141- 2716804, 2716800 e-mail : member-secretary@rpcb.nic.in
Helpline No. : 0141-2716877

No. F.10 (567) RPCB/Legal/NGT/2024/ 4243 Date: 08/04/2024

Regional officer,
Rajasthan State Pollution Control Board,
Bharatpur

Sub: - Hon'ble National Green Tribunal, Bhopal order dated 01.04.2024 in Original Application No. 41/2024 (CZ), Dr. Krishan Pratap Singh Vs MoEF & CC & Ors

Sir,

With reference to above subject, it is to inform that the Hon'ble NGT has passed an order dated 01.04.2024 and directed inter-alia follow:-

1. **In compliance of the previous order no reply has been filed. Reply be filed within three weeks. In the meantime we call a report from the committee consisting: -**
   **i. Collector, Bharatpur, Rajasthan.**
   **ii. One representative from Rajasthan State Pollution Control Board.**
2. **The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.**

You are hereby nominated as member of the committee on behalf of RSPCB with the direction to ensure compliance of Hon'ble NGT order dated 01.04.2024. The Hon'ble NGT order dated 01.04.2024 is being enclosed for ready reference.

Enclosed-As above

(Vijai N.)
Member Secretary

Copy to following for Information and for further necessary action –
1. District Collector , Bharatpur, Rajasthan

Member Secretary

RajKaj Ref
6553139

Signature valid
Digitally signed by N.Vijai
Designation : Member Secretary
Date: 2024.04.08 17:24:20 IST
Reason: Approved

# कार्यालय जिला कलक्टर एवं जिला मजिस्ट्रेट, भरतपुर

क्रमांकः एफ.34(17)सा./24/ दिनांक

## आदेश

माननीय न्यायालय राष्ट्रीय हरित प्राधिकरण सेन्ट्रल जोन ब्रांच भोपाल के ओरिजनल एप्लीकेशन नम्बर 41/2024(CZ)(O.A. No. 09/2024 - PB) Dr. Krishna Pratap Singh V/S MoEF & CC&Ors. में जारी आदेश दिनांक 01.04.2024 में जारी निर्देशों अनुसार जिला कलक्टर एवं राज0 राज्य प्रदूषण नियंत्रण की समिति का गठन कर उक्त क्षेत्र का भ्रमण/मौका जांच कर छः सप्ताह में रिपोर्ट माननीय न्यायालय में प्रस्तुत करने हेतु निर्देशित किया गया है।

क्षेत्रीय अधिकारी राज0 राज्य प्रदूषण नियंत्रण मण्डल भरतपुर ने पत्रांक 06 दिनांक 03.04.2024 के द्वारा उक्त प्रकरण में माननीय न्यायालय के समक्ष रिपोर्ट प्रस्तुत करने हेतु जिला कलक्टर भरतपुर का प्रतिनिधि नियुक्त करने हेतु निवेदन किया गया है।

अतः ओरिजनल एप्लीकेशन नम्बर 41/2024(CZ)(O.A. No. 09/2024-PB) Dr. Krishna Pratap Singh V/S MoEF & CC&Ors. में उपखण्ड अधिकारी भरतपुर को अधोहस्ताक्षरकर्ता का प्रतिनिधि नियुक्त कर निर्देशित किया जाता है कि क्षेत्रीय अधिकारी राज0 राज्य प्रदूषण नियंत्रण मण्डल भरतपुर के साथ संयुक्त निरीक्षण कर रिपोर्ट छः सप्ताह एवं दिनांक 16.07.2024 से पूर्व माननीय न्यायालय में प्रस्तुत किया जाना सुनिश्चित करेंगे।

**(डॉ. अमित यादव)**
**जिला कलक्टर भरतपुर**

क्रमांकःएफ.34(17)सा./24/ दिनांक

प्रतिलिपि निम्नाकिंत को सूचनार्थ एवं पालनार्थ प्रेषित हैः—

1. उपखण्ड अधिकारी भरतपुर
2. क्षेत्रीय अधिकारी राज0 राज्य प्रदूषण नियंत्रण मण्डल भरतपुर
3. वरिष्ठ निजी सचिव जिला कलक्टर भरतपुर
4. निजी सचिव अतिरिक्त जिला मजिस्ट्रेट शहर भरतपुर

**जिला कलक्टर भरतपुर**

RajKaj Ref 6490948

Signature Not Verified

Digitally signed by Amit Yadav
Designation : Collector & District Magistrate
Date: 2024.04.09 23:08:55 IST
Reason: Approved

05644-238114

# क्षेत्रीय कार्यालय

राजस्थान राज्य प्रदूषण नियन्त्रण मंडल
जिन्दल हॉस्पीटल के पीछे, श्यामा प्रसाद मुखर्जी नगर, भरतपुर (राज.)

## उपस्थिति विवरण प्रपत्र

माननीय राष्ट्रीय हरित प्राधिकरण के प्रकरण - मूल आवेदन संख्या 41/2024 (Dr. Krishan Paratp Singh vs MOEF & CC and Ors.) को लेकर उप वन सरंक्षक, भरतपुर कार्यलय में दिनांक 25-04-2024 को बैठक का आयोजन किया गया। उपस्थिति विवरण प्रपत्र:-

| क्र. स. | उपस्थित व्यक्ति का नाम व् पद | विभाग | मोबाइल न. | हस्ताक्षर |
|---|---|---|---|---|
| 1 | Manas Singh (DCF (WL)) | Forest | 9717340749 | |
| 2 | Umesh Kumar | RO, RPCB Bharatpur | 9509508226 | |
| 3 | [illegible] kumar | SDM-BPR | 9667733156 | |
| 4 | Balcharan singh | JEE, RO, RPCB Bharatpur | 9950631914 | Balcharan |
| 5 | DR. KRISHAN PRATAP SINGH | Applicant | 7017538512 | |
| 6 | | | | |
| 7 | | | | |
| 8 | | | | |
| 10 | | | | |
| 11 | | | | |
| 12 | | | | |
| 13 | | | | |
| 15 | | | | |

05644-238114

# क्षेत्रीय कार्यालय

राजस्थान राज्य प्रदूषण नियन्त्रण मंडल
जिन्दल हॉस्पीटल के पीछे, श्यामा प्रसाद मुखर्जी नगर, भरतपुर (राज.)

## उपस्थिति विवरण प्रपत्र

माननीय राष्ट्रीय हरित प्राधिकरण के प्रकरण - मूल आवेदन संख्या 41/2024 (Dr. Krishan Paratp Singh vs MOEF & CC and Ors.) को लेकर क्षेत्रीय कार्यालय राजस्थान राज्य प्रदूषण नियन्त्रण मंडल जिन्दल हॉस्पीटल के पीछे, श्यामा प्रसाद मुखर्जी नगर, भरतपुर में दिनांक 02-05-2024 को बैठक का आयोजन किया गया। उपस्थिति विवरण प्रपत्र:-

DCF (Wildlife Office)

| क्र. स. | उपस्थित व्यक्ति का नाम व् पद | विभाग | मोबाइल न. | हस्ताक्षर |
|---|---|---|---|---|
| 1 | Manas Singh DCf (WL) | Forest | 9717340749 | |
| 2 | Umesh Kumar | Ro, RPCB, | 9509508226 | |
| 3 | Ravi Kumar | SDM BPR | 9667733156 | |
| 4 | DR KRISHAN PRATAP SINGH | Applicant | 7017530512 | |
| 5 | Parmeshwar Singh | Forest, Ranger | 6377563562 | |
| 6 | Balcharan Singh | RSPCB, RO Bharatpur JEE | 9950631914 | |
| 7 | | | | |
| 8 | | | | |
| 10 | | | | |
| 11 | | | | |
| 12 | | | | |
| 13 | | | | |
| 15 | | | | |

सेवा में,
श्रीमान क्षेत्रीय अधिकारी,
राजस्थान राज्य प्रदूषण नियंत्रण मंडल,
श्यामा प्रसाद मुखर्जी नगर,
भरतपुर (राजस्थान)

**विषय: माननीय राष्ट्रीय हरित प्राधिकरण में ओ.ए. संख्या 41/2024 (सीजैड) एवं ओ.ए. संख्या 9/2024 (पीबी), डाॅ कृष्ण प्रताप सिंह बनाम एम.ओ.ई.एफ. एंड सी.सी. व अन्य**

**संदर्भ:** माननीय राष्ट्रीय हरित प्राधिकरण के आदेश दिनांक - 01 अप्रैल 2024 के क्रम में दिनांक 25 अप्रैल 2024 को किए गए भौतिक निरिक्षण के संबंध में

महोदय,

उपरोक्त विषयान्तर्गत एवं संदर्भित आदेश माननीय राष्ट्रीय हरित प्राधिकरण के आदेश दिनांक - 01 अप्रैल 2024 के आदेशानुसार आपके द्वारा ईमेल पर प्रेषित पत्र संख्या क्षे.का./रा.प्र.नि.मं./भरतपुर/सामान्य/254/135 के अनुसार में दिनांक: 25 अप्रैल 2024 को प्रातः 11:00 बजे, स्थान: कार्यालय उप वन संरक्षक ( वन्यजीव) भरतपुर राजस्थान में उपस्थित हुआ था । उपरोक्त समिति के समक्ष में अपना पक्ष लिखित रूप से प्रस्तुत कर रहा हूं। महोदय यह माननीय राष्ट्रीय हरित प्राधिकरण द्वारा ईको-सिस्टम को बचाने का प्रयास है जिसे प्रकृति ने हमें व सभी वन्यजीवों के लिए उपहार स्वरूप दिया है। केवलादेव पार्क पर केवल वन्यजीव ही नही बल्कि भरतपुर के हजारो लोगों का आर्थिक जीवन भी निर्भर है। अतः निम्नलिखित बिन्दुओ को जांच रिपोर्ट में शामिल कर उल्लेख किया जाना न्याय हित में आवश्यक है।

1. यह कि केवलादेव नेशनल पार्क में भौतिक निरिक्षण/अवलोकन वन विभाग के अधिकारियों द्वारा कराया गया जबकि वह इस केस में स्वयं पक्षकार हैं। अतः निरिक्षण की सुचिता पर सवाल उठता है। केवल कच्चे रास्ते को 2-3 स्थानो पर ही दिखाया गया जबकि रास्ते की पूरी लंबाई के निरिक्षण की आवश्यकता है।

2. निवेदन है कि जांच बिन्दु में यह शामिल किया जाए कि टीटीजेड क्षेत्र मे स्थित केवलादेव नेशनल पार्क भरतपुर के मेनेजमेंट प्लान को माननीय उच्चतम न्यायालय की सीईसी से अप्रूवल की आवश्यकता है अथवा नही ?

3. जांच में यह बिन्दु शामिल किया जाए कि टीटीजेड क्षेत्र मे शामिल सूरसरोवर पक्षी विहार आगरा का मेनेजमेंट प्लान के अप्रूवल और केवलादेव नेशनल पार्क भरतपुर के मेनेजमेंट प्लान के अप्रूवल की प्रक्रिया एक समान है अथवा उसमे कोई अंतर है ?

4. जांच में शामिल किया जाए कि केवलादेव नेशनल पार्क भरतपुर राजस्थान में कच्चे रास्ते और तालाब का निर्माण जिस मेनेजमेंट प्लान के अंतर्गत किया गया वह माननीय सर्वोच्च न्यायालय से अप्रूव्ड कराया गया है अथवा नही ?

5. जांच में शामिल किया जाए कि केवलादेव नेशनल पार्क भरतपुर राजस्थान में कच्चे रास्ते और तालाब का निर्माण जिस मेनेजमेंट प्लान के अंतर्गत किया गया वह किस सक्षम अधिकारी द्वारा अप्रूव्ड किया गया है ?

6. जांच मे शामिल हो कि केवलादेव नेशनल पार्क भरतपुर के गूगल अर्थ/मैप द्वारा जनवरी 2023 से पूर्व की सैटेलाइट इमेज निकाल कर जांच रिपोर्ट में शामिल किया जाए जिससे पुराने फोरेस्ट कवर की स्थिति स्पष्ट हो सके।

7. निवेदन है कि जांच समिति के सदस्यों द्वारा कच्चे रास्ते पर उखड़े व कटे पाए गए पेड़ व झाड़ियों के जीपीएस कार्डीनेट वाले फोटो आवेदक को भी दिए जाए

8. निवेदन है कि जांच समिति इस बात का भी उल्लेख करे कि क्या कच्चे रास्ते को तैयार करने की आवश्यकता थी ? जबकि पार्क में पहले से ही पेट्रोलिंग के लिए रास्ता बना हुआ है।

9. जांच मे यह भी उल्लेखित किया जाए कि नये तैयार कच्चे रास्ते की ऊंचाई किसी किसी जगह नेशनल पार्क की बाउंड्री बाॅल (दीवार) से कुछ ही फुट नीची होने व झाड़ीदार सुरक्षा नष्ट होने के कारण वन्यजीवों की सुरक्षा को खतरा उत्पन्न नही हुआ है क्या ?

10. निवेदन है कि केवलादेव नेशनल पार्क के अप्रूव्ड मेनेजमेंट प्लान की एक प्रति जांच समिति द्वारा वन विभाग से ग्रहण की जाए

धन्यवाद

दिनांक 29 अप्रैल 2024

प्रतिलिपि

1. माननीय राष्ट्रीय हरित प्राधिकरण , सेंट्रल ज़ोन बेंच भोपाल

आवेदक

डाॅ कृष्ण प्रताप सिंह
पुत्र श्री करन सिंह
63/210 सी कुशकुंज नगर, चावली
निकट सीओडी, आगरा-282001
मोबाइल: 7017538512
ईमेल: kpsinghagra78@gmail.com

Email

# कार्यालय आयुक्त, आगरा मण्डल, आगरा।

संख्याः 184 / TTZ(PMU) / MISC. / 2023 दिनांक : 14/02/2023

विषय– ताज ट्रिपेजियम जोन के अंतर्गत भरतपुर राजस्थान स्थित केवलादेव नेशनल पार्क में पेड़ व झाड़ियों को काटकर वन्यजीवों के हेविटाट को नष्ट होने से रोकने हेतु।

जिलाधिकारी,
भरतपुर (राज0)।

उपर्युक्त विषयक अधोहस्ताक्षरी के पत्रांक–169 / TTZ(PMU) / MISC. / 2023 दिनांक 22.06.2023 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके साथ डॉ0के0पी0 सिंह, अध्यक्ष, बायोडायवर्सिटी रिसर्च एण्ड डेवलपमेन्ट सोसाइटी के शिकायती–पत्र दिनांक 16.06.2023 की छायाप्रति आपको इस निर्देश के साथ प्रेषित गयी थी कि शिकायतकर्ता के सन्दर्भित शिकायती–पत्र दिनांक 16.06.2023 में वर्णित समस्त तथ्यों का गहन परीक्षण कराया जाये तथा उल्लंघन पाये जाने पर सम्बन्धित के विरूद्ध नियमानुसार आवश्यक कार्यवाही सुनिश्चित कराते हुये, कृत कार्यवाही से शिकायतकर्ता के साथ–साथ अधोहस्ताक्षरी को तीन दिन के अन्दर अनिवार्य रूप से अवगत कराया जाये।

तत्क्रम में अवगत कराना है कि अधोहस्ताक्षरी के उक्त सन्दर्भित पत्र के क्रम में उप वन संरक्षक (वन्यजीव), भरतपुर (राज0) द्वारा मुख्य वन संरक्षक वन्यजीव एवं क्षेत्र निदेशक, रणथम्भौर बाघ परियोजना, सवाईमाधोपुर को सम्बोधित एवं अधोहस्ताक्षरी के साथ–साथ आपको पृष्ठांकित पत्र सं0–एफ()विकास / उपसंवजी / 2023 / 2957 दिनांक 30.06.2023 में उल्लेख किया है कि केवलादेव नेशनल पार्क में कराये जा रहे सभी कार्य मैनेजमेन्ट प्लान में सक्षम स्तर से पूर्व से ही अनुमोदित हैं।

पुनः उल्लेखनीय है कि डॉ0के0पी0 सिंह, अध्यक्ष, बायोडायवर्सिटी रिसर्च एण्ड डेवलपमेन्ट सोसाइटी के शिकायती पत्र दिनांक 16.06.2023 द्वारा केवलादेव नेशनल पार्क के अन्दर चारों तरफ नये कच्चे रास्ते के निर्माण के लिए सैकड़ों की संख्या में महत्वपूर्ण प्रजातियों के पुराने पेड़ व झाड़ियों को काटकर नेशनल पार्क के हेविटाट को नुकसान पहुँचाये जाने की शिकायती की गयी है। नेशनल पार्क के अन्दर नये तालाब बनाने के लिए खुदाई की गई है, जिसके लिए ऐसे स्थान का चयन किया गया, जहाँ जलीय वनस्पति मौजूद थी, खुदाई में वह नष्ट हो गयी है।

ज्ञातव्य है कि मा०सर्वोच्च न्यायालय में विचाराधीन रिट याचिका (सि०) सं०–13381 / 1984 (एम०सी० मेहता बनाम यूनियन ऑफ इण्डिया व अन्य) में मा०सर्वोच्च न्यायालय द्वारा दिनांक 08.05.2015, 11.12.2019 एवं 29.01.2021 को पारित आदेशों के अनुसार सम्पूर्ण ताज ट्रैपेजियम क्षेत्र में वृक्षों का पातन मा0सर्वोच्च न्यायालय की पूर्वानुमति प्राप्त किये बिना कदापि अनुमन्य नहीं है। उप वन संरक्षक (वन्यजीव), भरतपुर (राज0) द्वारा मुख्य वन संरक्षक वन्यजीव एवं क्षेत्र निदेशक, रणथम्भौर बाघ परियोजना, सवाईमाधोपुर को प्रेषित उक्त पत्र दिनांक 30.06.2023 में केवलादेव नेशनल पार्क में कराये जा रहे सभी कार्य मैनेजमेन्ट प्लान में सक्षम स्तर से पूर्व से ही अनुमोदित होने का उल्लेख किया है लेकिन परियोजनान्तर्गत प्रश्नगत स्थल पर काटे गये वृक्षों के पातन से पूर्व केवलादेव नेशनल पार्क / कार्यदायी संस्था के द्वारा मा0सर्वोच्च न्यायालय से अपेक्षित अनुमति प्राप्त की गयी है अथवा नहीं, के सम्बन्ध में स्पष्ट रूप से अवगत नहीं कराया गया है।

अतः यह अवगत कराने का कष्ट करें कि शिकायतकर्ता के सन्दर्भित शिकायती–पत्र दिनांक 16.06.2023 द्वारा की गयी शिकायत के अनुसार केवलादेव नेशनल पार्क में कराये जा रहे कार्यों के दौरान पेड़ काटे गये हैं अथवा नहीं। यदि पेड़ काटे गये हैं तो पेड़ों के पातन हेतु केवलादेव नेशनल पार्क / कार्यदायी संस्था के द्वारा मा0सर्वोच्च न्यायालय से वांछित अनुमति प्राप्त की गयी है अथवा नहीं। मा0सर्वोच्च न्यायालय से अनुमति प्राप्त किये बिना वृक्षों का पातन किये जाने के फलस्वरूप उल्लंघन की दशा में सम्बन्धित के विरूद्ध नियमानुसार आवश्यक कार्यवाही सुनिश्चित कराते हुये, कृत कार्यवाही से शिकायतकर्ता के साथ–साथ अधोहस्ताक्षरी को तीन दिन के अन्दर अनिवार्य रूप से अवगत करायें। चूंकि प्रकरण मा0सर्वोच्च न्यायालय के आदेशों से आच्छादित है, अतएव् प्रकरण को शीर्ष प्राथमिकता प्रदान की जाये।

संलग्नक–यथोपरि।

(अमित गुप्ता)
मण्डलायुक्त एवं अध्यक्ष
टी0टी0जैड0प्रा0, आगरा।

रजिस्ट्री सं० डी० एल०-33004/99 REGD. NO. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

असाधारण
EXTRAORDINARY
भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 2232] नई दिल्ली, मंगलवार, अक्तूबर 13, 2015/आश्विन 21, 1937
No. 2232] NEW DELHI, TUESDAY, OCTOBER 13, 2015/ASHVINA 21, 1937

## पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

## अधिसूचना

नई दिल्ली, 13 अक्तूबर, 2015

**का.आ. 2809(अ).**—निम्नलिखित प्रारूप अधिसूचना, जिसे केन्द्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (2) के खंड (v) और खंड (xiv) तथा उपधारा (3) के साथ पठित उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, जारी करने का प्रस्ताव करती है, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) की अपेक्षानुसार, जनसाधारण की जानकारी के लिए प्रकाशित की जाती है, जिनके उससे प्रभावित होने की संभावना है ; और यह सूचना दी जाती है कि उक्त प्रारूप अधिसूचना पर, उस तारीख से, जिसको इस अधिसूचना वाले भारत के राजपत्र की प्रतियां जनसाधारण को उपलब्ध करा दी जाती हैं, साठ दिन की अवधि की समाप्ति पर या उसके पश्चात् विचार किया जाएगा ;

ऐसा कोई व्यक्ति, जो प्रारूप अधिसूचना में अंतर्विष्ट प्रस्तावों के संबंध में कोई आक्षेप या सुझाव देने में हितबद्ध है, इस प्रकार विनिर्दिष्ट अवधि के भीतर, केन्द्रीय सरकार द्वारा विचार किए जाने के लिए, आक्षेप या सुझाव सचिव, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, इंदिरा पर्यावरण भवन, जोर बाग रोड, अलीगंज, नई दिल्ली-110003 या ई-मेल पते: esz-mef@nic.in पर लिखित रूप में भेज सकेगा।

### प्रारूप अधिसूचना

केवलादेव राष्ट्रीय उद्यान (केएनपी), राजस्थान के भरतपुर जिले में 27º7'6'' उ. - 27º12'2'' उ. अक्षांश और 77º29'5''" पू. - 77º33'9''" पू. देशांतर के बीच गंभीर और वाणगंगा के संगम पर स्थित है और 28.73 वर्ग किलोमीटर के क्षेत्र में फैला हुआ है|

और जहाँ, राष्ट्रीय उद्यान का पर्याप्त अंतरराष्ट्रीय पारिस्थितिकीय महत्व है और इसे 1981 में रामासर साइट घोषित किया गया और 1985 में विश्व विरासत स्थल घोषित किया जा चुका है;

और जहाँ, केवलादेव राष्ट्रीय उद्यान जीवजन्तु सम्पदा में धनी है जिसमे पक्षियों की 375 प्रजातियां, स्तनधारियों की 27 प्रजातियां, सरीसृप की 13 प्रजातियां, उभयचरों की 7 प्रजातियां, मछलियों की 43 प्रजातियां ;

और जहाँ, राष्ट्रीय उद्यान अक्सर पक्षियों के लिए स्वर्ग के रूप में जाना जाता है और मध्य एशिया से आने वाली प्रवासी पक्षियों जिनमें साइबेरियन सारस की विलुप्त एवं संकटापन्न केन्द्रीय जनसंख्या सम्मिलित है, के लिए महत्वपूर्ण शीतकालीन क्षेत्र के रूप मे कार्य करता है ;

और जहाँ, राष्ट्रीय उद्यान में वुडलैंड, सवाना घास के मैदान तथा नमभूमि के साथ फूलों की 375 प्रजाति और प्रमुख वुडलैंड प्रजाति *अकाकिया निलोटिका* है ;

और, केवलादेव राष्ट्रीय उद्यान के चारों ओर के क्षेत्र को, जिसका विस्तार और सीमाएं इस अधिसूचना के पैरा 1 में विनिर्दिष्ट हैं, पर्यावरण की दृष्टि से **पारिस्थितिक संवेदी जोन** के रूप में सुरक्षित और संरक्षित करना तथा उक्त **पारिस्थितिक संवेदी जोन** में उद्योगों या उद्योगों के वर्गों के प्रचालन तथा प्रसंस्करण करने को प्रतिषिद्ध करना आवश्यक है ;

अतः, अब, केन्द्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (1), उपधारा (2) के खंड (v) और खंड (xiv) और उप धारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, राजस्थान राज्य में केवलादेव राष्ट्रीय उद्यान की सीमा के चारों ओर 500 मीटर तक के विस्तारित क्षेत्र को केवलादेव राष्ट्रीय उद्यान पारिस्थितिकीय संवेदी जोन (जिसे इसमें इसके पश्चात् पारिस्थितिक संवेदी जोन कहा गया है) के रूप में अधिसूचित करती है, जिसका विवरण निम्नानुसार है, अर्थात् :--

1. **पारिस्थितिक संवेदी जोन का विस्तार और उसकी सीमाएं--**(1) पारिस्थितिक संवेदी जोन केवलादेव राष्ट्रीय उद्यान की सीमा के चारों ओर 500 मीटर तक विस्तार के साथ 1425 हैक्टेयर क्षेत्र तक फैला हुआ है और ऐसे जोन का सीमा विवरण उपाबंध – 1 पर दिया गया है।

(2) पारिस्थितिक संवेदी जोन का मानचित्र इसके अक्षांशों और देशान्तर के साथ इसके सीमा विवरण के साथ **उपाबंध I** पर उपाबद्ध है।

(3) पारिस्थितिक संवेदी जोन राजस्थान के भरतपुर जिले के 13 ग्रामों में फैला हुआ है |

(4) पारिस्थितिक संवेदी जोन के भीतर आने वाले ग्रामों की सूची इसके प्रमुख बिन्दुओं के निर्देशांकों के साथ **उपाबंध II** पर उपाबद्ध है |

**2. पारिस्थितिक संवेदी जोन के लिए आंचलिक महायोजना –** (1) राज्य सरकार, पारिस्थितिक संवेदी जोन के प्रयोजनों के लिए राजपत्र में इस अधिसूचना के अंतिम प्रकाशन की तारीख से दो वर्ष की अवधि के भीतर, स्थानीय व्यक्तियों के परामर्श से, और इस अधिसूचना में दिए गए अनुबंधों का पालन करते हुए आंचलिक महायोजना तैयार करेगी।

(2) आचंलिक महायोजना का अनुमोदन राज्य सरकार में सक्षम प्राधिकारी द्वारा किया जाएगा |

(3) पारिस्थितिकीय संवेदी जोन के लिए आंचलिक महायोजना राज्य सरकार द्वारा ऐसी रीति जैसा इस अधिसूचना में विनिर्दिष्ट है और सुसंगत केन्द्रीय और राज्य विधियों तथा केन्द्रीय सरकार द्वारा जारी मार्गदर्शक सिद्धांतों, यदि कोई हो, के अनुरूप भी तैयार की जाएगी |

(4) आंचलिक महायोजना सभी संबद्ध राज्य विभागों के साथ परामर्श से पर्यावरणीय और पारिस्थितिकीय विचारणों को उसमें एकीकृत करने के लिए तैयार की जाएगी, अर्थात्:--

(i) पर्यावरण ;
(ii) वन ;
(iii) नगर विकास ;
(iv) पर्यटन ;
(v) नगरपालिक ;
(vi) राजस्व ;

(vii) कृषि ;

(viii) राजस्थान राज्य प्रदूषण नियंत्रण बोर्ड;

(ix) सिंचाई ; और

(x) लोक निर्माण विभाग।

(5) आंचलिक महायोजना अनुमोदित विद्यमान भू-उपयोग, अवसंरचनात्मक और क्रियाकलापों पर कोई निर्बंधन अधिरोपित नहीं करेगी जब तक कि इस अधिसूचना में इस प्रकार विनिर्दिष्ट न हो और आंचलिक महायोजना सभी अवसंरचना और कार्यकलापों में दक्षता और पारिस्थितिकीय अनुकूलता का संवर्द्धन करेगी

(6) आंचलिक महायोजना में अनाच्छादित क्षेत्रों के जीर्णोद्धार, विद्यमान जल निकायों के संरक्षण, आवाह क्षेत्रों के प्रबंधन, जल-संभरों के प्रबंधन, भूतल जल के प्रबंधन, मृदा और नमी संरक्षण, स्थानीय समुदायों की आवश्यकताओं तथा पारिस्थितिकी और पर्यावरण से संबंधित ऐसे अन्य पहलूओं, जिन पर ध्यान देना आवश्यक है, के लिए उपबंध होंगे।

(7) आंचलिक महायोजना सभी विद्यमान पूजा स्थलों, ग्रामों और नगरीय बंदोबस्तों, वनों के प्रकार और किस्मों, कृषि क्षेत्रों, ऊपजाऊ भूमि, हरित क्षेत्र जैसे उद्यान और उसी प्रकार के स्थान, उद्यान कृषि क्षेत्र, आर्किडों, झीलों और अन्य जल निकायों का अभ्यकंन करेगी।

(8) आंचलिक महायोजना पारिस्थितिक संवेदी जोन में विकास को विनियमित करेगी जिससे कि स्थानीय समुदायों के पारिस्थितिकजन्य विकास और जीविका को सुनिश्चित किया जा सके।

(9) राजस्थान और मध्यप्रदेश सरकारें अपनी अधिकारिता के अधीन क्षेत्र के लिए पृथक-पृथक आंचलिक महायोजना तैयार करेंगी |

3. **राज्य सरकार द्वारा किए जाने वाले उपाय--** राज्य सरकार इस अधिसूचना के उपबंधों को प्रभावी करने के लिए निम्नलिखित उपाय करेगी, अर्थात् :-

(1) **भू-उपयोग -** पारिस्थितिक संवेदी जोन में वनों, उद्यान-कृषि क्षेत्रों, कृषि क्षेत्रों, आमोद-प्रमोद के प्रयोजन के लिए चिन्हित किए गए पार्कों और खुले स्थानों का वाणिज्यिक और औद्योगिक संबद्ध विकास क्रियाकलापों के लिए उपयोग या संपरिवर्तन नहीं होगा :

परंतु पारिस्थितिक संवेदी जोन के भीतर कृषि भूमि का संपरिवर्तन के अधीन मानीटरी समिति की सिफारिश पर और राज्य सरकार के पूर्व अनुमोदन से, स्थानीय निवासियों की आवासीय जरूरतों को पूरा करने के लिए और पैरा 4 की सारणी के स्तंभ (2) के अधीन मद सं. 13,19,25,30 और 33 के सामने सूचीबद्ध क्रियाकलापों को पूरा करने के लिए अनुज्ञात होंगे, अर्थात् :-

(i) पारिस्थितिकीय अनुकूल पर्यटन क्रियाकलापों के लिए पर्यटकों के अस्थायी आवासन के लिए पारिस्थितिकीय अनुकूल आरामगाह जैसे टेंट, लकड़ी के मकान आदि;

(ii) विद्यमान सड़कों को चौड़ा और सुदृढ़ करना और नई सड़कों का सन्निर्माण;

(iii) प्रदूषण उत्पन्न न करने वाले लघु उद्योग;

(iv) वर्षा जल संचय; और

(v) कुटीर उद्योग, जिसके अंतर्गत ग्रामीण उद्योग, सुविधा भंडार और स्थानीय सुविधाएं सम्मिलित हैं|

परंतु यह और कि राज्य सरकार के पूर्व अनुमोदन और भारत के संविधान के अनुच्छेद 244 तथा तत्समय प्रवृत्त विधि के उपबंधों के अनुपालन के बिना, जिसके अंतर्गत अनुसूचित जनजाति और अन्य परंपरागत वन निवासी (वन अधिकारों की मान्यता) अधिनियम, 2006 (2007 का 2) भी है, वाणिज्यिक या उद्योग विकास क्रियाकलापों के लिए जनजातीय भूमि का उपयोग अनुज्ञात नहीं होगा :

परंतु यह और भी कि पारिस्थितिक संवेदी जोन के भीतर भू-अभिलेखों में उपसंजात कोई त्रुटि मानीटरी समिति के विचार प्राप्त करने के पश्चात् राज्य सरकार द्वारा प्रत्येक मामले में केवल एक बार संशोधित होगी और उक्त त्रुटि के संशोधन की भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को सूचना देनी होगी।

परंतु यह और भी कि उपर्युक्त त्रुटि का संशोधन में इस उप-पैरा के अधीन यथा उपबंधित के सिवाय किसी भी दशा में भू-उपयोग का परिवर्तन सम्मिलित नहीं होगा।

परंतु यह और भी कि जिससे हरित क्षेत्र में जैसे वन क्षेत्र, कृषि क्षेत्र आदि में कोई पारिणामिक कटौती नहीं होगी और अनप्रयुक्त या अनुत्पादक कृषि क्षेत्रों में पुन: वनीकरण करने के प्रयास किए जाएंगे।

(2) **प्राकृतिक स्रोत –** सभी प्राकृतिक स्रोतों के आवाह क्षेत्र की पहचान की जाएगी और उनके संरक्षण और पुनर्नवीकरण के लिए योजनाओं को आंचलिक महायोजना में सम्मिलित किया जाएगा तथा राज्य सरकार द्वारा ऐसी रीति मे मार्गदर्शक सिद्धांत तैयार किए जाएंगे जिससे कि इन क्षेत्रों में या इनके समीप विकास क्रियाकलापों को रोका जा सके जो ऐसे क्षेत्रों के लिए हानिकारक हैं |

(2) **पर्यटन –** (क) पारिस्थितिक संवेदी जोन के भीतर पर्यटन संबंधी क्रियाकलाप, जो आंचलिक महायोजना का भाग रूप में निम्नलिखित रूप में होंगे।

(ख) पर्यटन महायोजना, पर्यटन विभाग द्वारा वन और पर्यावरण विभाग, राज्य सरकार के परामर्श से तैयार होगी।

(ग) पर्यटन संबंधी क्रियाकलाप निम्नलिखित के अधीन विनियमित होंगे, अर्थात् :-

(i) पारिस्थितिक संवेदी जोन के भीतर सभी नए पर्यटन क्रियाकलापों या विद्यमान पर्यटन क्रियाकलापों का विस्तार राष्ट्रीय व्याघ्र संरक्षण प्राधिकरण, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय द्वारा जारी (समय-समय पर यथा संशोधित) मार्गनिदेशों के अनुसार होगा जिसमें पारिस्थितिक पर्यटन, पारिस्थितिक शिक्षा और पारिस्थितिक विकास को महत्व दिया जाएगा ;

(ii) पारिस्थितिकीय अनुकूल पर्यटन क्रियाकलापों से संबंधित पर्यटकों के अस्थायी अधिभोग के आवास के सिवाय अनेर बांध वन्यजीव अभ्यारण्य की सीमा से एक किलोमीटर के भीतर नए होटलों और नए होटलों और विश्रामस्थलों के सन्निर्माण की अनुज्ञा नहीं दी जाएगी ;

परन्तु पारिस्थितिक संवेदी जोन के विस्तार तक संरक्षित क्षेत्रों की सीमा से एक किलोमीटर की दूरी से परे पर्यटन महायोजना के अनुसार पारिस्थितिक पर्यटन सुविधाओं के लिए पूर्व-परिभाषित और अभिहित क्षेत्रों में ही नए होटलों और विश्रामस्थलों की स्थापना की अनुज्ञा दी जाएगी |

(iii) आंचलिक महायोजना का अनुमोदन किए जाने तक, पर्यटन के लिए विकास और विद्यमान पर्यटन क्रियाकलापों के विस्तार को वास्तविक स्थल विनिर्दिष्ट संवीक्षा तथा मानीटरी समिति की सिफारिश पर आधारित संबंधित विनियामक प्राधिकारियों द्वारा अनुज्ञात किया होगा।

(4) **नैसर्गिक विरासत –** पारिस्थितिक संवेदी जोन में महत्वपूर्ण नैसर्गिक विरासत के सभी स्थलों जैसे सभी जीन कोश आरक्षित क्षेत्र, शैल विरचनाएं, जल प्रपातों, झरनों, घाटी मार्गों, उपवनों, गुफाएं, स्थलों, भ्रमण, अश्वरोहण, प्रपातों आदि की पहचान की जाएगी और उन्हें संरक्षित किया जाएगा तथा उनकी सुरक्षा और संरक्षा के लिए इस अधिसूचना के प्रकाशन की तारीख से छह मास के भीतर, उपयुक्त योजना बनाएगी और ऐसी योजना जोनल मास्टर प्लान का भाग होगा।

(5) **मानव निर्मित विरासत स्थल -** पारिस्थितिक संवेदी जोन में भवनों, संरचनाओं, शिल्प-तथ्य, ऐतिहासिक, कलात्मक और सांस्कृतिक महत्व के क्षेत्रों की पहचान करनी होगी और इस अधिसूचना के प्रकाशन की तारीख से छह माह के भीतर उनके संरक्षण की योजनाएं तैयार करनी होंगी तथा आंचलिक महायोजना में सम्मिलित की जाएगी।

(6) **ध्वनि प्रदूषण --** पारिस्थितिक संवेदी जोन में ध्वनि प्रदूषण के नियंत्रण के लिए राज्य सरकार का पर्यावरण विभाग वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981 (1981 का 14) और उसके अधीन बनाए गए नियमों के उपबंधों के अनुसरण में मार्गदर्शक सिद्धांत और विनियम तैयार करेगा।

(7) **वायु प्रदूषण --** पारिस्थितिक संवेदी जोन में, वायु प्रदूषण के नियंत्रण के लिए राजस्थान राज्य सरकार का पर्यावरण विभाग वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981 (1981 का 14) और उसके अधीन बनाए गए नियमों के उपबंधों के अनुसरण में मार्गदर्शक सिद्धांत और विनियम तैयार करेगा।

(8) **बहिस्राव का निस्सारण --** पारिस्थितिक संवेदी जोन में उपचारित बहिस्राव का निस्सारण जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 (1974 का 6) और उसके अधीन बनाए गए नियमों के उपबंधों के अनुसार होगा।

(9) **ठोस अपशिष्ट --** ठोस अपशिष्टों का निपटान निम्नलिखित रूप में होगा -

(क) पारिस्थितिक संवेदी जोन में ठोस अपशिष्टों का निपटान भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की समय-समय पर यथा संशोधित अधिसूचना सं. का.आ. 908(अ), तारीख 25 सितंबर, 2000 नगरपालिक ठोस अपशिष्ट (प्रबंध और हथालन) नियम, 2000 के उपबंधों के अनुसार किया जाएगा ;

(ख) स्थानीय प्राधिकरण जैव निम्नीकरणीय और अजैव निम्नीकरणीय संघटकों में ठोस अपशिष्टों के संपृथक्कन के लिए योजनाएं तैयार करेंगे ;

(ग) जैव निम्नीकरणीय सामग्री को अधिमानतः खाद बनाकर या कृमि खेती के माध्यम से पुनःचक्रित किया जाएगा ;

(घ) अकार्बनिक सामग्री का निपटान पारिस्थितिक संवेदी जोन के बाहर पहचान किए गए स्थल पर किसी पर्यावरणीय स्वीकृत रीति में होगा और पारिस्थितिक संवेदी जोन में ठोस अपशिष्टों को जलाना या भष्मीकरण अनुज्ञात नहीं होगा।

(10) **जैव चिकित्सीय अपशिष्ट-** पारिस्थितिक संवेदी जोन में जैव चिकित्सीय अपशिष्टों का निपटान भारत सरकार के तत्कालीन पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की समय-समय पर यथासंशोधित अधिसूचना सं.का.आ.630 (अ) तारीख 20 जुलाई, 1998 द्वारा प्रकाशित जैव चिकित्सीय अपशिष्ट (प्रबंध और हथालन) नियम, 1998 के उपबंधों के अनुसार किया जाएगा।

**(11) यानीय परिवहन -** परिवहन की यानीय गतिविधि प्राणीयों के अनुकूल रीति से विनियमित की जाएगी और इस संबंध में आंचलिक महायोजना में विशेष उपबंध सम्मिलित किए जाएंगे और जब तक ऐसी आंचलिक महायोजना राज्य सरकार के सक्षम प्राधिकारी द्वारा तैयार और अनुमोदित नहीं किया जाता है | मानीटरी समिति सुंसगत अधिनियमों और उसके अधीन बनाए गए नियमों नियमों और विनियमों के अधीन यानीय गतिविधियों के अनुपालन को मानीटर करेगी।

(12) **औद्योगिक इकाईयां –**

(क) प्रस्तावित पारिस्थितिक संवेदी जोन के भीतर नए काष्ठ आधारित उद्योगों के किसी स्थापन की अनुज्ञा विधि के अनुसार स्थापित विद्यमान काष्ठ आधारित उद्योगों के सिवाए नहीं दी जाएगी |

(ख) प्रस्तावित पारिस्थितिक संवेदी जोन के भीतर जल, वायु, मृदा, ध्वनि प्रदूषण कारित करने वाले किसी नए उद्योग के किसी प्रस्थापन की अनुज्ञा नहीं दी जाएगी |

**4. पारिस्थितिक संवेदी जोन में प्रतिषिद्ध और विनियमित क्रियाकलापों की सूची -** पारिस्थितिक संवेदी जोन में सभी क्रियाकलाप पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) के उपबंधों द्वारा शासित होंगे और नीचे दी गई तालिका में विनिर्दिष्ट रीति में विनियमित होंगे, अर्थात् :-

**सारणी**

| **क्रम सं.** | **क्रियाकलाप** | **टीका-टिप्पणी** |
|---|---|---|
| (1) | (2) | (3) |
| **प्रतिसिद्ध क्रियाकलाप :** | | |
| 1. | वाणिज्यिक खनन, पत्थर उत्खनन और अपघर्षण इकाईयां। | (क) नए एवं विद्यमान खनन (लघु और वृहत खनिज), पत्थर उत्खनन और तोड़ने की इकाईयों को व्यक्तिगत उपभोग के लिए मकानों के सन्ननिर्माण या मरम्मत के लिए और भूमि को खोदने या मकानों के लिए देसी टाइल्स या ईंटों के निर्माण के प्रतिनिर्देश से स्थानीय निवासियों के सदभाविक घरेलू आवश्यकताओं के सिवाए प्रतिषिद्ध किया जाएगा ;<br>(ख) खनन संक्रियाएं, माननीय उच्चतम न्यायालय की रिट याचिका (सिविल) सं. 1995 का 202 टी.एन. गौडाबर्मन थिरुमूलपाद बनाम भारत सरकार के मामले में आदेश तारीख 4 अगस्त, 2006 और रिट याचिका (सी) सं. 2012 का 435 गोवा फाउंडेशन बनाम भारत सरकार के मामले में तारीख 21 अप्रैल, 2014 के अंतरिम आदेश के अनुसरण में सर्वदा प्रचालन होगा। |
| 2. | आरा मशीनों की स्थापना। | पारिस्थितिक संवेदी जोन के भीतर नई और विद्यमान आरा मशीनों का विस्तार अनुज्ञात नहीं होगा। |
| 3. | जल या वायु या मृदा या ध्वनि प्रदूषण कारित करने वाले उद्योगों की स्थापना। | पारिस्थितिक संवेदी जोन के भीतर नए और विद्यमान प्रदूषण कारित करने वाले का विस्तार अनुज्ञात नहीं होगा। |
| 4. | जलावन लकड़ी का वाणिज्यिक उपयोग। | लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय)। |

| | | |
|---|---|---|
| 5. | नए वृहत जलीय परियोजना और सिंचाई परियोजना। | लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय)। |
| 6. | किसी परिसंकटमय पदार्थों का उपयोग या उत्पादन। | लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय)। |
| 7. | प्राकृतिक जल निकायों या भू-क्षेत्र में अनपचारित बहिस्राव ठोस अपशिष्टों का निस्तारण। | लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय)। |
| 8. | पर्यटन से संबंधित क्रियाकलाप जैसे रोप-वे, गर्म वायु गुबारों आदि द्वारा अभ्यारण्य क्षेत्र के ऊपर से उड़ना जैसे क्रियाकलाप करना। | लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय)। |
| 9. | नए काष्ठ आधारित उद्योग। | पारिस्थितिक संवेदी जोन की सीमा के भीतर नए काष्ठ आधारित उद्योगों की स्थापना को अनुज्ञात नहीं किया जाएगा:<br>परंतु विद्यमान काष्ठ आधारित उद्योग विधि के अनुसार बने रहेंगे;<br>परन्तु यह और कि विद्यमान आरा मशीनों की अनुज्ञप्तियों का नवीकरण उनकी अवधि की समाप्ति पर नहीं किया जाएगा \| |
| 10. | ध्वनि प्रदूषण। | लागू विधियों के अनुसार शांत जोन की घोषणा |
| 11. | ठोस अपशिष्ट निपटान सुविधा। | पारिस्थितिक संवेदी जोन के भीतर किसी ठोस अपशिष्ट निपटान सुविधा की स्थापना नहीं की जाएगी \| |
| 12. | पोलीथीन बैग का उपयोग। | लागू विधि के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाए) \| |
| **विनियमित क्रियाकलाप** | | |
| 13. | होटल और विश्राम स्थलों का स्थापन। | पारिस्थितिक अनुकूल पर्यटन क्रियाकलापों से संबंधित पर्यटकों के अस्थायी अधिभोग के लिए आवास के सिवाय संरक्षित क्षेत्र की सीमा से 1 किलोमीटर के भीतर किसी नए वाणिज्यिक होटलों और विश्रामस्थलों की अनुज्ञा नहीं दी जाएगी \| |
| 14. | सन्निर्माण क्रियाकलाप। | (क) संरक्षित क्षेत्र की सीमा से एक किलोमीटर के भीतर किसी भी प्रकार के नए वाणिज्यिक सन्निर्माण की अनुज्ञा नहीं दी जाएगी \|<br>परन्तु स्थानीय लोगों को पैरा 3 के उप-पैरा (1) में सूचीबद्ध क्रियाकलापों सहित अपने रिहायशी उपयोग के लिए अपनी भूमि पर सन्निर्माण करने की अनुज्ञा दी जाएगी \|<br>(ख) प्रदूषण न कारित करने वाले लघु उद्योगों से संबंधित सन्निर्माण क्रियाकलापों को विनियमित किया जाएगा और लागू नियमों और विनियमों, यदि कोई हैं, के अनुसार सक्षम प्राधिकारी से पूर्व अनुज्ञा के साथ न्यूनतम तक रखा जाएगा \| |
| 15. | वृक्षों की कटाई। | (क) राज्य सरकार में सक्षम प्राधिकारी की पूर्व अनुमति के बिना वन, सरकारी या राजस्व या निजी भूमि पर या वनों में किन्ही वृक्षों की कटाई नहीं होगी।<br>(ख) वृक्षों की कटाई संबंधित केंद्रीय या राज्य अधिनियम या उसके अधीन बनाए गए नियमों के उपबंध के अनुसार विनियमित होगी।<br>(ग) आरक्षित वनों और संरक्षित वनों की दशा में कार्य योजना निदेश का अनुपालन किया जाएगा \| |

| | | |
|---|---|---|
| 16. | वाणिज्यिक जल संसाधन जिसके अंतर्गत भू-जल संचयन भी है। | (क) भूमि के अधिभोगी के वास्तविक कृषि और घरेलू खपत के लिए जल का निष्कर्षण सतही और भूमिगत जल अनुज्ञात होगा।<br>(ख) औद्योगिक, वाणिज्यिक उपयोग के लिए सतही और भूमिगत जल का निष्कर्षण के लिए संबंधित विनियामक प्राधिकरण पूर्व लिखित अनुज्ञा अपेक्षित होगी जिसके अंतर्गत कितने परिणाम में वह निष्कर्षण करेगा, भी है।<br>(ग) सतही या भूजल का विक्रय अनुज्ञात नहीं होगा।<br>(घ) जल के संदूषण या प्रदूषण, जिसके अंतर्गत कृषि भी है, को रोकने के लिए सभी उपाय किए जाएंगे। |
| 17. | विद्युत केबलों, परेषण लाइनों और दूरसंचार टावरों का परिनिर्माण। | (i) भूमिगत केबिल लगाने का संवर्धन; |
| 18. | होटलों और लॉज के विद्यमान परिसरों में बाड लगाना। | लागू विधियों के अधीन विनियमित होंगे। |
| 19. | विद्यमान सड़कों को चौड़ा करना और उन्हें सुदृढ करना। | उचित पर्यावरण समाघात निर्धारण और न्यूनिकरण उपाय यथा लागू अनुसार होंगे। |
| 20. | रात्रि में यानिक यातायात का संचलन। | लागू विधियों के अधीन वाणिज्यिक प्रयोजन के लिए विनियमित होंगे। |
| 21. | विदेशी प्रजातियों को लाना। | लागू विधियों के अधीन विनियमित होंगे। |
| 22. | पहाड़ी ढालों और नदी तटों का संरक्षण। | लागू विधियों के अधीन विनियमित होंगे। |
| 23. | प्राकृतिक जल निकायों या सतही क्षेत्र में उपचारित बहिर्स्राव का निस्सारण। | उपचारित बहिर्स्राव के पुनर्चक्रण को प्रोत्साहित करना और अबमल या ठोस अपशिष्टों के निपटान के लिए विद्यमान विनियमों का अनुपालन करना होगा। |
| 24. | वाणिज्यिक साइनबोर्ड और होर्डिंग। | लागू विधियों के अधीन विनियमित होंगे। |
| 25. | प्रदूषण उत्पन्न न करने वाले लघु उद्योग। | पारिस्थितिक संवेदी जोन से गैर प्रदूषण, गैर परिसंकटमय, लघु और सेवा उद्योग, कृषि उद्यान, कृषि या कृषि आधारित देशीय माल से औद्योगिक उत्पादों का उत्पादन उद्योग और जो पर्यावरण पर कोई विपरीत प्रभाव नहीं डालते हैं। |
| 26. | वन उत्पादों और गैर कास्ठ वन उत्पादों का संग्रहण। | लागू विधियों के अधीन विनियमित होंगे। |
| 27. | वायु और यानीय प्रदूषण। | लागू विधियों के अधीन विनियमित होंगे। |
| 28. | कृषि प्रणालियों में आमूल परिवर्तन। | लागू विधियों के अधीन विनियमित होंगे। |
| **अनुमत क्रियाकलाप** | | |
| 29 | स्थानीय समुदायों द्वारा चल रही कृषि और बागवानी प्रथाओं के साथ पशुपालन, पशुपालन कृषि और मछली पालन। | लागू विधियों के अधीन विनियमित होंगे। |
| 30. | वर्षा जल संचयन। | सक्रिय रूप से बढावा दिया जाए। |
| 31. | जैविक खेती। | सक्रिय रूप से बढावा दिया जाए। |
| 32. | सभी गतिविधियों के लिए हरित प्रौद्योगिकी को ग्रहण करना। | सक्रिय रूप से बढावा दिया जाए। |
| 33. | कुटीर उद्योगों जिसके अंतर्गत ग्रामीण कारीगर आदि भी हैं। | सक्रिय रूप से बढावा दिया जाए। |
| 34. | नवीकरणीय ऊर्जा स्रोत का उपयोग। | बायो गैस, सोलर लाइट आदि को बढ़ावा दिया जाए। |

**5. मानीटरी समिति-** (1) केंद्रीय सरकार, **राजस्थान राज्य में आने वाले** पारिस्थितिक संवेदी जोन के प्रभावी मानीटरी के लिए एक मानीटरी समिति का गठन करेगी जो निम्नलिखित से मिलकर बनेगी, अर्थात् :-

**राजस्थान**

(i) जिला कलेक्टर, भरतपुर – अध्यक्ष;

(ii) पर्यावरण के क्षेत्र में कार्य करने वाले गैर सरकारी संगठन का राजस्थान सरकार द्वारा प्रत्येक मामले में एक वर्ष के लिए नामित एक प्रतिनिधि – सदस्य;

(iii) परिस्थिति विज्ञान और पर्यावरण के क्षेत्र में राजस्थान सरकार द्वारा प्रत्येक मामले में एक वर्ष के लिए नामित एक विशेषज्ञ - सदस्य ;

(iv) लोक निर्माण विभाग का जिला स्तरीय अधिकारी– सदस्य;

(v) सिंचाई विभाग का जिला स्तरीय अधिकारी– सदस्य;

(vi) पर्यटन विभाग का जिला स्तरीय अधिकारी– सदस्य;

(vii) खनन विभाग का जिला स्तरीय अधिकारी– सदस्य;

(viii) पुलिस विभाग का जिला स्तरीय अधिकारी– सदस्य;

(ix) नगर परिषद विभाग का जिला स्तरीय अधिकारी– सदस्य;

(x) उद्योग विभाग का जिला स्तरीय अधिकारी– सदस्य;

(xi) यूआईटी विभाग का जिला स्तरीय अधिकारी– सदस्य;

(xii) क्षेत्रीय अधिकारी, राज्य प्रदूषण नियंत्रण बोर्ड - सदस्य;

(xiii) उपखण्ड अधिकारी, भरतपुर – सदस्य;

(xiv) खण्ड विकास अधिकारी, सीवर – सदस्य;

(xv) अवैतनिक वन्यजीव वार्डन, भरतपुर – सदस्य;

(xvi) उप-मुख्य वन्यजीन वार्डन, भरतपुर – सदस्य-सचिव ।

**6. निर्देश शर्तें -**

(1) मानिटरी समिति इस अधिसूचना के उपबंधों के अनुपालन को मानीटर करेगी।

(2) पारिस्थितिक संवेदी जोन में भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना सं. का.आ. 1533(अ) तारीख 14 सितंबर, 2006 की अनुसूची में के अधीन सम्मिलित क्रियाकलापों और इस अधिसूचना के पैरा 4 के अधीन प्रतिषिद्ध गतिविधियों के सिवाय आने वाले ऐसे क्रियाकलापों की दशा में वास्तविक विनिर्दिष्ट स्थलीय दशाओं पर आधारित मानीटरी समिति द्वारा संवीक्षा की जाएगी और उक्त अधिसूचना के उपबंधों के अधीन पूर्व पर्यावरण निकासी के लिए केन्द्रीय सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को निर्दिष्ट की जाएगी।

(3) इस अधिसूचना के पैरा 4 के अधीन यथा विनिर्दिष्ट प्रतिषिद्ध क्रियाकलापों के सिवाय, भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना संख्यांक का.आ. 1533(अ) तारीख 14 सितंबर, 2006 की अधिसूचना के अनुसूची के अधीन ऐसे क्रियाकलापों, जिन्हें सम्मिलित नहीं किया गया है, परंतु पारिस्थितिक संवेदी जोन में आते हैं, ऐसे क्रियाकलापों की वास्तविक विनिर्दिष्ट स्थलीय दशाओं पर आधारित मानीटरी समिति द्वारा संवीक्षा की जाएगी और उसे संबद्ध विनियामक प्राधिकरणों को निर्दिष्ट किया जाएगा।

(4) मानीटरी समिति का सदस्य-सचिव या संबद्ध कलक्टर या संरक्षित क्षेत्र का प्रभारी ऐसे व्यक्ति के विरूद्ध, जो इस अधिसूचना के किसी उपबंध का उल्लंघन करता है, पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 (1986 का 29) के अधीन परिवाद फाइल करने के लिए सक्षम होगा।

(5) मानीटरी समिति मुद्दों के आधार पर अपेक्षाओं पर निर्भर रहते हुए संबद्ध विभागों के प्रतिनिधियों या विशेषज्ञों, औद्योगिक संगमों या संबद्ध पणधारियों के प्रतिनिधियों को अपने विचार-विमर्श में सहायता के लिए आमंत्रित कर सकेगी।

(6) मानीटरी समिति प्रत्येक वर्ष की 31 मार्च तक की राज्य के मुख्य वन्यजीव वार्डन को अपनी वार्षिक कार्रवाई रिपोर्ट **उपाबंध III** में उपबंधित रूप विधान के अनुसार उक्त वर्ष के 30 जून तक प्रस्तुत करेगी।

(7) केन्द्रीय सरकार का पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय मानीटरी समिति को अपने कृत्यों के प्रभावी निर्वहन के लिए समय-समय पर ऐसे निदेश दे सकेगा, जो वह ठीक समझे।

7. इस अधिसूचना के उपबंधों को प्रभाव देने के लिए केंद्रीय सरकार और राज्य सरकार अतिरिक्त उपाय, यदि कोई हों, विनिर्दिष्ट कर सकेंगे।

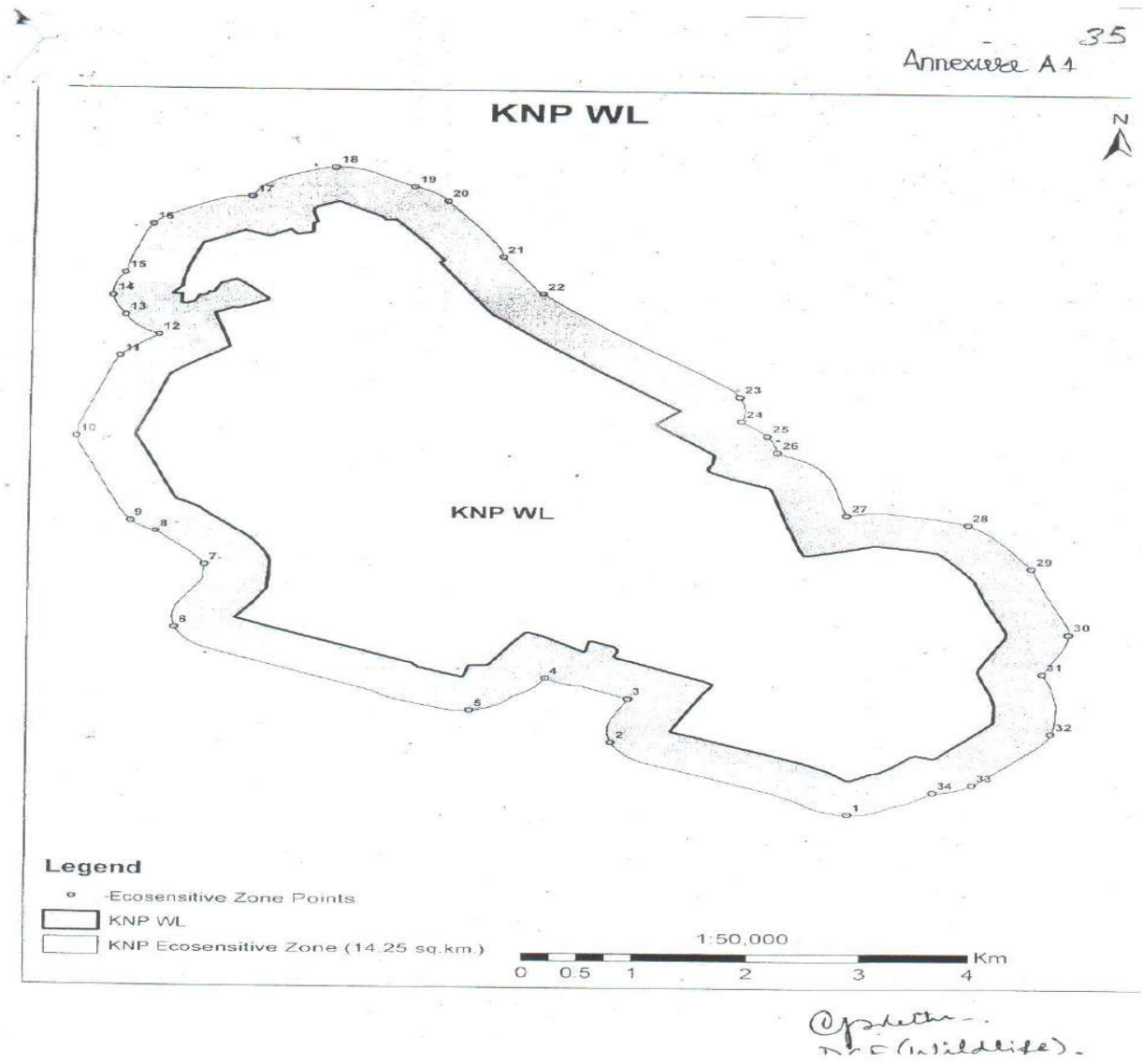
8. भारत के माननीय उच्चतम न्यायालय या उच्च न्यायालय या राष्ट्रीय हरित प्राधिकरण द्वारा पारित कोई आदेश या पारित होने वाले किसी आदेश, यदि कोई हों, के अधीन, इस अधिसूचना के उपबंध होंगे।

[फा. सं. 25/20/2015-ईएसजेड-आरई]

डॉ. टी. चांदनी, वैज्ञानिक 'जी'

**उपाबंध –I**

**केवलादेव राष्ट्रीय उद्यान का मानचित्र**



उपाबंध –II

**पारिस्थितिक संवेदी जोन में आने वाले ग्रामों की सूची**

| क्र.सं. | शहर/गांव | अक्षांश | देशांतर | तहसील |
|---|---|---|---|---|
| 1. | जवाहर नगर कालोनी | 77°30'17.22" | 27°12'25.30" | भरतपुर |
| 2. | जटोली | 77°31'11.04" | 27°11'28.93" | भरतपुर |
| 3. | घसोला | 77°32'45.3" | 27°10'16.1" | भरतपुर |
| 4. | खोहरी नगला | 77°32'55.6" | 27°09'52.6" | भरतपुर |
| 5. | बेहनेरा | 77°33'55.3" | 27°09'20.9" | भरतपुर |
| 6. | दारापुर खुर्द | 77°33'50.1" | 27°07'42.0" | भरतपुर |
| 7. | दारापुर कलान | 77°33'31.8" | 27°07'35.2" | भरतपुर |
| 8. | नगला बंजारा/नसवारिया | 77°32'31.3" | 27°07'35.4" | भरतपुर |
| 9. | चक शौरावाली | 77°31'56.32" | 27°08'18.92" | भरतपुर |
| 10. | अघापुर | 77°31'21.0" | 27°08'19.8" | भरतपुर |
| 11. | रामनगर | 77°29'05.8" | 27°09'0.4" | भरतपुर |
| 12. | चक रामनगर | 77°29'28.5" | 27°09'54.8" | भरतपुर |
| 13. | मल्लाह | 77°29'36.4" | 27°11'21.7" | भरतपुर |

**उपाबंध III**

**पारिस्थितिक संवेदी जोन मानीटरी समिति - की गई कार्रवाई की रिपोर्ट का रूप विधान :**

1. बैठकों की संख्या और दिनांक।
2. बैठकों का कार्यवृत : कृपया मुख्य उल्लेखनीय बिंदुओं का वर्णन करें। बैठक के कार्यवृत्त को एक पृथक अनुबंध में उपाबद्ध करें।
3. जोनल मास्टर प्लान की तैयारी की प्रास्थिति जिसके अंतर्गत पर्यटन मास्टर प्लान।
4. भू-अभिलेख में सदृश्य त्रुटियों के सुधार के लिए ब्यौहार किए गए मामलों का सारांश।
5. ईआईए अधिसूचना, 2006 के अधीन आने वाली गतिविधियों की संविक्षा के मामलों का सारांश। ब्यौरे एक पृथक् उपाबंध के रूप में उपाबद्ध किए जा सकते हैं।
6. ईआईए अधिसूचना, 2006 के अधीन न आने वाली गतिविधियों की संविक्षा के मामलों का सारांश। ब्यौरे एक पृथक् उपाबंध के रूप में उपाबद्ध किए जा सकते हैं।
7. पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के अधीन दर्ज की गई शिकायतों का सारांश।
8. महत्ता का कोई अन्य विषय।

**MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**

**NOTIFICATION**

New Delhi, the 13th October, 2015

**S.O. 2809(E).—**The following draft of the notification, which the Central Government proposes to issue in exercise of the powers conferred by sub-section (1), read with clause (v) and clause (xiv) of sub-section (2) and sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) is hereby published, as required under sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, for the information of the public likely to be affected

thereby; and notice is hereby given that the said draft notification shall be taken into consideration on or after the expiry of a period of sixty days from the date on which copies of the Gazette containing this notification are made available to the public;

Any person interested in making any objections or suggestions on the proposals contained in the draft notification may forward the same in writing, for consideration of the Central Government within the period so specified to the Secretary, Ministry of Environment, Forests and Climate Change, Indira Paryavaran Bhawan, Jorbagh Road, Aliganj, New Delhi-110 003, or send it to the e-mail address of the Ministry at: - esz-mef@nic.in

**Draft Notification**

Whereas, Keoladeo National Park (KNP) is situated at confluence of the Gambhir and Banganga rivers between 27º7'6'' N - 27º12'2'' N and 77º29'5'' E - 77º33'9'' E in Bharatpur district of Rajasthan and is spread over an area 28.73 square kilometers;

And whereas, the National Park has significant international ecological importance and it has been declared as a Ramsar site in 1981 and a World Heritage site in 1985;

And whereas, Keoladeo National Park has rich faunal wealth with 375 species of birds, 27 species of mammals, 13 species of reptiles, 7 species of amphibians and 43 species of fishes;

And whereas, the National Park is often referred to as Bird's Paradise and acts as a major wintering area for migratory birds from Central Asia including for rare and endangered central population of the Siberian Crane;

And whereas, the National Park has woodlands, Savanna Grasslands and wetlands with 375 species of flowering plants and the dominant woodland species is *Acacia nilotica*;

And whereas, it is necessary to conserve and protect the area to the extent and boundaries of which is specified in paragraph 1 of this notification around the protected area of Keoladeo National Park as Eco- sensitive Zone from ecological and environmental point of view and to prohibit industries or class of industries and their operations and processes in the said Eco-sensitive Zone;

Now therefore, in exercise of the power conferred by sub section(1) and clauses (v) and (xiv) of sub-section (2) and sub-section (3) of section 3 of the Environment (Protection) Act 1986 (29 of 1986) read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies an area to an extent of 500 meters all around the boundary of Keoladeo National Park in the State of Rajasthan as the Keoladeo National Park Eco-sensitive Zone (hereinafter referred to as the Eco-sensitive Zone) details of which are as under, namely:-

**1. Extent and Boundaries of Eco-sensitive Zone.-** (1) The Eco-Sensitive Zone has an extent 500 meters all around the boundary of Keoladeo National Park and is spread across an area of 1425 hectares.

(2) The map of the Eco-sensitive Zone along with latitude and longitude is appended as **Annexure I.**

(2) The Eco-sensitive Zone is spread across 13 villages falling in Bharatpur District of Rajasthan.

(3) The list of the villages falling within Eco-sensitive Zone along with co-ordinates of prominent points is appended as **Annexure II.**

**2. Zonal Master Plan for the Eco-sensitive Zone.-** (1) The State Government shall, for the purpose of the Eco-sensitive Zone prepare, a Zonal Master Plan, within a period of two years from the date of publication of final notification in the Official Gazette, in consultation with local people and adhering to the stipulations given in this notification.

(2) The said Plan shall be approved by the Competent Authority in the State Government.

(3) The said Plan for the Eco-sensitive Zone shall be prepared by the State Government in such manner as is specified in this notification and also in consonance with the relevant Central and State laws and the guidelines issued by the Central Government, if any.

(4) The said Plan shall be prepared in consultation with all concerned State Departments, namely:-

(i) Environment;

(ii) Forest;

(iii) Urban Development;

(iv) Tourism;

(v) Municipal;

(vi) Revenue;

(vii) Agriculture;

(viii) Rajasthan State Pollution Control Board;

(ix) Irrigation; and

(xi) Public Works Department,

for integrating environmental and ecological considerations into it.

(5) The said Plan shall not impose any restriction on the approved existing land use, infrastructure and activities, unless so specified in this notification and the Zonal Master Plan shall factor in improvement of all infrastructure and activities to be more efficient and eco-friendly.

(6) The said plan shall provide for restoration of denuded areas, conservation of existing water bodies, management of catchment areas, watershed management, groundwater management, soil and moisture conservation, needs of local community and such other aspects of the ecology and environment that need attention.

(7) The said Plan shall demarcate all the existing worshipping places, village and urban settlements, types and kinds of forests, tribal areas, agricultural areas, fertile lands, green area, such as, parks and like places, horticultural areas, orchards, lakes and other water bodies.

(8) The said Plan shall regulate development in Eco-sensitive Zone as to ensure Eco-friendly development for livelihood security of local communities.

(9) The State Governments of Rajasthan and Madhya Pradesh shall prepare separate Zonal Master Plans for area under their jurisdiction.

3. **Measures to be taken by State Government.-**The State Governments shall take the following measures for giving effect to the provisions of this notification, namely:-

(1) **Land use.-** Forests, horticulture areas, agricultural areas, parks and open spaces earmarked for recreational purposes in the Eco-sensitive Zone shall not be used or converted into areas for commercial or industrial related development activities:

Provided that the conversion of agricultural lands within the Eco-sensitive Zone may be permitted on the recommendation of the Monitoring Committee, and with the prior approval of the State Government, to meet the residential needs of local residents, and for the activities listed against serial numbers 13, 19, 25, 30 and 33 in column (2) of the Table in paragraph 4, namely:-

(i) Eco-friendly cottages for temporary occupation of tourists, such as tents, wooden houses, etc. for Eco-friendly tourism activities;

(ii) Widening and strengthening of existing roads and construction of new roads;

(iii) Small scale industries not causing pollution;

(iv) Rainwater harvesting; and

(v) Cottage industries including village industries, convenience stores and local amenities:

Provided further that no use of tribal land shall be permitted for commercial and industrial development activities without the prior approval of the State Government and without compliance of the provisions of article 244 of the constitution or the law for the time being in force, including the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007):

Provided also that any error appearing in the land records within the Eco-sensitive Zone shall be corrected by the State Government, after obtaining the views of Monitoring Committee, once in each case and the correction of said error shall be intimated to the Central Government in the Ministry of Environment, Forests and Climate Change:

Provided also that the above correction of error shall not include change of land use in any case except as provided under this sub-paragraph:

Provided also that there shall be no consequential reduction in green area, such as forest area and agricultural area and efforts shall be made to reforest the unused or unproductive agricultural areas.

(2) **Natural Springs.-**The catchment areas of all natural springs shall be identified and plans for their conservation and rejuvenation shall be incorporated in the Zonal Master Plan and the guidelines shall be drawn up by the State Government in such a manner as to prohibit development activities at or near these areas which are detrimental to such areas.

(3) **Tourism.-** (a) The activity relating to tourism within the Eco-sensitive Zone shall be as per Tourism Master Plan, which shall be part of the Zonal Master Plan.

(b) The Tourism Master Plan shall be prepared by Department of Tourism, in consultation with Department of Forests and Environment of the State Government.

(c) The activity of tourism shall be regulated as under, namely:-

(i) all new tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be based on carrying capacity study of the Eco-sensitive Zone and in accordance with the guidelines issued by the Central Government in the Ministry of Environment, Forests and Climate Change and the eco-tourism guidelines issued by National Tiger Conservation Authority, (as amended from time to time) with emphasis on eco-tourism, eco-education and eco-development ;

(ii) new construction of hotels and resorts shall not be permitted within the Eco-sensitive Zone of Keoladeo National Park except for accommodation for temporary occupation of tourists related to Eco-friendly tourism activities as per law:

(iii) till the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scrutiny and recommendation of the Monitoring Committee.

(4) **Natural heritage.-** All sites of valuable natural heritage in the Eco-sensitive Zone, such as the gene pool reserve areas, rock formations, waterfalls, springs, gorges, groves, caves, points, walks, rides, cliffs, etc. shall be identified and preserved and plan shall be drawn up for their protection and conservation, within six months from the date of publication of this notification and such plan shall form part of the Zonal Master Plan.

(5) **Man-made heritage sites.-** Buildings, structures, artefacts, areas and precincts of historical, architectural, aesthetic, and cultural significance shall be indentified in the Eco-sensitive Zone and plans for their conservation shall be prepared within six months from the date of publication of this notification and incorporated in the Zonal Master Plan.

(6) **Noise pollution.-** The Environment Department of the State Government shall declare the Eco-sensitive Zone as a Silence Zone under the provisions of the Air (Prevention and Control of Pollution) Act, 1981(14 of 1981) and the rules made there under.

(7) **Air pollution.-** The Environment Department of the State Government or the Rajasthan State Pollution Control Board shall draw up guidelines and regulations for the control of air pollution in the Eco-sensitive Zone in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and the rules made there under.

(8) **Discharge of effluents.-** The discharge of treated effluent in Eco-sensitive Zone shall be in accordance with the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974)and the rules made thereunder.

(9) **Solid wastes. -** Disposal of solid wastes shall be as under:-

(a) the solid waste disposal in Eco-sensitive Zone shall be carried out as per the provisions of the Municipal Solid Waste (Management and Handling) Rules, 2000 published by the Government of India in the erstwhile Ministry of Environment and Forests *vide* notification number S.O. 908 (E), dated the 25th September 2000 as amended from time to time;

(b) the local authorities shall draw up plans for the segregation of solid wastes into biodegradable and non-biodegradable components;

(c) the biodegradable material shall be recycled preferably through composting or vermiculture;

(d) The inorganic material may be disposed in an environmental acceptable manner at site identified outside the Eco-sensitive Zone and no burning or incineration of solid wastes shall be permitted in the Eco-sensitive Zone.

(10) **Bio-medical waste.-** The bio-medical waste disposal in the Eco-sensitive Zone shall be carried out as per the provisions of the Bio-Medical Waste (Management and Handling) Rules, 1998 published by the Government of India in the erstwhile Ministry of Environment and Forests *vide* Notification number S.O. 630(E), dated the 20th July, 1998 as amended from time to time.

(11) **Vehicular traffic**. - The vehicular movement of traffic shall be regulated in a habitat friendly manner and specific provisions in this regard shall be incorporated in the Zonal Master Plan and till such time as the Zonal master plan is prepared and approved, the Monitoring Committee shall monitor compliance of vehicular movement under the relevant Acts and the rules and regulations made thereunder.

(12) **Industrial Units .-** (a) No establishment of new wood based Industries within the proposed Eco-sensitive zone shall be permitted except the existing wood based Industries set up as per the Law.

(b) No establishment of any new Industry causing water, air, soil, noise pollution within the proposed Eco-sensitive zone shall be permitted.

4. **List of activities prohibited or to be regulated within the Eco-sensitive Zone.-** All activities in the Eco sensitive Zone shall be governed by the provisions of the Environment (Protection) Act, 1986 (29 of 1986) and the rules made thereunder, and be regulated in the manner specified in the Table below, namely:-

**TABLE**

| S.No. | Activity | Remarks |
|---|---|---|
| (1) | (2) | (3) |
| **Prohibited Activities** | | |
| 1. | Commercial Mining, stone quarrying and crushing units. | (a) New and existing mining (minor and major minerals), stone quarrying and crushing units shall be prohibited except for the domestic needs of *bona fide* local residents with reference to digging of earth for construction or repair of houses and for manufacture of country tiles or bricks for housing for personal consumption.<br>(b) The mining operations shall strictly be in accordance with the interim order of the Hon'ble Supreme Court dated 04.08.2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in W.P.(C) No.202 of 1995 and order of the Hon'ble Supreme Court dated 21.04.2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No.435 of 2012. |
| 2. | Setting up of saw mills. | No new or expansion of existing saw mills shall be permitted within the Eco-sensitive Zone. |
| 3. | Setting up of industries causing water or air or soil or noise pollution. | No new or expansion of polluting industries in the Eco-sensitive Zone shall be permitted. |
| 4. | Commercial use of firewood. | Prohibited (except as otherwise provided) as per applicable laws. |
| 5. | Establishment of new major hydroelectric projects and irrigation projects. | Prohibited (except as otherwise provided) as per applicable laws. |
| 6. | Use or production of any hazardous substances. | Prohibited (except as otherwise provided) as per applicable laws. |
| 7. | Discharge of untreated effluents and solid waste in natural water bodies or land area. | Prohibited (except as otherwise provided) as per applicable laws. |
| 8. | Undertaking activities related to tourism like over-flying the National Park Area by aircraft, hot-air balloons. | Prohibited (except as otherwise provided) as per applicable laws. |
| 9. | New wood based industry. | No establishment of new wood based industry shall be permitted within the limits of Eco-sensitive Zone:<br>Provided the existing wood-based industry may continue as |

| | | |
|---|---|---|
| | | per law:<br>Provided further that renewal of licenses of existing saw mills shall not be done on their expiry period. |
| 10. | Noise Pollution. | Declaration of silence zone as per applicable laws. |
| 11. | Solid waste disposal facility. | No solid waste disposal facility shall be established in the Eco-sensitive Zone. |
| 12. | Use of polythene bags. | Prohibited (except as otherwise provided) as per applicable laws. |
| **Regulated Activities** | | |
| 13. | Establishment of hotels and resorts. | No new commercial hotels and resorts shall be permitted within the Eco-sensitive Zone except for accommodation for temporary occupation of tourists related to Eco-friendly tourism activities. |
| 14. | Construction activities. | (a) No new commercial construction of any kind shall be permitted within the Eco-sensitive Zone:<br>Provided that local people shall be permitted to undertake construction in their land for their residential use including the activities listed in sub-paragraph (1) of paragraph 3.<br>(b) The construction activity related to small scale industries not causing pollution shall be permitted as per applicable rules and regulations, if any, with the prior permission from the competent authority. |
| 15. | Felling of trees. | (a) There shall be no felling of trees on the forest or Government or revenue or private lands without prior permission of the Competent Authority in the State Government;<br>(b) the felling of trees shall be regulated in accordance with the provisions of the concerned Central or State Act and the rules made thereunder;<br>(c) in case of Reserve Forests and Protected Forests the Working Plan prescriptions shall be followed. |
| 16. | Commercial water resources including ground water harvesting. | (a) The extraction of surface water and ground water shall be permitted only for *bona fide* agricultural use and domestic consumption of the occupier of the land;<br>(b) extraction of surface water and ground water for industrial or commercial use including the amount that can be extracted, shall require prior written permission from the concerned Regulatory Authority;<br>(c) no sale of surface water or ground water shall be permitted;<br>(d) steps shall be taken to prevent contamination or pollution of water from any source including agriculture. |
| 17. | Erection of electrical cables and telecommunication towers. | Promote underground cabling. |
| 18. | Fencing of existing premises of hotels and lodges. | Regulated under applicable laws. |

| | | |
|---|---|---|
| 19. | Widening and strengthening of existing roads. | Shall be done with proper Environment Impact Assessment and mitigation measures, as applicable. |
| 20. | Movement of vehicular traffic at night. | Regulated for commercial purpose, under applicable laws. |
| 21. | Introduction of exotic species. | Regulated under applicable laws. |
| 22. | Protection of hill slopes and river banks. | Regulated under applicable laws.<br>However, no activities that enhance erosion of the river banks should be allowed on the banks of Kukund river. |
| 23. | Discharge of treated effluents in natural water bodies or land area. | Recycling of treated effluent shall be encouraged and for disposal of sludge or solid wastes, the existing regulations shall be followed. |
| 24. | Commercial Sign boards and hoardings. | Regulated under applicable laws. |
| 25. | Small scale industries not causing pollution. | Non polluting, non-hazardous, small-scale and service industry, agriculture, floriculture, horticulture or agro-based industry producing products from indigenous goods from the Eco-sensitive Zone, and which do not cause any adverse impact on environment shall be permitted. |
| 26. | Collection of Forest produce or Non-Timber Forest Produce. | Regulated under applicable laws. |
| 27. | Air and vehicular pollution. | Regulated under applicable laws. |
| 28 | Drastic Change of Agriculture systems. | Regulated under applicable laws. |
| **Promoted Activities** | | |
| 29. | Ongoing agriculture and horticulture practices by local communities along with dairies, dairy farming. | Permitted under applicable laws. |
| 30. | Rain water harvesting. | Shall be actively promoted. |
| 31. | Organic farming. | Shall be actively promoted. |
| 32. | Adoption of green technology for all activities. | Shall be actively promoted. |
| 33. | Cottage industries including village artisans, etc. | Shall be actively promoted. |
| 34. | Use of renewable energy sources | Bio gas, solar light etc to be promoted |

**5. Monitoring Committee:—**

(1) The Central Government hereby constitutes a Monitoring Committee, for effective monitoring of the Eco-sensitive Zone falling in the State of Rajasthan, which shall comprise of the following namely:-

(i) District Collector, Bharatpur : Chairman;

(ii) One representative of Non Governmental Organization working in the field of environment to be nominated by the Government of Rajasthan for a term of one year in each case – Member;

(iii) one expert in the area of ecology and environment to be nominated by the Government of Rajasthan for a term of one year in each case – Member;

(iv) PWD –District level Officer– Member;

(v) Irrigation District level Officer– Member;

(vi)Tourism District level Officer– Member;

(vii) Minint District level Officer– Member;

(viii) Police District level Officer– Member;

(ix) Municipal council District level Officer– Member;

(x) Industry District level Officer– Member;

(xi) UIT District level Officer– Member;

(xii) Regional Officer of the State Pollution Control Board: Members;

(xiii) Sub Divisional Officer Bharatpur : Member;

(xiv) Block Development Officer, Sewar : Member;

(xv) Hon. Wildlife Warden Bharatpur : Member;

(xvi) Deputy Chief Wildlife Warden, Keoladeo National Park, Bharatpur : Member-Secretary.

**6. Terms of Reference:**

(1) The Monitoring Committee shall monitor the compliance of the provisions of this Notification.

(2) The activities that are covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14th September, 2006, and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinized by the Monitoring Committee based on the actual site-specific conditions and referred to the Central Government in the Ministry of Environment, Forests and Climate Change for prior environmental clearances under the provisions of the said notification.

(3) The activities that are not covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14th September, 2006 and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the concerned Regulatory Authorities.

(4) The Member Secretary of the Monitoring Committee or the concerned Collector(s) or the concerned park Deputy Conservator of Forests shall be competent to file complaints under section 19 of the Environment (Protection) Act, 1986 against any person who contravenes the provisions of this notification.

(5) The Monitoring Committee may invite representatives or experts from concerned Departments, representatives from Industry Associations or concerned stakeholders to assist in its deliberations depending on the requirements on issue to issue basis.

(6) The Monitoring Committee shall submit the annual action taken report of its activities as on 31st March of every year by 30th June of that year to the Chief Wildlife Warden of the respective State as per pro- forma appended at **Annexure III**.

(7) The Central Government in the Ministry of Environment, Forests and Climate Change may give such directions, as it deems fit, to the Monitoring Committee for effective discharge of its functions.

7. The Central Government and State Government may specify additional measures, if any, for giving effect to provisions of this notification.

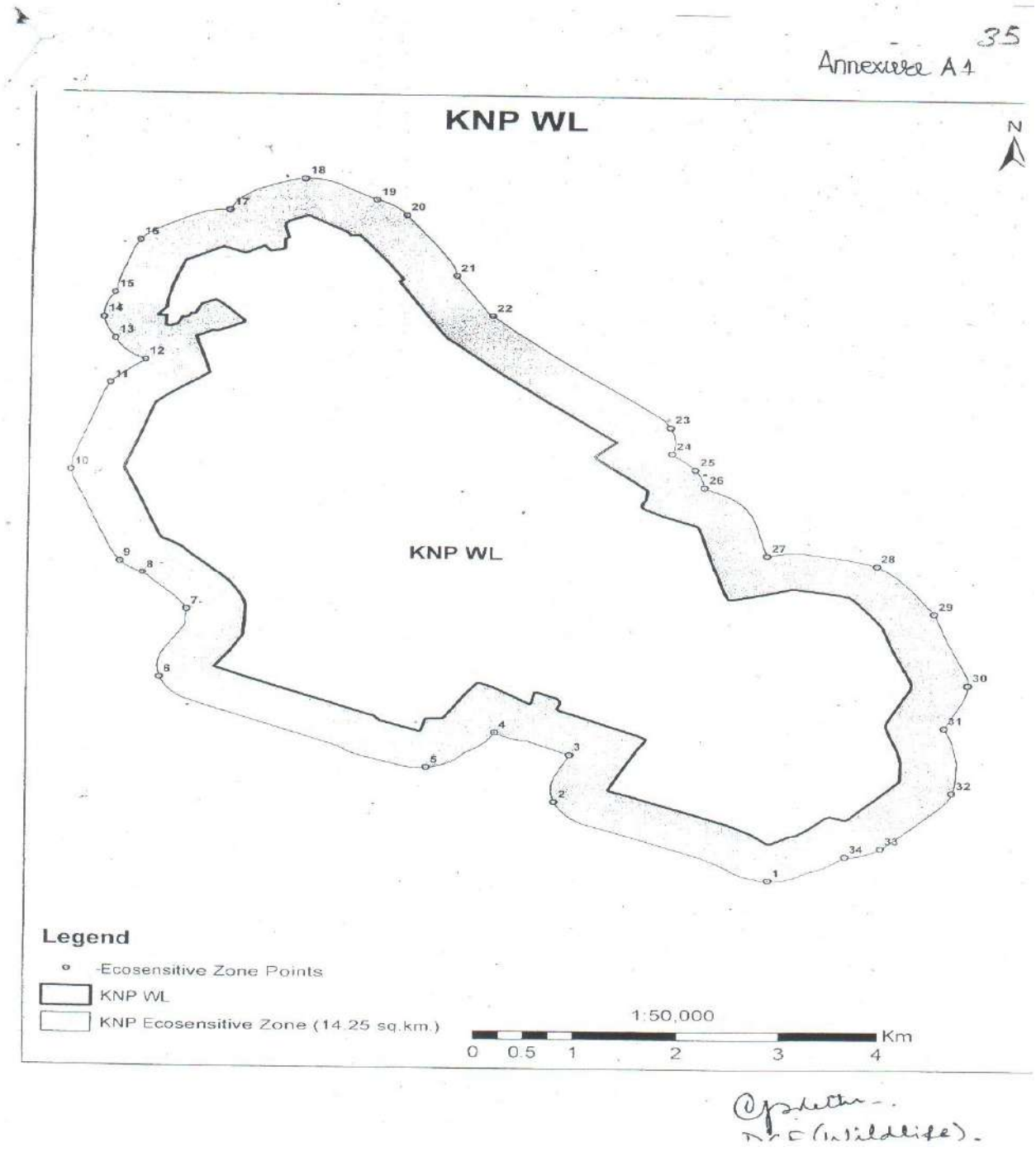
8. The provisions of this notification shall be subject to the orders, if any, passed, or to be passed, by the Hon'ble Supreme Court of India or the High Court or National Green Tribunal .

[F. No. 25/20/2015-ESZ-RE]

Dr. T. CHANDANI, Scientst 'G'

**Annexure IA**

**Map of proposed Eco-sensitive Zone along with coordinates**



**Annexure IB**

**Keoladeo Wildlife Sanctuary**

**Biodiversity in the Sanctuary:-**

KNP is rich in faunal wealth also. 375 species of birds, 27 species of mammals, 13 species of reptiles, 7 species of amphibians, 43 species of fishes and 71 species of butterflies, more than 30 species of dragonflies and more than 30 species of spiders inhabit the park. Owing to the abundance of the birds, KNP is often referred as Bird's Paradise.

√ Heronry in the park is formed by of 15 species of birds viz. Painted stork, Open bill stork, Grey heron, Purple heron, Night heron, Large agret, Intermediate agret, Little egret, Cattle egret, Black headed ibis, Little cormorant, Indian shag, Large cormorant, Indian darter, Eurasian spoonbill.

√ Other birds breeding in the park are White necked stork, Black necked stork, Little green heron, Black bittern, Chestnut bittern, Yellow bittern, Sarus crane, Comb duck, Spot billed duck, Lesser whistling teal, Cotton teal, Pheasant tailed jacana, Bronze winged jacana, Purple moorhen, White breasted water hen, Painted snip, Kora, Black patridge, Grey francolin, Button bush quail, Short toed eagle, Lesser spotted eagle, Greater spotted eagle, Honey buzzard, Shikra, Sparrow hawk, Dusky horned owl, Collared scops owl, Spotted owlet, Barn owl, Mottled wood owl, Coppersmith barbet, Brownn headed barbet, Lesser flame back, Yellow fronted pied wood pecker, Brownn croowned pigmy woodpecker, White cheeked bulbul, red vented bulbul, Laughing dove, Red turtle dove, ring dove, Greater coucal, Tree pie, Paradise flycatcher, Common wood shrike, BBay backed shrike, Long tailed shrike, Jungle babbler, Large grey babbler, Common babbler, Yellow eyed babbler, Streaked fan tailed babbler, Purple sunbird, Tailor bird, Indian prinia, Ashy prinia, Pied myna, Brahmini myna, Common myna, Red munia, Indian silver bill, Spotted munia, Black drongo, Jungle crow, House crow, House sparrow, Yellow throated sparrow, Indian grey hornbill, Small minivet, Golden oriole, White Breasted kingfisher, Common kingfisher, Little green bee eater, Wire tailed swallow, Dusky crag marten, Red wattled lapwing, Yellow wattled lapwing, Indian courser, Great thick knee, Chestnut bellied sand grouse, Egyptian vulture, King vulture, Crested lark, Paddy field pipit, Rufous tailed finch lark, Pied bush chat, Baya weaver, Magpie robin, Indian robin, Brown rock chat, Indian roller, White browed wagtail, Rose ringed parakeet, Rock pigeon, Yellow footed green pigeon, Savanna nightjar, Hoopoe.

√ KNP used to be the only wintering area for the rare and endangered central population of the Siberian Crane till 2002.

√ Serves as a major wintering area for migratory birds from Central Asia.

√ 42 species of raptors and 9 species of owls are seen in the park.

**Annexure IC**

**LIST OF VILLAGES IN ECO-SENSITIVE ZONE :—**

| Sl.No. | Township/Village | Latitude | Longitude | Tehsil |
|---|---|---|---|---|
| 1. | Jawahar Nagar Colony | 77°30'17.22" | 27°12'25.30" | Bharatpur |
| 2. | Jatoli | 77°31'11.04" | 27°11'28.93" | Bharatpur |
| 3. | Ghasola | 77°32'45.3" | 27°10'16.1" | Bharatpur |
| 4. | Khohri Nagla | 77°32'55.6" | 27°09'52.6" | Bharatpur |
| 5. | Behnera | 77°33'55.3" | 27°09'20.9" | Bharatpur |
| 6. | Darapur Khurd | 77°33'50.1" | 27°07'42.0" | Bharatpur |
| 7. | Darapur Kalan | 77°33'31.8" | 27°07'35.2" | Bharatpur |
| 8. | Nagla Banjara/Naswaria | 77°32'31.3" | 27°07'35.4" | Bharatpur |
| 9. | Chak Sheorawali | 77°31'56.32" | 27°08'18.92" | Bharatpur |
| 10. | Aghapur | 77°31'21.0" | 27°08'19.8" | Bharatpur |
| 11. | Ramnagar | 77°29'05.8" | 27°09'0.4" | Bharatpur |
| 12. | Chak Ramnagar | 77°29'28.5" | 27°09'54.8" | Bharatpur |
| 13. | Mallah | 77°29'36.4" | 27°11'21.7" | Bharatpur |

**Annexure III**

**Proforma of Action Taken Report: - Eco-sensitive Zone Monitoring Committee.-**

1. Number and date of Meetings.
2. Minutes of the meetings: Mention main noteworthy points. Attached Minutes of the meeting on separate Annexure.
3. Status of preparation of Zonal master Plan including Tourism master Plan.
4. Summary of cases dealt for rectification of error apparent on face of land record.

   Details may be attached as Annexure.
5. Summary of cases scrutinized for activities covered under Environment Impact Assessment Notification, 2006.

   Details may be attached as separate Annexure.
6. Summary of case scrutinized for activities not covered under Environment Impact Assessment Notification, 2006.

   Details may be attached as separate Annexure.
7. Summary of complaints ledged under Section 19 of Environment (Protection) Act, 1986.
8. Any other matter of importance.

Printed by the Manager, Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.

रजिस्ट्री सं० डी० एल०-33004/99 REGD. NO. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

असाधारण
EXTRAORDINARY
भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)
प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 2376] नई दिल्ली, शुक्रवार, जुलाई 19, 2019/आषाढ़ 28, 1941
No. 2376] NEW DELHI, FRIDAY, JULY 19, 2019/ ASHADHA 28 1941

## पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

## अधिसूचना

नई दिल्ली, 19 जुलाई, 2019

**का.आ. 2606(अ).**—प्रारूप अधिसूचना भारत के राजपत्र, असाधारण में भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन, मंत्रालय की अधिसूचना सं. का.आ. 5844(अ), तारीख 27 नवम्बर, 2018 द्वारा प्रकाशित की गई थी जिसमें ऐसे सभी व्यक्तियों से, जिनकी उससे प्रभावित होने की संभावना थी, उस तारीख से, जिसको उक्त अधिसूचना को अन्तर्विष्ट करने वाले राजपत्र की प्रतियां जनता को उपलब्ध करा दी गई थीं, साठ दिन की अवधि के भीतर आक्षेप और सुझाव आमंत्रित किए गए थे;

**और,** उक्त प्रारूप अधिसूचना को अन्तर्विष्ट करने वाली राजपत्र की प्रतियां जनता को तारीख 28 नवम्बर, 2018 को उपलब्ध करा दी गई थीं;

**और,** प्रारूप अधिसूचना के उत्तर में व्यक्तियों और पणधारियों से कोई भी आक्षेप और सुझाव प्राप्त नहीं हुए;

**और,** केवलादेव राष्ट्रीय उद्यान राजस्थान (27°07′06″उ - 27°12′02″उ और 77°29′05″पू - 77°33′ 09″पू) भरतपुर जिला में गंभीर और बानगंगा नदियों के संगम पर स्थित है। और 28.73 वर्ग किलोमीटर क्षेत्र में फैला हुआ है यह बानगंगा और गंभीर नदी के बाढ़ समतल क्षेत्र में निचला क्षेत्र है जो कि यमुना नदी की सहायक नदियां है। यह दिल्ली-जयपुर राजमार्ग के साथ, दिल्ली से 180 किलोमीटर, आगरा से 50 किलोमीटर और भरतपुर के दक्षिण पूर्व से 2 किलोमीटर में स्थित है।

**और,** यह उद्यान, स्थानीय रूप से घाना नाम से जाना जाता है, यह घासभूमि के मोज़ेक, वनस्थली, वनस्थली दलदल और आर्द्रभूमि है। यह राष्ट्रीय उद्यान अंतरराष्ट्रीय पारिस्थितिकी महत्वपूर्ण है और यह 1981 में रामसार स्थल और 1985 में विश्व धरोहर स्थल के लिए घोषित किया गया। राष्ट्रीय उद्यान पक्षियों के लिए स्वर्ग के तौर जाना जाता है और मध्य एशिया से प्रवासी पक्षियों के लिए मुख्य शीतकालीन क्षेत्र है जिसमें दुर्लभ और संकटापन्न साईबेरियाई सारस संख्या सम्मिलित है। केवलादेव राष्ट्रीय उद्यान का महत्वपूर्ण संरक्षण मूल्य है यह वनस्पतियों और जीवजंतुओं के बृहत् समूह को आश्रय प्रदान करता है जो कि पारिस्थितिकी पैरामिड में उष्णकटिबंधी महत्वपूर्ण घटक है। आर्द्रभूमि क्षेत्र के चारों ओर की जलवायु नियमित करती है

और क्षेत्र के भूमि जल को रिचार्ज करता है। आर्द्रभूमि पक्षी-विज्ञान विहार के लिए केन्द्र है यह कई प्रवासी और देशी पक्षियों के लिए पर्यावास प्रदान करता है। यह आर्द्रभूमि अंतरराष्ट्रीय और राष्ट्रीय महत्व का है।

**और,** केवलादेव राष्ट्रीय उद्यान में समृद्ध जैव विविधता है। इस विविधता में 375 पक्षी जीव प्रजातियों में सम्मिलित हैं— जलकुक्कुट की 140 प्रजातियां, पौधों की 372 प्रजातियां, स्तनधारियों की 34 प्रजातियां, मछलियों की 57 प्रजातियां, सांपों की 14 प्रजातियां, छिपकलियों की 5 प्रजातियां, गेक्को की 3 प्रजातियां, कछुओं की 7 प्रजातियां, उभयचरों की 8 प्रजातियां, तितलियों की 71 प्रजातियां, ड्रेगोनफ्लाई की 16 से अधिक प्रजातियां और मकड़ियों की 8 प्रजातियों का वास हैं। केवलादेव राष्ट्रीय उद्यान अर्ध-शुष्क जैव-भौगोलिक जोन के पंजाब समतल जैव प्रांत के अंतर्गत आता है, जो कि सिंधु-यमुना जल विभाजक का समतल शुष्क क्षेत्र है। उद्यान की वनस्पति में एक्सरोफाईटस और अर्ध-एक्सरोफाईटस का सम्मिश्रण है जिसके अंतर्गत प्रमुख देसीबबूल (*अकाकिया नीलोटिका*), कैपरिस डेसिडुआ, सी. सेपियारिया, कदम (*मित्रागिन पार्विफ्लोरा*), केजरी (*प्रोसोपिस सिनेरारिया*), पिलू (*साल्वाडोरा योलोइड्स*), जामुन (*सिजीगियम क्युमिनि*) और ज़िज़िफस एसपी. हैं। उद्यान में महत्वपूर्ण व्यापक घासें *पासपालुम डिसटिटुम, पासपालिडिम पुनटाटम, साईनोडोन डाटाईलोन, डेसमोसटाटिया बिपिनाटा, डिकैनथिम अन्नुलाटडम* और *वेटीनेरिया ज़िज़ानिओडेस* हैं। कदम (*मित्राजिना पर्विफ्लोरा*) वृक्ष, प्रकीर्ण कोशिका में वितरित, प्रमुख बृहत् आकार के वृक्ष और वनस्थली है, जबकि कांटेदार *अकाकिया एसपी.* और *प्रोसोपिसजूलीफ्लोरा* झाड़ी प्रमुख झाड़ी भूमि है। वनस्थली में मुख्य पौधें प्रजातियां *मित्राजिना पर्विफ्लोरा, सिजीगियम क्युमिनि, अकाकिया निलोटिका, सलवाडोरा स्पा., केपरिस स्पा.* और *ज़िज़िफस स्पा.* पाये जाते हैं। कुल मिलाकर उद्यान 372 पौधें प्रजातियों को आश्रय प्रदान करता है जिसमें 96 जलीय पौधे शामिल हैं।

**और,** यहां नीलगाय (*बोसेलाफुस्ट्रागोकामेलस*), फेरल मवेशी (*बोस्टौरस*) और चीतल (*सर्वस एक्सिस*) की बहुतायत है जबकि सांबर (*सर्वस यूनिकोलर*) इस संरक्षित क्षेत्र से दुर्लभ प्रजातियों में अभिलिखित है। छोटे भारतीय नेवला (*हर्पेस्टे जवानिकस*), छोटे भारतीय सीवेट (*विवर्रिकुला इंडिका*), स्ट्रीप्ड हायना (*हायना हायना*), भारतीय हेजहोग (*हेमीचिनस मिक्रोपस*), भारतीय साही (*हाइस्ट्रिक्स इंडिका*) और होग हिरण (*एक्सिस पोर्सिनस*) बहुत ही कम देखे जाते हैं। दो लेसर बिल्ली, जंगल बिल्ली (*फेलिस चाउस*) और फिशिंग बिल्ली (*प्रिओनैलुरुस विवेरिनस*) और दो सीवेट जैसे दो सामान्य पाल्म सीवेट (*पैराडाक्सुस हेरमाफ्रोडोडिटस*) और छोटे भारतीय सीवेट (*विवररिकुला इंडिका*) उद्यान में पाए जाते हैं।

**और,** राष्ट्रीय उद्यान की महत्तपूर्ण पक्षी प्रजातियाँ जैसे पेंटेड स्टॉर्क, ओपन बिल स्टॉर्क, ग्रे हेरॉन, बैंगनी हेरॉन, नाइट हेरॉन, बड़े इगरेट, इंटरमीडिएट इगरेट, लिटिल इगरेट, मवेशी इगरेट, ब्लैक हेडेड इबिस, लिटिल कॉर्मोरेंट, इंडियन शेग, बड़े कॉर्मोरेंट, इंडियन डार्टर, यूरेशियन स्पूनबिल। उद्यान में अन्य पक्षी प्रजनन करने वाले व्हाईट नेक्ड स्टोर्क, ब्लेक नेक्ड स्टोर्क, लिटिल ग्रीन हेरोन, ब्लैक बिर्टन, चेस्टनट बिर्टन, येलो बिर्टन, सासर क्रेन, कॉम्ब बतख, स्पॉट बिल्ड डक, लेसर विस्टिलिंग टील, कॉटन टील, फिजेंट टेल्ड जाकाना, ब्रोंज़ विंगड जाकाना, बैंगनी मुरहेन, सफेद ब्रेस्टेड वॉटर हेन, पेंटेड स्निप, कोरा, ब्लैक पैट्रिज, ग्रे फ्रैंकोलिन, बटन बुश क्वेल, शॉर्ट टूड ईगल, लेसर स्पॉटेड ईगल, ग्रेटर स्पॉट ईगल, हनी बुज़ार्ड, शिकरा, स्पैरो हॉक, डस्की हार्नड उल्लू, कॉलर स्कॉप्स उल्लू, स्पॉट उल्लू, बार्न उल्लू, मोटल्ड वुड उल्लू, कॉपरस्मिथ बार्बेट, ब्राउन हेडेड बार्बेट, लेसर फ्लेम बैक, येलो फ्रोंटेड पाइड वुड पिकर, ब्राउन क्राउन्ड पिग्मी वुडपीकर, व्हाइट चिक्ड बुलबुल, रेड वेंटेड बुलबुल, लाफिंग कबूतर, लाल कछुए कबूतर, रिंग कबूतर, ग्रेटर कुकल, ट्री पाई, पैराडाइज फ्लाईकैचर, कॉमन वुड श्रिंक, बे बैक्ड श्रिंक, लॉग टेल्ड श्रिंक, जंगल बब्बलर, लार्ज ग्रे बब्बलर, सामान्य बब्बलर, येलो आइड बब्बलर, स्ट्रेक्ड फैन टेल्ड बब्बलर, बैंगनी सनबर्ड, टेलर पक्षी, भारतीय प्रिंसिया, एशी प्रिंसिया, पाइड मैना, ब्राह्मण मैना, सामान्य मैना, रेड मुनिया, इंडियन सिलवर बिल, स्पॉटेड मुनिया, ब्लैक ड्रॉन्गो, जंगल क्रो, हाउस क्रो, हाउस स्पैरो, येलो थ्रोटेड स्पैरो, इंडियन ग्रे हॉर्नबिल, छोटे मिनीवेट, गोल्डन ओरियोइल, व्हाइट ब्रेस्टेड किंगफिशर, सामान्य किंगफिशर, लिटिल ग्रीन बी ईटर, वायर टेल्ड स्वालोव, डस्की क्रैग मार्टन, रेड वाटलेड लैपविंग, पीला वेटेड लैपविंग, इंडियन कॉरसेर, ग्रेट थिक नी, चेस्टनट बेलिड नथैट्च, मार्शल आईओरा, पाइड क्रेस्टेड कोयल, यूरेशियन कोयल, सामान्य हॉक कूकू, चेस्टनट बेल्ड रेत ग्रौसे, मिस्र गिद्ध, किंग गिद्ध, क्रेस्टेड लार्क, पैडी फील्ड पिपिट, रूफोस

टेल्ड फिंच लार्क, पाइड बुश चैट, बाया वीवर, मैगी रॉबिन, इंडियन रॉबिन, ब्राउन रॉक चैट, इंडियन रोलर, व्हाइट ब्रॉइड वेग्टेल्ड, रोज रिंग्ड पैराकिट, रॉक कबूतर, येलो फूटेड ग्रीन कबूतर, आदि हैं।

**और,** केवलादेव राष्ट्रीय उद्यान 2002 तक साईबेरियन क्रेन के दुर्लभ और संकटापन्न केन्द्र संख्या के लिए सिर्फ शीतकालीन क्षेत्र के लिए उपयोगी है। यह मध्य एशिया से प्रवासी पक्षियों के लिए मुख्य शीतकालीन क्षेत्र प्रदान करता है। उद्यान में रैपटर्स की लगभग 42 प्रजातियां और उल्लू की 9 प्रजातियां देखी जाती हैं। क्षेत्र में विभिन्न तितली प्रजातियां भी अभिलिखित की गई हैं जिनमें *सेरियाग्रिओन कोरोमनडेलियानम, स्यूडग्रियोन डेकोरम, इस्नुरा डेलीकेट, इस्नुरा सेनेगलेंसिस, एग्रीकोनेमिसॉ योरमे, ब्रैचिथेमिस कनटामिनेट, डीप्लाकोइडेस स्ट्रिवियालिस, ट्राइथेमिस पालिडिनर्विस* आदि शामिल हैं; केवलादेव राष्ट्रीय उद्यान से चेलोनियल जीवजंतुओं की अधिक से अधिक प्रजातियां स्पॉटेड पॉन्ड टर्टल (*जियोलेमीस हमिलटोनी*), क्राउन्ड रिवर टर्टल (*हार्डेला थुरजी*), इंडियन रूफड टर्टल (*कचुगा टेक्टा*), इंडियन टेंट टर्टल (*कचुगा टेंटोरिया*), इंडियन सोफ्टशेल टर्टल (*एस्पिड्रेटेस गैंगेटिकस*), इंडियन पीकॉक सोफ्टशेल टर्टल (*एस्पिडेरेटेस हरूम*), और इंडियन फ्लैप्सहेल टर्टल (लिस्मिस पुनकटा) हैं। उद्यान में अन्य महत्वपूर्ण सरीसृप इंडियन रॉक पायथन *(पायथन मॉलूरस),* रसेल' वाइपर *(दबोइया रसेली),* भारतीय सॉ-स्केल्ड वाइपर *(एचिस कैरिनैटस),* बंगाल मॉनिटर *(*वरानुस *बेंगालेन्सिस),* कॉमन रेत बोआ *(एरिक्स कोनिकस)* आदि पाए जाते हैं। उद्यान में इचथयो जीवजंतु भी समृद्ध है उद्यान में मछलियों की लगभग 57 प्रजातियां अभिलिखित की गई है। उद्यान में कुछ सामान्य मछलियां कटला (*कटला कटला*), स्केल-कार्प (*साइप्रिनस कारपिओ कोमिनस*), बाटा लैबियो (*लैबो बाटा*), चिल्वा (*सेलोस्टोमा बाकाइला*), रोहू (*लैबो रोहिता*), एलोंगैटेड ग्लास-पेर्चलेट (*चंदा नामा*), मगुर (*क्लारीस बेट्राचस*), स्टिंगिंग कैटफ़िश (*हेटरोपनेस्टेस फॉसिलिस*) आदि पाई जाती हैं।

**और,** केवलादेव राष्ट्रीय उद्यान और के चारों ओर के क्षेत्र को, जिसका विस्तार और सीमाऐं इस अधिसूचना के पैराग्राफ 1 में विनिर्दिष्ट हैं, पर्यावरण की दृष्टि से पारिस्थितिकी संवेदी जोन के रूप में सुरक्षित और संरक्षित करना और उक्त पारिस्थितिकी संवेदी जोन में उद्योगों या उद्योगों के वर्गो के प्रचालन और प्रसंस्करण करने को प्रतिषिद्ध करना आवश्यक है;

**अतः,** इसलिए, केन्द्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (v) और खंड (xiv) और उपधारा (3) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, राजस्थान राज्य भरतपुर जिला में केवलादेव राष्ट्रीय उद्यान की सीमा के चारों ओर 500 मीटर से 1.5 किलोमीटर तक विस्तारित क्षेत्र को पारिस्थितिकी संवेदी जोन (जिसे इसमें इसके पश्चात् पारिस्थितिकी संवेदी जोन कहा गया है) के रूप में अधिसूचित करती है, जिसके विवरण निम्नानुसार है, अर्थात् :-

1. **पारिस्थितिकी संवेदी जोन का विस्तार और उसकी सीमाएं**-(1) पारिस्थितिकी संवेदी जोन की सीमा केवलादेव राष्ट्रीय उद्यान के चारों ओर 500 मीटर से 1.5 किलोमीटर तक है और पारिस्थितिकी संवेदी जोन का क्षेत्र 25.61 वर्ग किलोमीटर है।

(2) केवलादेव राष्ट्रीय उद्यान और इसके पारिस्थितिकी संवेदी जोन की सीमा का विवरण **उपाबंध I** में संलग्न है।

(3) सीमा विवरण और अक्षांश और देशांतर के साथ पारिस्थितिकी संवेदी जोन के केवलादेव राष्ट्रीय उद्यान के मानचित्र **उपाबंध -IIक, उपाबंध–IIख, उपाबंध–IIग, उपाबंध–IIघ, उपाबंध–IIङ, उपाबंध–IIच** के रुप में संलग्न हैं।

(4) पारिस्थितिकी संवेदी जोन और केवलादेव राष्ट्रीय उद्यान की सीमा के भू निर्देशांकों की सूची **उपाबंध-III** की सारणी क और सारणी ख में दी गई है।

(5) मुख्य बिंदुओं के भू-निर्देशंकों के साथ पारिस्थितिकी संवेदी जोन के अंतर्गत आने वाले ग्रामों की सूची **उपाबंध IV** के रूप में संलग्न है। पारिस्थितिकी संवेदी जोन के अंतर्गत 13 ग्राम हैं। 2011 जनगणना के अनुसार पारिस्थितिकी संवेदी जोन के अंतर्गत आने वाले ग्रामों के क्षेत्र की जनसंख्या 20,195 है जिसमें औसत साक्षरता दर लगभग 68.12% है। स्त्रियों की तुलना में पुरुषों की उच्च साक्षरता दर है। सामान्यतः बोले जाने वाली बोलियां हिन्दी, ब्रज-भाषा, मेवाती और इंगलिश है। क्षेत्र की अर्थव्यवस्था के मुख्य

स्त्रोत कृषि और पशु पालन हैं। इसके अलावा, क्षेत्र के कई लोग पर्यटन उद्योगों में प्रकृति मार्गदर्शक, रिक्शा चलाना और होटल में कुशल और अर्द्ध कुशल मजदूरों के रूप में, भरतपुर के आसपास और छोटे पैमाने पर उद्योगों के रूप में कार्यरत हैं।

**2. पारिस्थितिकी संवेदी जोन के लिए आंचलिक महायोजना–** (1) राज्य सरकार, पारिस्थितिकी संवेदी जोन के प्रयोजनों के लिए राजपत्र में इस अधिसूचना के प्रकाशन की तारीख से दो वर्ष की अवधि के भीतर, स्थानीय व्यक्तियों के परामर्श से और राज्य के सक्षम प्राधिकारी के अनुमोदन के लिए इस अधिसूचना में दिए गए अनुबंधों का पालन करते हुए आंचलिक महायोजना तैयार करेगी।

(2) राज्य सरकार द्वारा पारिस्थितिकी संवेदी जोन के लिए आचंलिक महायोजना ऐसी रीति से जो इस अधिसूचना में विनिर्दिष्ट किए गए हैं के अनुसार तथा सुसंगत केंद्रीय और राज्य विधियों के अनुरुप और केंद्रीय सरकार द्वारा जारी मार्गनिर्देशों, यदि कोई हों, द्वारा तैयार होगी ।

(3) आंचलिक महायोजना, उक्त योजना में पारिस्थितिकी और पर्यावरणीय बातों को समाकलित करने के लिए राज्य सरकार के निम्नलिखित विभागों के परामर्श से तैयार होगी, अर्थात्:-

(i) पर्यावरण;
(ii) वन और वन्यजीव;
(iii) कृषि;
(iv) राजस्व;
(v) नगर विकास;
(vi) पर्यटन;
(vii) ग्रामीण विकास;
(viii) सिंचाई और बाढ़ नियंत्रण;
(ix) नगरपालिका;
(x) पंचायती राज; और
(xi) लोक निर्माण विभाग;

(4) आंचलिक महायोजना अनुमोदित विद्यमान भू-उपयोग, अवसंरचना और क्रियाकलापों पर कोई निर्बंधन अधिरोपित नहीं करेगी जब तक कि इस अधिसूचना में इस प्रकार विनिर्दिष्ट न हो और आचंलिक महायोजना सभी अवसंरचना और क्रियाकलापों में जो अधिक दक्षता और पारिस्थितिकी अनुकूल हों का संवर्धन करेगी ।

(5) आंचलिक महायोजना में अनाच्छादित क्षेत्रों के जीर्णोद्धार, विद्यमान जल निकायों के संरक्षण, आवाह क्षेत्रों के प्रबंधन, जल-संभरों के प्रबंधन, भूतल जल के प्रबंधन, मृदा और नमी संरक्षण, स्थानीय समुदायों की आवश्यकताओं तथा पारिस्थितिकी और पर्यावरण से संबंधित ऐसे अन्य पहलुओं, जिन पर ध्यान देना आवश्यक है, के लिए उपबंध होंगे ।

(6) आंचलिक महायोजना विद्यमान और प्रस्तावित भूमि उपयोग विशेषताओं के ब्यौरों से अनुसमर्थित मानचित्र के साथ सभी विद्यमान पूजा स्थलों, ग्रामों और नगरीय बस्तियों, वनों के प्रकार और किस्मों, कृषि क्षेत्रों, ऊपजाऊ भूमि, हरित क्षेत्र जैसे उद्यान और उसी प्रकार के स्थान, उद्यान कृषि क्षेत्र, फलोउद्यान, झीलों और अन्य जल निकायों का अभ्यकंन करेगी।

(7) आंचलिक महायोजना पारिस्थितिकी संवेदी जोन में विकास को विनियमित करेगी और सारणी में सूचीबद्ध पैराग्राफ-4 में प्रतिषिद्ध और विनियमित क्रियाकलापों का अनुपालन करेगी और स्थानीय समुदायों की जीविका को सुरक्षित करने के लिए पारिस्थितिकी अनुकूल विकास को सुनिश्चित और उसकी अभिवृद्धि भी करेगी।

(8) आंचलिक महायोजना प्रादेशिक विकास योजना की सह-विस्तारी होगी ।

(9) इस प्रकार अनुमोदित आंचलिक महायोजना इस अधिसूचना के उपबंधों के अनुसार मानीटरी के अपने कार्यों को करने के लिए मानीटर समिति के लिए एक संदर्भ दस्तावेज तैयार करेगी ।

3. **राज्य सरकार द्वारा किए जाने वाले उपाय.-** राज्य सरकार इस अधिसूचना के उपबंधों को प्रभावी करने के लिए निम्नलिखित उपाय करेगी, अर्थात्:-

(1) **भू-उपयोग.–** (क) पारिस्थितिकी संवेदी जोन में वनों, उद्यान कृषि क्षेत्रों, कृषि क्षेत्रों, मनोरंजन के प्रयोजनों के लिए चिन्हित किए गए पार्कों और खुले स्थानों का वाणिज्यिक या आवासीय या औद्योगिक संबद्ध विकास क्रियाकलापों के लिए उपयोग या संपरिवर्तन नहीं होगा:

परंतु यह कि पारिस्थितिकी संवेदी जोन के भीतर भाग (क), में विनिर्दिष्ट प्रयोजनों से भिन्न प्रयोजन के लिए कृषि और अन्य भूमि का संपरिवर्तन मानीटरी समिति की सिफारिश पर और यथा लागू और क्षेत्रीय नगर योजना अधिनियम और केन्द्रीय सरकार या राज्य सरकार के अन्य नियमों तथा विनियमों के अधीन सक्षम प्राधिकारी के पूर्व अनुमोदन से, और इस अधिसूचना के उपबंधों द्वारा स्थानीय निवासियों की निम्नलिखित आवासीय आवश्यकताओं को पूरा करने के लिए अनुज्ञात किया जाएगा, जैसे:-

(i) विद्यमान सड़कों को चौड़ा करना और उन्हें सुदृढ करना तथा नई सड़कों का संनिर्माण;

(ii) बुनियादी ढांचों और नागरिक सुविधाओं का संनिर्माण और नवीकरण;

(iii) प्रदूषण उत्पन्न न करने वाले लघु उद्योग;

(iv) कुटीर उद्योगों जिनके अंतर्गत ग्रामीण उद्योग भी हैं; सुविधाजनक भण्डार और स्थानीय सुविधाएं सहायक पारिस्थितिकी पर्यटन जिसके अन्तर्गत ग्रह वास सम्मिलित है; और

(v) पैराग्राफ 4 के अधीन दिए गए संवर्धित क्रियाकलाप:

परंतु यह और कि प्रादेशिक नगर योजना अधिनियम और राज्य सरकार के अन्य नियमों और विनियमों के अधीन सक्षम प्राधिकारी के पूर्व अनुमोदन और संविधान के अनुच्छेद 244 के उपबंधों या तत्समय प्रवृत्त विधि के उपबंधों के अनुपालन के बिना, जिसके अन्तर्गत अनुसूचित जनजाति और अन्य परंपरागत वन निवासी (वन अधिकारों की मान्यता) अधिनियम, 2006 (2007 का 2) भी है, वाणिज्यिक या औद्योगिक विकास क्रियाकलापों के लिए जनजातीय भूमि का उपयोग अनुज्ञात नहीं होगा:

परंतु यह और भी कि पारिस्थितिकी संवेदी जोन के भीतर भू-अभिलेखों में उपसंजात कोई गलती, मानीटरी समिति के विचार प्राप्त करने के पश्चात् राज्य सरकार द्वारा प्रत्येक मामले में एक बार ठीक होगी और उक्त गलती के सुधार की सूचना केंद्रीय सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को दी जाएगी:

परंतु यह और भी कि गलती के संशोधन में इस उप पैरा के अधीन यथा उपबंधित के सिवाय किसी भी दशा में भू-उपयोग का परिवर्तन सम्मिलित नहीं होगा।

(ख) वनीकरण तथा वास जीर्णोद्धार क्रियाकलापों सहित अनप्रयुक्त या अनुत्पादक कृषि क्षेत्रों में पुन: वनीकरण करने के प्रयास किए जाएंगे ।

(2) **प्राकृतिक जल स्रोत.**- आचंलिक महायोजना में सभी प्राकृतिक जल स्रोतों के आवाह क्षेत्रों की पहचान की जाएगी और उनके संरक्षण और नवीकरण के लिए योजना सम्मिलित होगी और राज्य सरकार द्वारा ऐसे क्षेत्रों पर या उनके निकट विकास क्रियाकलाप प्रतिषिद्ध करने के बारे में जो ऐसे क्षेत्रों के लिए अहितकर हो ऐसी रीति से मार्गदर्शक सिद्धांत तैयार किए जाएंगे ।

(3) **पर्यटन या पारिस्थितिकी पर्यटन.-** (क) पारिस्थितिकी संवेदी जोन के भीतर सभी नए पारिस्थितिकी पर्यटन क्रियाकलाप या विद्यमान पर्यटन क्रियाकलापों का विस्तार पर्यटन महायोजना के अनुसार पारिस्थितिकी संवेदी जोन के लिए होगा;

(ख) पारिस्थितिकी पर्यटन महायोजना राज्य पर्यटन विभाग द्वारा राज्य पर्यावरण और वन विभाग के परामर्श से तैयार होगी ।

(ग) पर्यटन महायोजना आंचलिक महायोजना के एक घटक के रूप में होगी ।

(घ) पर्यटन महायोजना पारिस्थितिकी संवेदी जोन की वहन क्षमता के आधार पर तैयार की जाएगी;

(ङ) पारिस्थितिकी पर्यटन संबंधी क्रियाकलाप निम्नानुसार विनियमित होंगे :-

(i) संरक्षित क्षेत्र की सीमा से एक किलोमीटर के भीतर या पारिस्थितिकी संवेदी जोन के विस्तार तक, इनमें जो भी निकट है, नये वाणिज्यिक होटल और रिसोर्ट के सन्निर्माण अनुज्ञात नहीं होंगे:

परंतु, यह कि संरक्षित क्षेत्र की सीमा से एक किलोमीटर की दूरी से परे पारिस्थितिकी संवेदी जोन के विस्तार तक होटलों और रिसोर्टों का स्थापन केवल पूर्व परिभाषित और नामनिर्दिष्ट क्षेत्रों में पर्यटन महायोजना के अनुसार पारिस्थितिकी पर्यटन सुविधाओं के लिए ही अनुज्ञात होगा;

(ii) पारिस्थितिकी संवेदी जोन के भीतर नए पर्यटन क्रियाकलापों या विद्यमान पर्यटन क्रियाकलापों का विस्तार केंद्रीय सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय के मार्गदर्शक सिद्धांतों के द्वारा तथा राष्ट्रीय व्याघ्र संरक्षण प्राधिकरण, द्वारा जारी पारिस्थितिकी–पर्यटन, पारिस्थितिकी-शिक्षा और पारिस्थितिकी-विकास पर बल देते हुए (समय-समय पर यथा संशोधित) जारी मार्गदर्शक सिद्धांतों के अनुसार होगा;

(iii) आंचलिक महायोजना का अनुमोदन किए जाने तक, पर्यटन के लिए विकास और विद्यमान पर्यटन क्रियाकलापों के विस्तार को वास्तविक स्थल विनिर्दिष्ट संवीक्षा और मानीटरी समिति की सिफारिश पर आधारित संबंधित विनियामक प्राधिकरणों द्वारा अनुज्ञात किया जाएगा और पारिस्थितिकी संवेदी जोन के अंदर किसी नये होटल या रिसोर्ट या वाणिज्यिक स्थापन का संनिर्माण अनुज्ञात नहीं किया जायेगा ।

(4) **नैसर्गिक विरासत.-** पारिस्थितिकी संवेदी जोन में महत्वपूर्ण नैसर्गिक विरासत के सभी स्थलों जैसे जीन कोश आरक्षित क्षेत्र, शैल विरचनाएं, जल प्रपातों, झरनों, घाटी मार्गों, उपवनों, गुफाएं, स्थलों, भ्रमण, अश्वरोहण, प्रपातों आदि की पहचान की जाएगी और विरासत संरक्षण योजना आंचलिक महायोजना के भाग के रूप में परिरक्षण और संरक्षण के लिए तैयार की जाएगी ।

(5) **मानव निर्मित विरासत स्थल.-** पारिस्थितिकी संवेदी जोन में भवनों, संरचनाओं, शिल्प-तथ्य, ऐतिहासिक, स्थापत्य, सौंदर्यपूरक और सांस्कृतिक महत्व के क्षेत्रों की और उपक्षेत्रों की पहचान और उनके संरक्षण के लिए विरासत योजना आंचलिक महायोजना के भाग के रुप में तैयार की जाएगी।

(6) **ध्वनि प्रदूषण**.- पर्यावरण अधिनियम के अधीन ध्वनि प्रदूषण (विनियमन और नियंत्रण) नियम, 2000 में नियत उपबंधों के अनुसार में पारिस्थितिकी संवेदी जोन में ध्वनि प्रदूषण के नियंत्रण और निवारण का अनुपालन किया जाएगा।

(7) **वायु प्रदूषण.**- पारिस्थितिकी संवेदी जोन में, वायु प्रदूषण के निवारण और नियंत्रण का वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981 (1981 का 14) और उसके अधीन बनाए गए नियमों के उपबंधों के अनुसार अनुपालन किया जाएगा।

(8) **बहिस्राव का निस्सारण.**- पारिस्थितिकी संवेदी जोन में उपचारित बहिस्राव का निस्सारण, साधारणों मानकों के उपबंधों के अनुसार पर्यावरणीय अधिनियम और उसके अधीन बनाए गए नियमों के अधीन आने वाले पर्यावरणीय प्रदूषण के निस्सारण के लिए साधारण मानकों या राज्य सरकार द्वारा नियत मानकों, जो भी अधिक कठोर हो, के उपबंधों के अनुसार होगा।

(9) **ठोस अपशिष्ट.-** ठोस अपशिष्ट का निपटान और प्रबन्धन निम्नानुसार किया जाएगा:-

(क) पारिस्थितिकी संवेदी जोन में ठोस अपशिष्ट का निपटान और प्रबंधन भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना सं. का.आ. 1357(अ), तारीख 8 अप्रैल, 2016 के द्वारा प्रकाशित ठोस अपशिष्ट प्रबंधन नियम, 2016 के उपबंधों के अनुसार किया जाएगा। अकार्बनिक पदार्थों का निपटान पारिस्थितिकी संवेदी जोन से बाहर चिन्हित किए गए स्थानों पर पर्यावरण-अनुकूल रीति से किया जाएगा।

(ख) पारिस्थितिकी संवेदी जोन में मान्य प्रौद्योगिकियों का प्रयोग करते हुए विद्यमान नियमों और विनियमों के अनुरूप ठोस अपशिष्ट का सुरक्षित और पर्यावरण-अनुकूल प्रबंधन अनुज्ञात किया जा सकेगा।

(10) **जैव चिकित्सा अपशिष्ट.**- जैव चिकित्सा अपशिष्ट का प्रबंधन निम्नानुसार किया जाएगा-

(क) पारिस्थितिकी संवेदी जोन में जैव चिकित्सा अपशिष्ट का निपटान भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की अधिसूचना सं.सा.का.नि 343 (अ), तारीख 28 मार्च, 2016 के द्वारा प्रकाशित जैव चिकित्सा अपशिष्ट प्रबंधन नियम, 2016 के उपबंधों के अनुसार किया जाएगा ।

(ख) पारिस्थितिकी संवदी जोन में मान्य प्रौद्योगिकियों का प्रयोग करते हुए विद्यमान नियमों और विनियमों के अनुरूप जैव-चिकित्सा अपशिष्ट का सुरक्षित और पर्यावरण-अनुकूल प्रबंधन अनुज्ञात किया जा सकेगा।

(11) **प्लास्टिक अपशिष्ट प्रबंधन.-** पारिस्थितिकी संवेदी जोन में प्लास्टिक अपशिष्ट प्रबंधन का निपटान भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की समय-समय पर यथासंशोधित अधिसूचना सं.सा.का.नि 340(अ), तारीख 18 मार्च, 2016 द्वारा प्रकाशित प्लास्टिक अपशिष्ट प्रबंधन नियम, 2016 के उपबंधों के अनुसार किया जाएगा।

(12) **निर्माण और विध्वंस अपशिष्ट प्रबंधन.-** पारिस्थितिकी संवेदी जोन में संनिर्माण और विध्वंस अपशिष्ट प्रबंधन का निपटान भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की समय-समय पर यथासंशोधित अधिसूचना सं.सां.का.नि 317(अ), तारीख 29 मार्च, 2016 द्वारा प्रकाशित संनिर्माण और विध्वंस प्रबंधन नियम, 2016 के उपबंधों के अनुसार किया जाएगा ।

(13) **ई–अपशिष्ट.-** पारिस्थितिकी संवेदी जोन में ई–अपशिष्ट प्रबंधन का निपटान भारत सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की समय-समय पर यथासंशोधित द्वारा प्रकाशित ई–अपशिष्ट प्रबंधन नियम, 2016 के उपबंधों के अनुसार किया जाएगा।

(14) **यानीय यातायात.-** यातायात की यानीय गतिविधियां आवास के अनुकूल विनियमित होंगी और इस संबंध में आंचलिक महायोजना में विशेष उपबंध सम्मिलित किए जाएंगे और आंचलिक महायोजना के तैयार होने और राज्य सरकार के सक्षम प्राधिकारी द्वारा अनुमोदित होने तक, मानीटरी समिति सुसंगत अधिनियमों और उसके अधीन बनाए गए नियमों और विनियमों के अनुसार यानीय क्रियाकलापों के अनुपालन को मानीटर करेगी ।

(15) **यानीय प्रदूषण.-** लागू विधियों के अनुपालन में वाहन प्रदूषण का निवारण और नियंत्रण किया जाएगा और स्वच्छक ईंधन के उपयोग के लिए प्रयास किए जाएंगे।

(16) **औद्योगिक इकाइयां.-** (i) राजपत्र में इस अधिसूचना के प्रकाशन पर या उसके पश्चात पारिस्थितिकी संवेदी जोन के भीतर कोई नए प्रदूषित उद्योगों की स्थापना की अनुमति नहीं दी जाएगी।

(ii) केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा फरवरी, 2016 में जारी मार्गदर्शक सिद्धान्तों में उद्योगों के वर्गीकरण के अनुसार, जब तक कि अधिसूचना में इस प्रकार विनिर्दिष्ट न हो; पारिस्थितिकी संवेदी जोन के भीतर केवल गैर-प्रदूषणकारी उद्योगों को अनुज्ञात किया जाएगा और इसके अतिरिक्त, गैर प्रदूषणकारी उद्योगों को बढ़ावा दिया जाएगा।

(17) **पहाड़ी ढलानों को संरक्षण.-** पहाड़ी ढलानों का संरक्षण निम्नानुसार होगा:-

(क) आंचलिक महायोजना पहाड़ी ढलानों पर क्षेत्रों का संकेत होगा जहां किसी भी संनिर्माण की अनुमति नहीं दी जाएगी;

(ख) कटाव के एक उच्च डिग्री के साथ विद्यमान खड़ी पहाड़ी ढलानों या ढलानों पर किसी भी संनिर्माण की अनुमति नहीं दी जाएगी ।

**4. पारिस्थितिकी संवेदी जोन में प्रतिषिद्ध और विनियमित किए जाने वाले क्रियाकलापों की सूची.-** पारिस्थितिकी संवेदी जोन में सभी क्रियाकलाप पर्यावरण अधिनियम के उपबंधों और उसके अधीन बनाए गए नियमों जिसके अन्तर्गत तटीय विनियमन जोन अधिसूचना 2011 और पर्यावरणीय प्रभाव आकलन अधिसूचना, 2006 और अन्य लागू विधियां के जिसमें वन (संरक्षण) अधिनियम, 1980 (1980 का 69), भारतीय वन अधिनियम, 1927 (1927 का 16), वन्यजीव (संरक्षण) अधिनियम, 1972 (1972 का 53) सम्मिलित हैं और किये गये संशोधनों द्वारा शासित होंगे और नीचे दी गई सारणी में विनिर्दिष्ट रीति में विनियमित होंगे, अर्थात् :--

**सारणी**

| **क्रम सं.** | **क्रियाकलाप** | **टिप्पणियां** |
|---|---|---|
| **(1)** | **(2)** | **(3)** |
| | **क. प्रतिषिद्ध क्रियाकलाप** | |
| 1. | वाणिज्यिक खनन, पत्थर उत्खनन और अपघर्षण इकाइयां। | (क) वास्तविक स्थानीय निवासियों की घरेलू आवश्यकताओं जिसमें निजी उपयोग के लिए मकानों के संनिर्माण या मरम्मत के लिए धरती को खोदना और मकान बनाने और व्यक्तिगत उपभोग के लिए देशी टाइल्स या ईंटों का निर्माण करना भी सम्मिलित है, के सिवाय सभी प्रकार के नए और विद्यमान खनन (लघु और वृहत खनिज), पत्थर की खानें और उनकों तोड़ने की इकाइयां तत्काल प्रभाव से प्रतिषिद्ध होगा;<br>(ख) खनन प्रचालन, माननीय उच्चतम न्यायालय की रिट याचिका (सिविल) सं. 1995 का 202 टी.एन. गौडाबर्मन थिरुमूलपाद बनाम भारत संघ के मामले में आदेश तारीख 4 अगस्त, 2006 और रिट याचिका (सी) सं. 2012 का 435 गोवा फाउंडेशन बनाम भारत संघ के मामले में तारीख 21 अप्रैल, 2014 के आदेश के अनुसरण में प्रचालित होंगी। |
| 2. | प्रदूषण (जल, वायु, मृदा, ध्वनि आदि) उत्पन करने वाले उद्योगों की स्थापना। | पारिस्थितिकी संवेदी जोन में कोई नया उद्योग लगाने और वर्तमान प्रदूषणकारी उद्योगों का विस्तार करने की अनुज्ञा नहीं होगी:<br>परन्तु यह कि केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा फरवरी, 2016 में जारी मार्ग दर्शक सिद्धान्तों में उद्योगों के वर्गीकरण के अनुसार जब तक कि अधिसूचना में ऐसा विनिर्दिष्ट न हों, पारिस्थितिकी संवेदी जोन के भीतर गैर-प्रदूषणकारी उद्योगों को अनुज्ञात किया जाएगा और इसके अतिरिक्त गैर-प्रदूषणकारी कुटीर उद्यागों को बढ़ावा दिया जाएगा। |
| 3. | होटलों और रिजॉर्टों की वाणिज्यिक स्थापना। | लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) होंगे। |
| 4. | बृहत जल विद्युत परियोजना की स्थापना। | लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) होंगे। |
| 5. | किसी परिसंकटमय पदार्थों का उपयोग या उत्पादन या प्रसंस्करण। | लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) होंगे। |

| | | |
|---|---|---|
| 6. | प्राकृतिक जल निकायों या क्षेत्र भूमि में अनुपचारित बहिर्स्राव का निस्सारण । | लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) होंगे । |
| 7. | नई आरा मिलों की स्थापना। | पारिस्थितिकी संवेदी जोन के भीतर नई और विद्यमान आरा मिलों का विस्तार अनुज्ञात नहीं होगा । |
| 8. | ईंट भट्टों की स्थापना करना। | लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) होंगे । |
| 9. | जलावन लकड़ी का वाणिज्यिक उपयोग। | लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) होंगे । |
| 10. | पोलिथीन बैगों का प्रयोग । | लागू विधियों के अनुसार प्रतिषिद्ध (अन्यथा उपबंधित के सिवाय) होंगे । |
| | **ख. विनियमित क्रियाकलाप** | |
| 11. | संनिर्माण क्रियाकलाप । | (क) संरक्षित क्षेत्र की सीमा से एक किलोमीटर के भीतर या पारिस्थितिकी संवेदी जोन के विस्तार तक, इनमें जो भी निकट हो, किसी भी प्रकार के नये वाणिज्यिक संनिर्माण की अनुज्ञा नहीं होगी:<br><br>परंतु यह कि स्थानीय लोगों को अपनी आवास सम्बन्धी निम्नलिखित आवश्यकताओं को पूरा करने के लिए, पैराग्राफ 3 के उप पैराग्राफ (1) में सूचीबद्ध क्रियाकलापों सहित अपने प्रयोग के लिए, अपनी भूमि में भवन उप-विधियों के अनुसार, संनिर्माण करने की अनुज्ञा होगी, जैसे:-<br><br>परंतु यह कि गैर–प्रदूषणकारी लघु उद्योगों से संबंधित संनिर्माण क्रियाकलाप लागू नियमों और विनियमों, यदि कोई हों, के अनुसार सक्षम प्राधिकारी की पूर्व अनुमति से विनियमित किए जाएंगे और वे न्यूनतम होंगे ।<br>(ख) एक किलोमीटर क्षेत्र से परे ये आंचलिक महायोजना के अनुसार विनियमित होंगे । |
| 12. | प्रदूषण उत्पन्न न करने वाले लघु उद्योग । | फरवरी, 2016 में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी उद्योगों में वर्गीकरण के अनुसार गैर-प्रदूषणकारी उद्योग और अपरिसंकटमय में, लघु और सेवा उद्योग, कृषि, पुष्प कृषि, उद्यान कृषि या पारिस्थितिकी संवेदी जोन से देशी सामग्री से उत्पादों को उत्पन्न करने वाले कृषि आधारित उद्योग सक्षम प्राधिकारी द्वारा अनुज्ञात होंगे। |
| 13. | वृक्षों की कटाई । | (क) राज्य सरकार में सक्षम प्राधिकारी की पूर्व अनुमति के बिना वन, सरकारी या राजस्व या निजी भूमि पर या वनों में वृक्षों की कटाई नहीं होगी ।<br>(ख) वृक्षों की कटाई संबंधित केंद्रीय या राज्य अधिनियम या उसके अधीन बनाए गए नियमों के उपबंध के अनुसार विनियमित होंगे । |
| 14. | वन उत्पादों या गैर काष्ठ वन उत्पादों का संग्रहण। | लागू विधियों के अनुसार विनियमित होंगे । |
| 15. | विद्युत और संचार टावरों का परिनिर्माण और केबलों के बिछाए जाने और अन्य | लागू विधियों के अधीन विनियमित होंगे । (भूमिगत केबल के बिछाए |

| | | |
|---|---|---|
| | बुनियादी ढांचे। | जाने को बढ़ावा दिया जाएगा)। |
| 16. | नागरिक सुख सुविधाओं सहित अवसंरचनाएं। | न्यूनीकरण उपायों को लागू विधियों, नियमों और विनियमनों और उपलब्ध मार्गदर्शक सिद्धांतों के अनुसार किया जाना। |
| 17. | विद्यमान सड़कों को चौड़ा करना और उन्हें सुदृढ करना तथा नवीन सड़कों का संनिर्माण। | न्यूनीकरण उपायों को लागू विधियों, नियमों और विनियमनों और उपलब्ध मार्गदर्शक सिद्धांतों के अनुसार किया जाना। |
| 18. | पर्यटन से संबंधित अन्य क्रियाकलाप जैसे गर्म वायु गुब्बारे, हेलीकाप्टर, ड्रोन, माइक्रोलाइट्स आदि द्वारा पारिस्थितिकी संवेदी जोन क्षेत्र के ऊपर से उड़ना जैसे क्रियाकलाप करना। | लागू विधियों के अनुसार विनियमित होंगे। |
| 19. | पहाड़ी ढालों और नदी तटों का संरक्षण। | लागू विधियों के अधीन विनियमित होंगे। |
| 20. | रात्रि में यानिक यातायात का संचलन। | लागू विधियों के अधीन वाणिज्यिक प्रयोजन के लिए विनियमित होंगे। |
| 21. | स्थानीय समुदायों द्वारा चल रही कृषि और बागवानी प्रथाओं के साथ दुगधशाला, दुग्ध उद्योग, जल कृषि और मछली पालन। | स्थानीय लोगों के उपयोग के लिए लागू विधियों के अधीन अनुज्ञात होंगे। |
| 22. | फर्मो, कंपनियों द्वारा बड़े पैमाने पर वाणिज्यिक पशुओं और कुक्कुट फार्मों की स्थापना। | स्थानीय आवश्यकताओं को पूरा करने के लिए लागू विधियों के अधीन विनियमित (अन्यथा प्रदान किए गए) होंगे। |
| 23. | प्राकृतिक जल निकायों या सतही क्षेत्र में उपचारित बहिर्स्राव का निस्तारण। | जल निकायों में उपचारित अपशिष्ट जल या बहिर्स्राव के निस्सारण से बचा जाएगा और उपचारित अपशिष्ट जल के पुन:चक्रण और पुन:उपयोग के लिए प्रयास किए जाएंगे। अन्यथा लागू विधियों के अनुसार उपचारित बहिर्स्राव के पुनर्चक्रण या प्रवाह के निर्वहन को विनियमित किया जाएगा। |
| 24. | सतह और भूजल का वाणिज्यिक निष्कर्षण। | लागू विधियों के अधीन विनियमित होंगे। |
| 25. | खुले कुंआ, बोर कुंआ, आदि कृषि और अन्य उपयोग के लिए। | लागू विधियों के अनुसार विनियमित होंगे और सम्बद्ध प्राधिकारी द्वारा क्रियाकलापों की सख्ती से निगरानी की जाएगी। |
| 26. | विदेशी प्रजातियों को लाना। | लागू विधियों के अधीन विनियमित होंगे। |
| 27. | पारिस्थितिकी-पर्यटन। | लागू विधियों के अधीन विनियमित होंगे। |
| 28. | वाणिज्यिक साइनबोर्ड और होर्डिंग। | लागू विधियों के अधीन विनियमित होंगे। |
| 29. | ठोस अपशिष्ट का प्रबन्धन। | लागू विधियों के अधीन विनियमित होंगे। |
| 30. | ध्वनि प्रदूषण। | लागू विधियों के अधीन विनियमित होंगे। |
| **ग. संवर्धित क्रियाकलाप** | | |
| 31. | वर्षा जल संचयन। | सक्रिय रूप से बढ़ावा दिया जाएगा। |
| 32. | जैविक खेती। | सक्रिय रूप से बढ़ावा दिया जाएगा। |
| 33. | सभी गतिविधियों के लिए हरित प्रौद्योगिकी को ग्रहण करना। | सक्रिय रूप से बढ़ावा दिया जाएगा। |
| 34. | कुटीर उद्योगों जिसके अंतर्गत ग्रामीण | सक्रिय रूप से बढ़ावा दिया जाएगा। |

| | | |
|---|---|---|
| | कारीगर आदि भी हैं। | |
| 35. | नवीकरणीय ऊर्जा और ईंधन का उपयोग। | बायोगैस, सौर प्रकाश इत्यादि को बढ़ावा दिया जाएगा। |
| 36. | कृषि वानिकी। | सक्रिय रूप से बढ़ावा दिया जाएगा। |
| 37. | बागान लगाना और जड़ी बूटियों का रोपण। | सक्रिय रूप से बढ़ावा दिया जाएगा। |
| 38. | पारिस्थितिकी अनुकूल परिवहन का उपयोग। | सक्रिय रूप से बढ़ावा दिया जाएगा। |
| 39. | कौशल विकास। | सक्रिय रूप से बढ़ावा दिया जाएगा। |
| 40. | निम्नीकृत भूमि/ वन / वास की बहाली। | सक्रिय रूप से बढ़ावा दिया जाएगा। |
| 41. | पर्यावरणीय जागररूकता। | सक्रिय रूप से बढ़ावा दिया जाएगा। |

**5. पारिस्थितिकी संवेदी जोन की अधिसूचना की मानीटरी के लिए मानीटरी समिति-** केंद्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (3) के अधीन इस अधिसूचना के उपबंधों की प्रभावी मानीटरी के लिए मानीटरी समिति का गठन करती है, जो निम्नलिखित से मिलकर बनेगी अर्थात्:-

| **क्र.सं.** | **मानीटरी समिति का संघटक** | **पदनाम** |
|---|---|---|
| (i) | जिला कलेक्टर भरतपुर, अध्यक्ष | अध्यक्ष, पदेन; |
| (ii) | निम्नलिखित विभागों के जिला स्तर के अधिकारी: पीडब्ल्यूडी, खनन, सिंचाई, पर्यटन, पुलिस, नगर परिषद, उद्योग, यूआईटी | सदस्य; |
| (iii) | राज्य प्रदूषण नियंत्रण बोर्ड का क्षेत्रीय अधिकारी (आरओ) | सदस्य; |
| (iv) | माननीय वन्यजीव वार्डन, भरतपुर | सदस्य; |
| (v) | एसडीओ, भरतपुर | सदस्य; |
| (vi) | बीडीओ, सेवार | सदस्य; |
| (vii) | वन्यजीव संरक्षण के क्षेत्र में कार्यरत गैर-सरकारी संगठन का एक प्रतिनिधि, जिसे राज्य सरकार द्वारा नामित किया जाएगा | सदस्य; |
| (viii) | राज्य सरकार द्वारा नामित किया जाने वाला जैव विविधता का एक विशेषज्ञ | सदस्य; |
| (ix) | राज्य सरकार द्वारा नामित किया जाने वाला पारिस्थितिकी एवं पर्यावरण क्षेत्र का एक विशेषज्ञ | सदस्य; |

| | | |
|---|---|---|
| (x) | वन (वन्यजीव) भरतपुर के उप संरक्षक | सदस्य सचिव। |

**6. निर्देश–निबंधन:-** (1) मानीटरी समिति इस अधिसूचना के उपबंधों के अनुपालन को मानीटर करेगी।

(2) मानीटरी समिति का कार्यकाल तीन वर्ष तक या राज्य सरकार द्वारा नई समिति के पुन: गठन तक के लिए होगा और बाद में निगरानी समिति राज्य सरकार द्वारा गठित की जाएगी।

(3) उन क्रियाकलापों की, जो भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना संख्यांक का.आ. 1533 (अ), तारीख 14 सितम्बर, 2006 की अनुसूची में सम्मिलित हैं, और जो पारिस्थितिकी संवेदी जोन में आते हैं, सिवाय इसके पैरा 4 के अधीन सारणी के स्तम्भ (3) में यथा विनिर्दिष्ट प्रतिषिद्ध क्रियाकलापों के, मानीटरी समिति द्वारा वास्तविक विनिर्दिष्ट स्थलीय दशाओं के आधार पर संवीक्षा की जाएगी और उक्त अधिसूचना के उपबंधों के अधीन पूर्व पर्यावरण अनापत्ति के लिए केंद्रींय सरकार के पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय को निर्दिष्ट किया जाएगा।

(4) इस अधिसूचना के पैरा 4 के अधीन यथा विनिर्दिष्ट प्रतिषिद्ध क्रियाकलापों के सिवाय, भारत सरकार के तत्कालीन पर्यावरण और वन मंत्रालय की अधिसूचना संख्यांक का.आ. 1533(अ), तारीख 14 सितंबर, 2006 की अधिसूचना के अनुसूची के अधीन ऐसे क्रियाकलापों, जिन्हें सम्मिलित नहीं किया गया है, परंतु पारिस्थितिकी संवेदी जोन में आते हैं, ऐसे क्रियाकलापों की वास्तविक विनिर्दिष्ट स्थलीय दशाओं पर आधारित निगरानी समिति द्वारा संवीक्षा की जाएगी और उसे संबद्ध विनियामक प्राधिकरणों को निर्दिष्ट किया जाएगा ।

(5) मानीटरी समिति का सदस्य-सचिव या संबद्ध उपायुक्त ऐसे व्यक्ति के विरुद्ध, जो इस अधिसूचना के किसी उपबंध का उल्लंघन करता है, पर्यावरण अधिनियम, की धारा 19 के अधीन परिवाद फाइल करने के लिए सक्षम होगा।

(6) मानीटरी समिति मुद्दा दर मुद्दा के आधार पर अपेक्षाओं पर निर्भर रहते हुए संबद्ध विभागों के प्रतिनिधियों या विशेषज्ञों, औद्योगिक संगमों या संबद्ध पणधारियों के प्रतिनिधियों को अपने विचार-विमर्श में सहायता के लिए आमंत्रित कर सकेगी ।

(7) मानीटरी समिति प्रत्येक वर्ष की 31 मार्च तक के अपने क्रियाकलापों की वार्षिक कार्रवाई रिपोर्ट राज्य के मुख्य वन्यजीव वार्डन को उपाबंध V में संलग्न प्रोफार्मा में उक्त वर्ष के 30 जून तक प्रस्तुत करेगी ।

(8) केन्द्रीय सरकार का पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय मानीटरी समिति को अपने कृत्यों के प्रभावी निर्वहन के लिए समय-समय पर ऐसे निर्देश दे सकेगा, जो वह ठीक समझे ।

7. इस अधिसूचना के उपबंधों को प्रभाव देने के लिए केंद्रीय सरकार और राज्य सरकार अतिरिक्त उपाय, यदि कोई हों, विनिर्दिष्ट कर सकेंगी।

8. इस अधिसूचना के उपबंध, भारत के माननीय उच्चतम न्यायालय या उच्च न्यायालय या राष्ट्रीय हरित अधिकरण द्वारा पारित कोई आदेश या पारित होने वाले किसी आदेश, यदि कोई हों, के अध्यधीन होंगे ।

[फा. सं. 25/20/2015-ईएसजेड-आरई]

डॉ. सतीश चन्द्र गढ़कोटी, वैज्ञानिक 'जी'

**उपाबंध-I**

**केवलादेव राष्ट्रीय उद्यान और इसके पारिस्थितिकी संवेदी जोन की सीमा का विवरण**

**क. केवलादेव राष्ट्रीय उद्यान की सीमा का विवरण**

केवलादेव राष्ट्रीय उद्यान राजस्थान (27°07′06″उ - 27°12′02″ उ और 77°29′05″ पू - 77°33′ 09″ पू), भरतपुर जिला में गंभीर और बानगंगा नदियों के संगम पर स्थित है (मानचित्र 1)।

यह बानगंगा और गंभीर नदी का बाढ़ समतल क्षेत्र में निचला क्षेत्र है जो कि यमुना नदी की सहायक नदियों का लगभग 28.73 वर्ग किलोमीटर क्षेत्र आच्छादित करता है। यह दिल्ली से 180 किलोमीटर, दिल्ली-जयपुर राजमार्ग के साथ, आगरा से 50 किलोमीटर और भरतपुर के दक्षिण पूर्व से 2 किलोमीटर में स्थित है।

केवलादेव राष्ट्रीय उद्यान गंगेटिक बेसिन के चरम पश्चिमी किनारे पर, भरतपुर शहर के दक्षिण पूर्व - किलोमीटर, आगरा के पश्चिमी में 55 किलोमीटर और नई दिल्ली के दक्षिण में 187 किलोमीटर पर स्थित है।

**ख. केवलादेव राष्ट्रीय उद्यान की पारिस्थितिकी संवेदी जोन की सीमा का विवरण**

| ***दिशा*** | **सीमा** |
|---|---|
| *उत्तर* | 0.5 |
| *उत्तर-पूर्व* | 0.5 |
| *पूर्व* | 0.5 |
| *दक्षिण-पूर्व* | 1.5 |
| *दक्षिण* | 1.5 |
| *दक्षिण-पश्चिम* | 1.5 |
| *पश्चिम* | 0.5 |
| *उत्तर-पश्चिम* | 0.5 |

(क) उक्त पारिस्थितिकी संवेदी जोन राजस्थान, भरतपुर जिला में गंभीर और बानगंगा नदियों के संगम पर स्थित है, निचला क्षेत्र लगभग 29 वर्ग किलोमीटर के उत्तर अक्षांश 27° 07′ 06″ और 27° 12′ 02″ और पूर्व देशांतर 77° 29′ 05″ और 77° 33′ 09″ के बीच स्थित है।

(ख) केवलादेव राष्ट्रीय उद्यान के लिए पारिस्थितिकी संवेदी जोन की सीमाएं दक्षिण, दक्षिण-पूर्व और दक्षिण-पश्चिम सीमा की ओर 1.5 किलोमीटर और अधिसूचित सीमाओं के चारों ओर उत्तर, उत्तर- पूर्व, पूर्व, पश्चिम और उत्तर पश्चिम सीमा की ओर 500 मीटर है

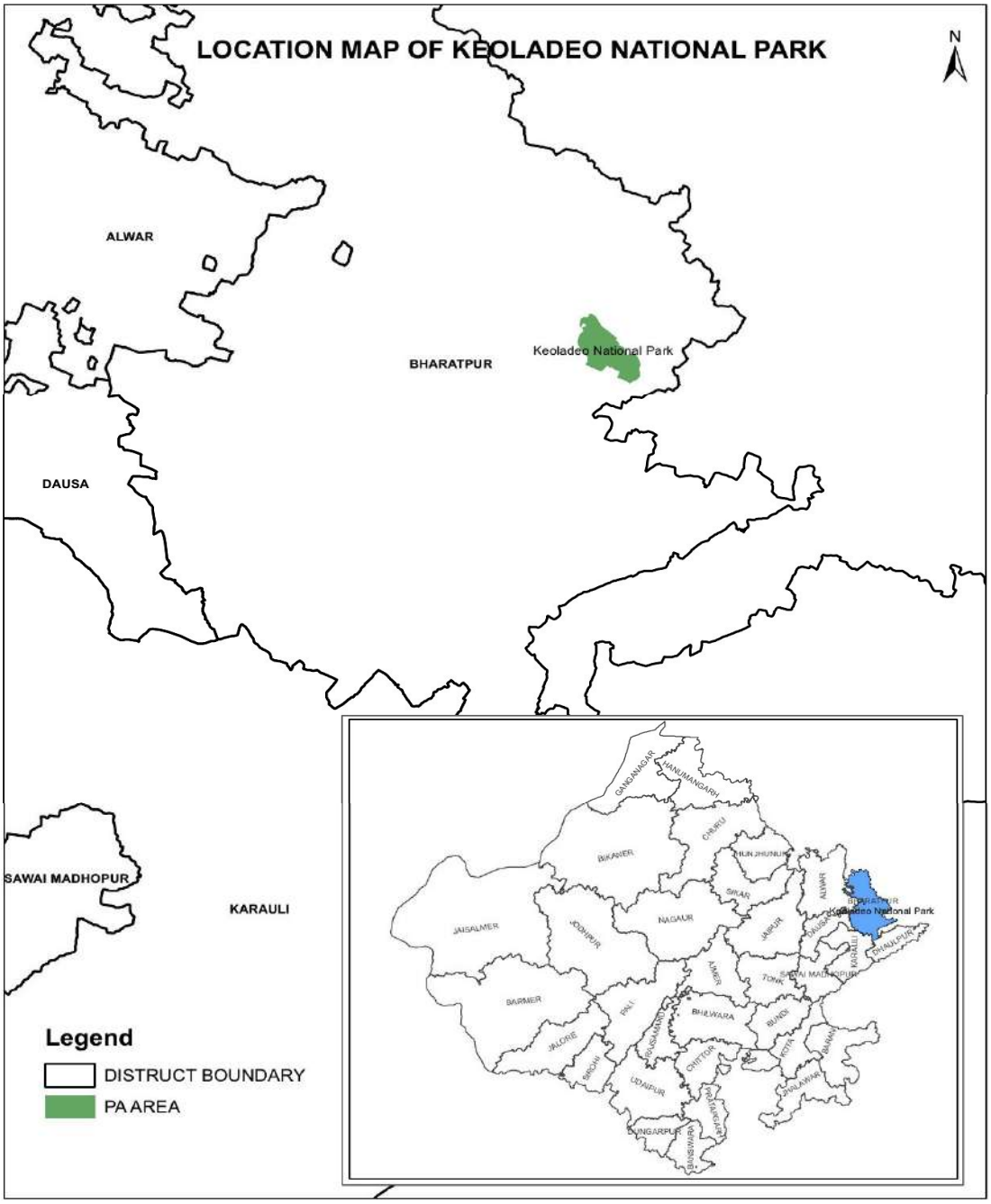
(ग) पारिस्थितिकी संवेदी जोन भरतपुर नगरपालिका निगम और पंचायत समिति सेवा के क्षेत्रों को आच्छादित करता है।

(घ) पारिस्थितिकी संवेदी जोन का मानचित्र उपाबंध-क में दिया गया है और पारिस्थितिकी संवेदी जोन के ग्रामों की सूची उपाबंध-ख में दी गई है।

(ङ) वन खंड क्षेत्रों (नगरपालिका क्षेत्रों के भीतर और बाहर दोनों) में सभी क्रियाकलाप राजस्थान वन अधिनियम, 1953 और वन (संरक्षण) अधिनियम, 1980 के प्रावधानों को नियमित किया गया है और संरक्षित क्षेत्रों (राष्ट्रीय उद्यान) में सभी क्रियाकलापों के वन्यजीव (संरक्षण) अधिनियम, 1972 (1972 का 53) के प्रावधानों को नियमित किया गया है।

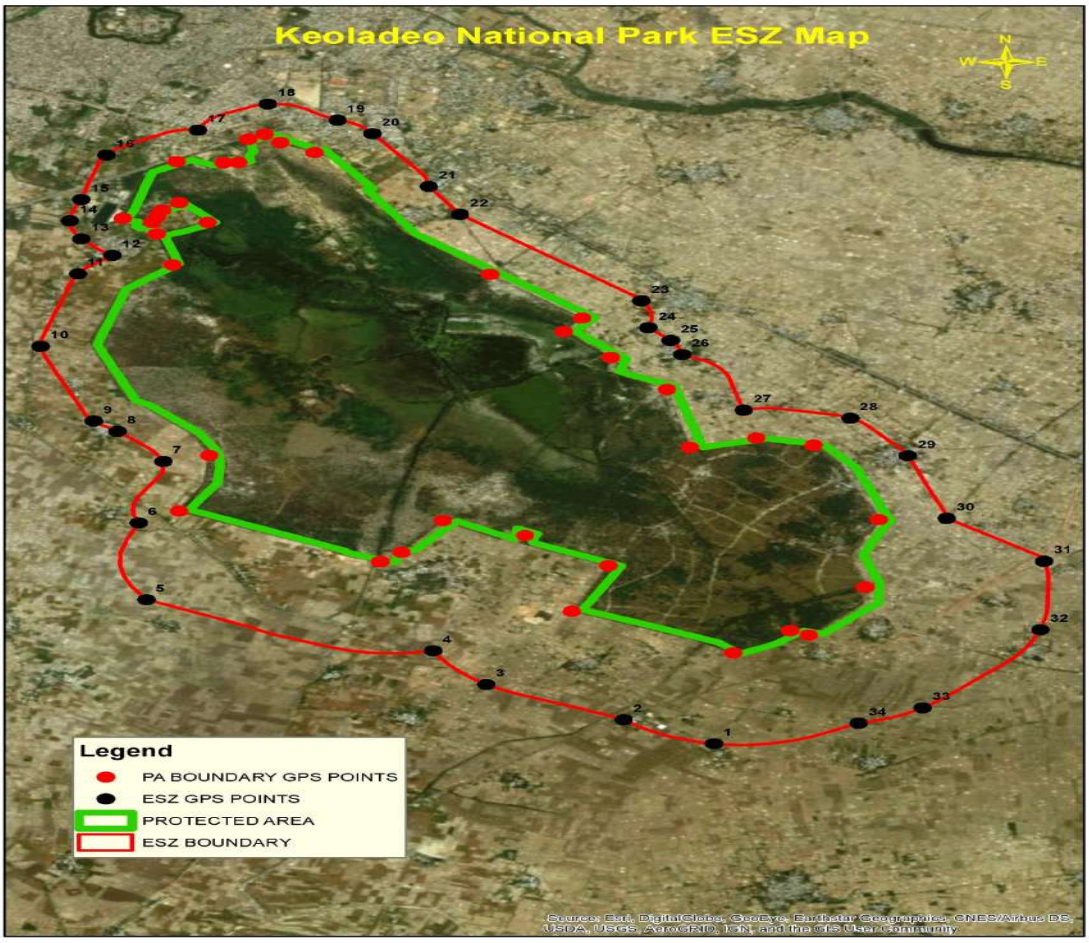
**उपाबंध-IIक**

**केवलादेव राष्ट्रीय उद्यान भरतपुर जिला का अवस्थिति मानचित्र**



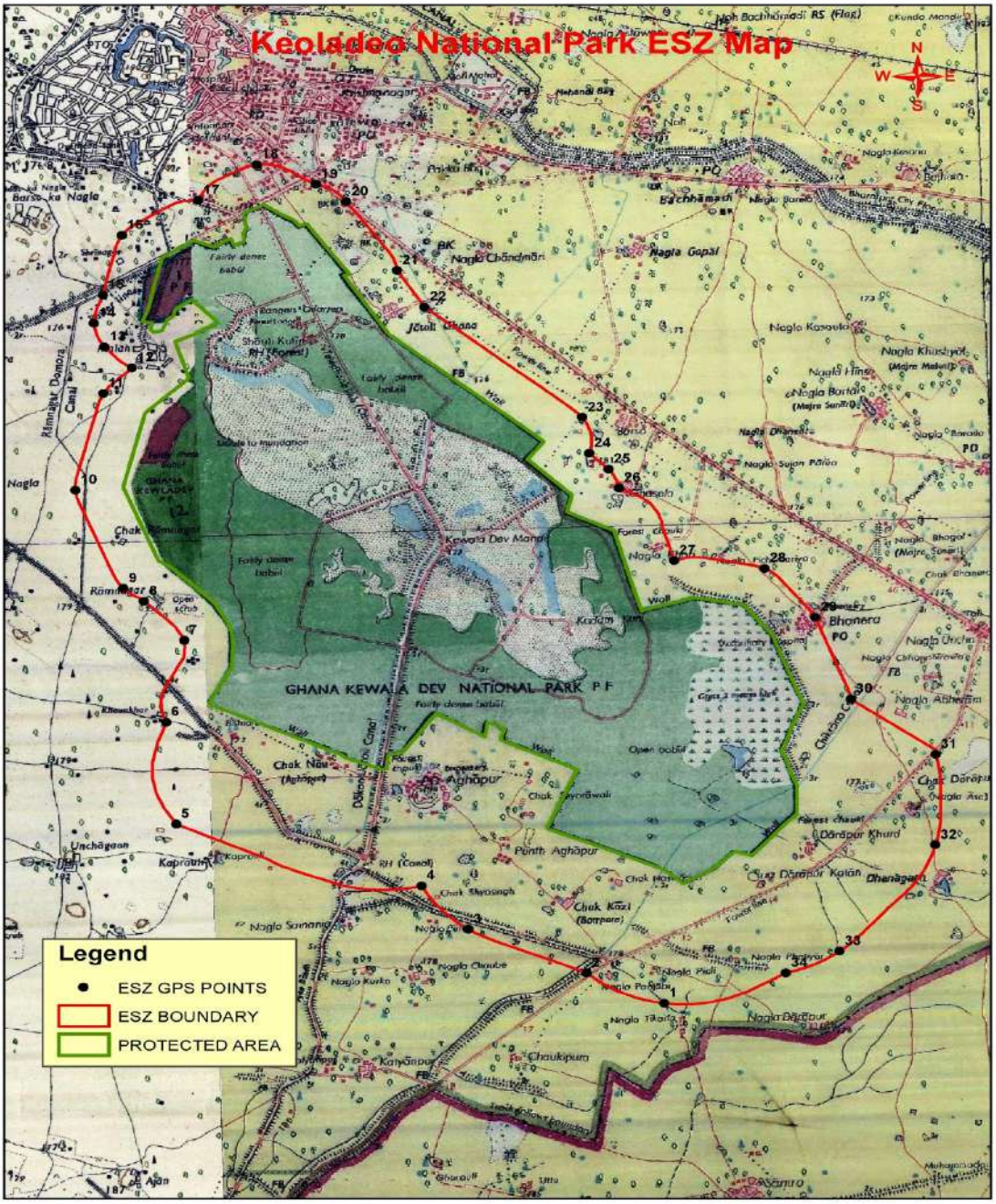
**उपाबंध-IIख**

**प्रमुख अवस्थानों के अक्षांश और देशांतर के साथ केवलादेव राष्ट्रीय उद्यान के पारिस्थितिकी संवेदी जोन का गूगल मानचित्र**



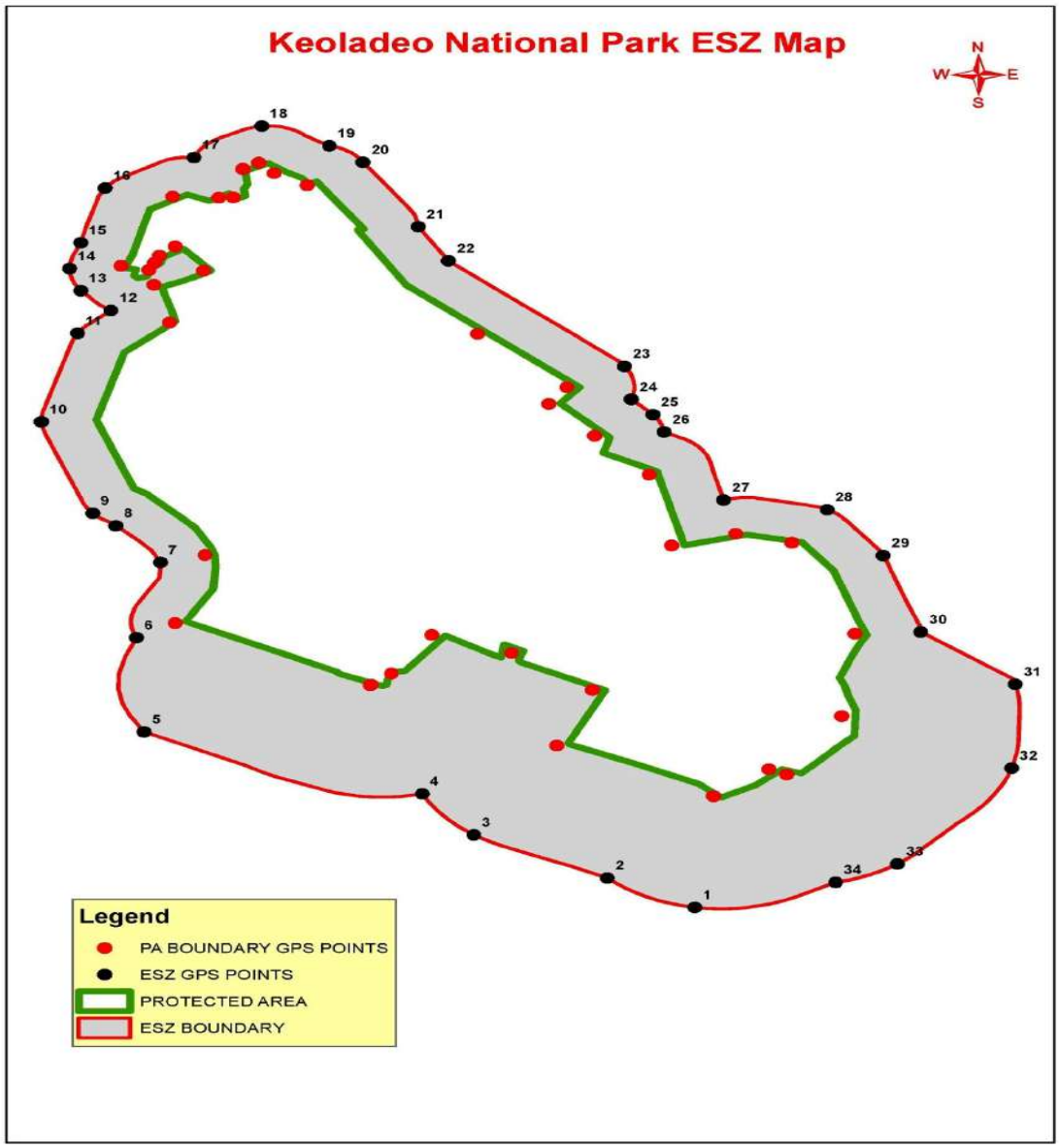
**उपाबंध-।।ग**

**प्रमुख अवस्थानों के अक्षांश और देशांतर के साथ भारतीय सर्वेक्षण (एस ओ आई) की टोपोशीट पर केवलादेव राष्ट्रीय उद्यान के पारिस्थितिकी संवेदी का मानचित्र**



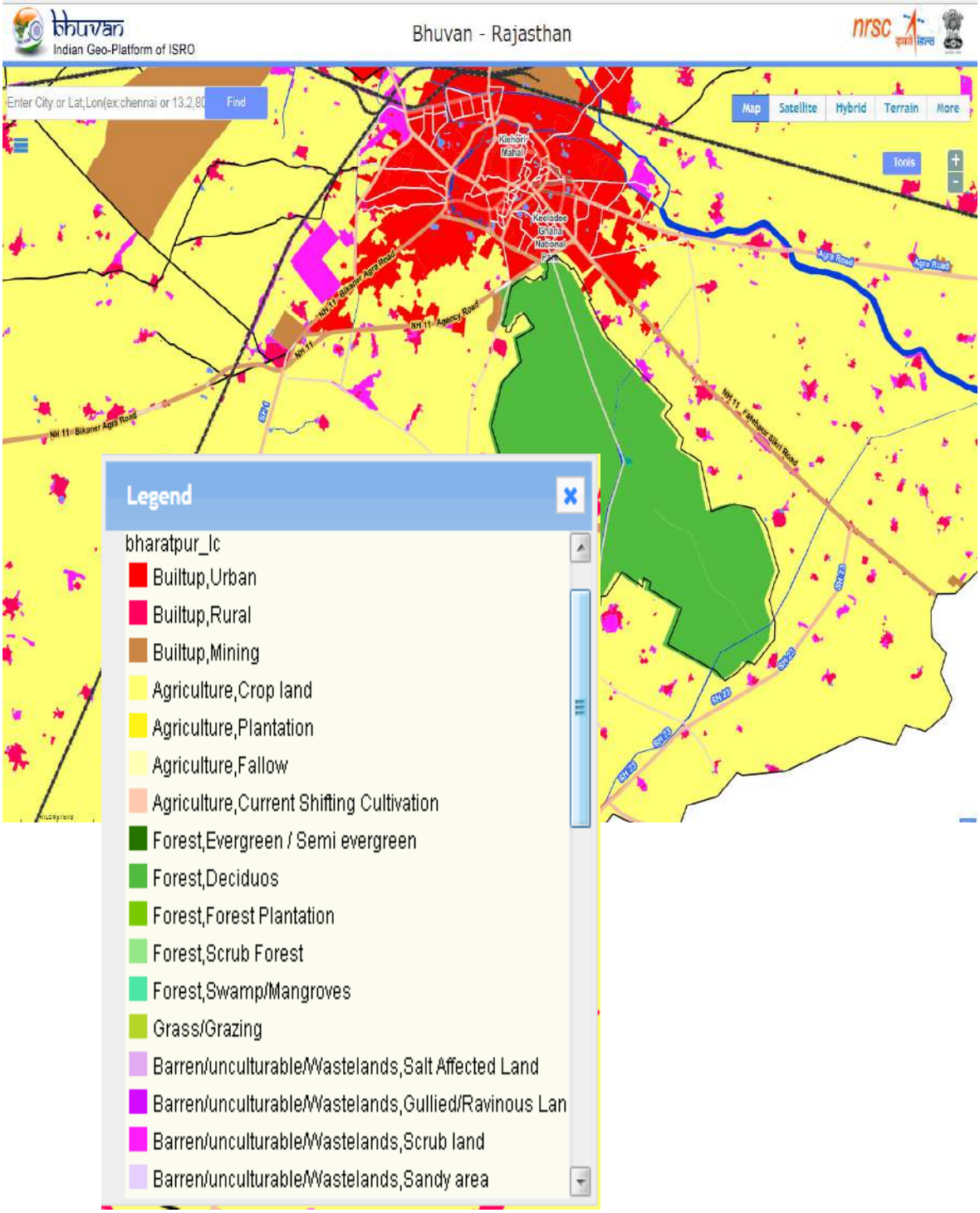
**उपाबंध- IIघ**

**मुख्य अवस्थानों के अक्षांश और देशांतर के साथ केवलादेव राष्ट्रीय उद्यान के पारिस्थितिकी संवेदी जोन मानिचत्र**



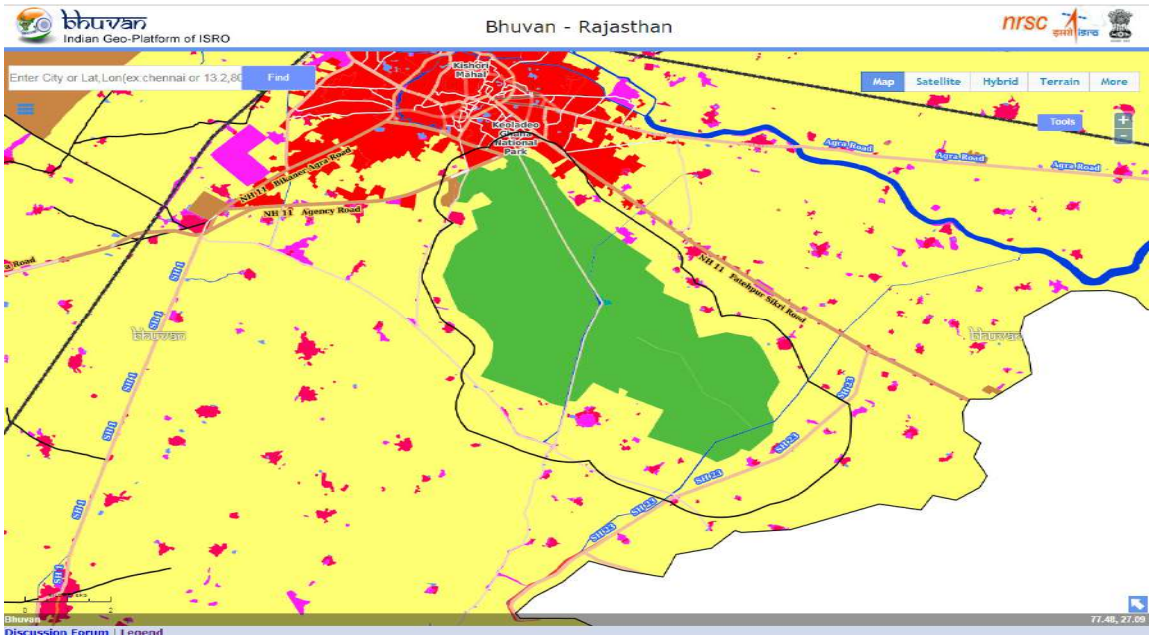
**उपाबंध- IIड.**

**केवलादेव राष्ट्रीय उद्यान के भूमि उपयोग एवं भूमि आवरण मानचित्र**



**उपाबंध- IIच**

**केवलादेव राष्ट्रीय उद्यान के पारिस्थितिकी संवेदी जोन का भूमि उपयोग एवं भूमि आवरण मानचित्र**




**उपाबंध -III**

**सारणी क: केवलादेव राष्ट्रीय उद्यान के प्रमुख स्थानों के भू-निर्देशांक**

| क्र. सं. | अक्षांश | | | देशांतर | | |
|---|---|---|---|---|---|---|
| | डिग्री | मिनट | सेकेण्ड | डिग्री | मिनट | सेकेण्ड |
| 1 | 4 | 5 | 6 | 7 | 8 | 9 |
| 1 | 27 | 12 | 13.5 | 77 | 30 | 25.0 |
| 2 | 27 | 12 | 09.00 | 77 | 30 | 30.1 |
| 3 | 27 | 12 | 05.00 | 77 | 30 | 37.9 |
| 4 | 27 | 12 | 04.9 | 77 | 30 | 37.9 |
| 5 | 27 | 12 | 03.0 | 77 | 30 | 39.7 |
| 6 | 27 | 12 | 03.7 | 77 | 30 | 40.9 |
| 7 | 27 | 11 | 45.9 | 77 | 30 | 55.2 |
| 8 | 27 | 11 | 45.7 | 77 | 30 | 55.0 |
| 9 | 27 | 11 | 44.8 | 77 | 30 | 55.9 |
| 10 | 27 | 11 | 44.7 | 77 | 30 | 55.9 |
| 11 | 27 | 11 | 43.9 | 77 | 30 | 54.1 |
| 12 | 27 | 11 | 25.7 | 77 | 31 | 06.4 |

| | | | | | | |
|---|---|---|---|---|---|---|
| **13** | 27 | 11 | 24.8 | 77 | 31 | 05.5 |
| **14** | 27 | 11 | 24.6 | 77 | 31 | 05.7 |
| **15** | 27 | 11 | 25.5 | 77 | 31 | 06.5 |
| **16** | 27 | 11 | 24.8 | 77 | 31 | 07.3 |
| **17** | 27 | 11 | 24.7 | 77 | 31 | 07.3 |
| **18** | 27 | 11 | 24.5 | 77 | 31 | 07.4 |
| **19** | 27 | 11 | 24.5 | 77 | 31 | 07.4 |
| **20** | 27 | 10 | 58.7 | 77 | 31 | 37.4 |
| **21** | 27 | 10 | 58.7 | 77 | 31 | 37.5 |
| **22** | 27 | 10 | 35.3 | 77 | 32 | 07.0 |
| **23** | 27 | 10 | 28.2 | 77 | 32 | 01.1 |
| **24** | 27 | 10 | 14.2 | 77 | 32 | 16.3 |
| **25** | 27 | 10 | 07.1 | 77 | 32 | 14.7 |
| **26** | 27 | 09 | 57.2 | 77 | 32 | 34.4 |
| **27** | 27 | 09 | 26.1 | 77 | 32 | 41.7 |
| **28** | 27 | 09 | 31.2 | 77 | 33 | 03.0 |
| **29** | 27 | 09 | 27.3 | 77 | 33 | 21.5 |
| **30** | 27 | 08 | 47.6 | 77 | 33 | 42.5 |
| **31** | 27 | 08 | 27.6 | 77 | 33 | 32.7 |
| **32** | 27 | 8 | 12.3 | 77 | 33 | 37.6 |
| **33** | 27 | 8 | 11.5 | 77 | 33 | 38.1 |
| **34** | 27 | 7 | 45.9 | 77 | 33 | 20.0 |
| **35** | 27 | 7 | 48.3 | 77 | 33 | 14.0 |
| **36** | 27 | 7 | 36.4 | 77 | 32 | 55.6 |
| **37** | 27 | 7 | 58.7 | 77 | 32 | 03.8 |
| **38** | 27 | 8 | 22.9 | 77 | 32 | 15.5 |
| **39** | 27 | 8 | 35.2 | 77 | 31 | 47.1 |
| **40** | 27 | 8 | 39.2 | 77 | 31 | 48.8 |
| **41** | 27 | 8 | 42.5 | 77 | 31 | 42.0 |
| **42** | 27 | 8 | 37.1 | 77 | 31 | 40.7 |
| **43** | 27 | 8 | 47.1 | 77 | 31 | 22.4 |
| **44** | 27 | 8 | 30.1 | 77 | 31 | 09.0 |
| **45** | 27 | 8 | 30.7 | 77 | 31 | 03.4 |
| **46** | 27 | 8 | 25.3 | 77 | 31 | 02.2 |
| **47** | 27 | 8 | 25.2 | 77 | 31 | 02.2 |
| **48** | 27 | 8 | 25.0 | 77 | 31 | 02.0 |

| | | | | | | |
|---|---|---|---|---|---|---|
| **49** | 27 | 8 | 52.2 | 77 | 29 | 57.4 |
| **50** | 27 | 9 | 22.0 | 77 | 30 | 07.2 |
| **51** | 27 | 11 | 03.7 | 77 | 29 | 55.4 |
| **52** | 27 | 11 | 20.3 | 77 | 29 | 50.3 |
| **53** | 27 | 11 | 26.4 | 77 | 30 | 06.7 |
| **54** | 27 | 11 | 37.0 | 77 | 29 | 57.4 |
| **55** | 27 | 11 | 34.3 | 77 | 29 | 52.1 |
| **56** | 27 | 11 | 34.1 | 77 | 29 | 51.9 |
| **57** | 27 | 11 | 33.6 | 77 | 29 | 51.8 |
| **58** | 27 | 11 | 32.9 | 77 | 29 | 52.0 |
| **59** | 27 | 11 | 29.8 | 77 | 29 | 50.4 |
| **60** | 27 | 11 | 30.1 | 77 | 29 | 49.3 |
| **61** | 27 | 11 | 28.7 | 77 | 29 | 48.6 |
| **62** | 27 | 11 | 27.7 | 77 | 29 | 49.2 |
| **63** | 27 | 11 | 26.5 | 77 | 29 | 48.6 |
| **64** | 27 | 11 | 28.5 | 77 | 29 | 39.3 |
| **65** | 27 | 11 | 55.5 | 77 | 29 | 48.6 |
| **66** | 27 | 11 | 69.3 | 77 | 29 | 56.2 |
| **67** | 27 | 11 | 58.8 | 77 | 29 | 56.5 |
| **68** | 27 | 11 | 54.9 | 77 | 30 | 04.2 |
| **69** | 27 | 11 | 58.3 | 77 | 30 | 11.7 |
| **70** | 27 | 11 | 56.4 | 77 | 30 | 13.5 |
| **71** | 27 | 11 | 58.5 | 77 | 30 | 16.5 |
| **72** | 27 | 12 | 04.2 | 77 | 30 | 17.9 |
| **73** | 27 | 12 | 07.8 | 77 | 30 | 13.8 |
| **74** | 27 | 12 | 10.8 | 77 | 30 | 19.5 |
| **75** | 27 | 12 | 10.7 | 77 | 30 | 19.7 |
| **76** | 27 | 12 | 10.7 | 77 | 30 | 19.8 |
| **77** | 27 | 12 | 10.9 | 77 | 30 | 19.6 |

**सारणी ख: पारिस्थितिकी संवेदी जोन के प्रमुख स्थानों के भू-निर्देशांक**

| क्र. सं. | देशांतर | अक्षांश |
|---|---|---|
| 1 | 77° 32' 49.543" पू | 27° 6' 47.809" उ |
| 2 | 77° 32' 20.475" पू | 27° 7' 0.788" उ |
| 3 | 77° 31' 36.207" पू | 27° 7' 19.570" उ |
| 4 | 77° 31' 19.100" पू | 27° 7' 37.487" उ |

| | | |
|---|---|---|
| 5 | 77° 29' 46.929" पू | 27° 8' 4.717" उ |
| 6 | 77° 29' 44.398" पू | 27° 8' 45.788" उ |
| 7 | 77° 29' 52.300" पू | 27° 9' 18.690" उ |
| 8 | 77° 29' 37.610" पू | 27° 9' 34.830" उ |
| 9 | 77° 29' 29.973" पू | 27° 9' 40.201" उ |
| 10 | 77° 29' 12.954" पू | 27° 10' 20.221" उ |
| 11 | 77° 29' 24.859" पू | 27° 10' 58.917" उ |
| 12 | 77° 29' 36.057" पू | 27° 11' 8.879" उ |
| 13 | 77° 29' 25.922" पू | 27° 11' 17.634" उ |
| 14 | 77° 29' 22.283" पू | 27° 11' 27.236" उ |
| 15 | 77° 29' 25.921" पू | 27° 11' 38.524" उ |
| 16 | 77° 29' 34.009" पू | 27° 12' 2.418" उ |
| 17 | 77° 30' 3.425" पू | 27° 12' 15.790" उ |
| 18 | 77° 30' 26.030" पू | 27° 12' 29.552" उ |
| 19 | 77° 30' 48.287" पू | 27° 12' 21.038" उ |
| 20 | 77° 30' 59.546" पू | 27° 12' 13.825" उ |
| 21 | 77° 31' 17.843" पू | 27° 11' 45.578" उ |
| 22 | 77° 31' 27.834" पू | 27° 11' 30.649" उ |
| 23 | 77° 32' 26.110" पू | 27° 10' 44.572" उ |
| 24 | 77° 32' 28.394" पू | 27° 10' 30.010" उ |
| 25 | 77° 32' 35.562" पू | 27° 10' 23.388" उ |
| 26 | 77° 32' 39.205" पू | 27° 10' 15.741" उ |
| 27 | 77° 32' 59.045" पू | 27° 9' 45.973" उ |
| 28 | 77° 33' 33.258" पू | 27° 9' 41.899" उ |
| 29 | 77° 33' 51.887" पू | 27° 9' 21.781" उ |
| 30 | 77° 34' 4.367" पू | 27° 8' 48.322" उ |
| 31 | 77° 34' 35.685" पू | 27° 8' 25.343" उ |
| 32 | 77° 34' 34.435" पू | 27° 7' 48.859" उ |
| 33 | 77° 33' 56.622" पू | 27° 7' 6.962" उ |
| 34 | 77° 33' 36.061" पू | 27° 6' 58.815" उ |

**उपाबंध -IV**

**भू-निर्देशांकों के साथ केवलादेव राष्ट्रीय उद्यान के पारिस्थितिकी संवेदी जोन के अंतर्गत आने वाले ग्राम क्षेत्र की सूची**

| क्र.सं. | शहर/ग्राम | अक्षांश | देशांतर | तहसील |
|---|---|---|---|---|
| **1.** | जवाहर नगर कालोनी | 77° 30' 17.22" | 27° 12' 25.30" | भरतपुर |
| **2.** | जटोली | 77° 31' 11.04" | 27° 11' 28.93" | भरतपुर |

| | | | | |
|---|---|---|---|---|
| **3.** | घसोला | 77° 32' 45.3" | 27° 10' 16.1" | भरतपुर |
| **4.** | खोहरी नगला | 77° 32' 55.6" | 27° 09' 52.6" | भरतपुर |
| **5.** | बेहनेरा | 77° 33' 55.3" | 27° 09' 20.9" | भरतपुर |
| **6.** | दारापुर खुर्द | 77° 33' 50.1" | 27° 07' 42.0" | भरतपुर |
| **7.** | दारापुर कलान | 77° 33' 31.8" | 27° 07' 35.2" | भरतपुर |
| **8.** | नसवारिया | 77° 32' 31.3" | 27° 07' 35.4" | भरतपुर |
| **9.** | चक शेवरावाली | 77° 31' 56.32" | 27° 08' 18.92" | भरतपुर |
| **10.** | अघापुर | 77° 31' 21.0" | 27° 08' 19.8" | भरतपुर |
| **11.** | रामनगर | 77° 29' 05.8" | 27° 09' 0.4" | भरतपुर |
| **12.** | चक रामनगर | 77° 29' 28.5" | 27° 09' 54.8" | भरतपुर |
| **13.** | मल्लाह | 77° 29' 36.4" | 27° 11' 21.7" | भरतपुर |
| **14.** | चकसियोसिंघ | 77° 30' 26.92" | 27° 07' 14.58" | भरतपुर |
| **15.** | नागला बनजारा | 77° 31' 45.50" | 27° 07' 41.54" | भरतपुर |
| **16.** | चक्कजी | 77° 32' 07.55" | 27° 07' 31.42" | भरतपुर |
| **17.** | खोखार | 77° 28' 43.65" | 27° 08' 49.96" | भरतपुर |
| **18.** | चाक चोबा | 77° 30' 52.52" | 27° 07' 01.8" | भरतपुर |
| **19.** | नागलाफटीयार | 77° 32' 46.69" | 27° 06' 40.19" | भरतपुर |
| **20.** | धानगरह | 77° 34' 34.4" | 27° 07' 16.71" | भरतपुर |
| **21.** | चाक दरापुर | 77° 33' 37.83" | 27° 07' 57.74" | भरतपुर |
| **22.** | सकटपुर | 77° 32' 25.24" | 27° 06' 59.81" | भरतपुर |

**उपाबंध** V

**की गई कार्रवाई की रिपोर्ट का रूप विधान**

1. बैठकों की संख्या और तारीख ।
2. बैठकों का कार्यवृत : (कृपया मुख्य उल्लेखनीय बिंदुओं का उल्लेख करें । बैठक के कार्यवृत्त को एक पृथक उपाबंध में उपाबद्ध करें) ।
3. आंचलिक महायोजना की तैयारी की प्रास्थिति जिसके अंतर्गत पर्यटन महायोजना भी है।
4. भू-अभिलेख में सदृश्य त्रुटियों के सुधार के लिए व्यवहार किए गए मामलों का सारांश (पारिस्थितिकी संवेदी जोन वार) । ब्यौरे उपाबंध के रूप में संलग्न किए जाएं।
5. पर्यावरण समाघात निर्धारण अधिसूचना, 2006 के अधीन आने वाले क्रियाकलापों की संवीक्षा के मामलों का सारांश। (ब्यौरे एक पृथक् उपाबंध के रूप में संलग्न किए जाएं)।

6. पर्यावरण समाघात निर्धारण अधिसूचना, 2006 के अधीन न आने वाली गतिविधियों की संवीक्षा के मामलों का सारांश । (ब्यौरे एक पृथक् उपाबंध के रूप में संलग्न किए जाएं)।

7. पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के अधीन दर्ज की गई शिकायतों का सारांश ।

8. कोई अन्य महत्वपूर्ण विषय ।

**MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**

**NOTIFICATION**

New Delhi, the 19th July, 2019

**S.O. 2606(E).—**WHEREAS, a draft notification was published in the Gazette of India, Extraordinary, *vide* notification of the Government of India in the Ministry of Environment, Forest and Climate Change, number S.O. 5844(E) dated the 27th November, 2018, inviting objections and suggestions from all persons likely to be affected thereby within the period of sixty days from the date on which copies of the Gazette containing the said notification were made available to the public;

**AND WHEREAS**, copies of the Gazette containing the said draft notification were made available to the public on the 28th November, 2018;

**AND WHEREAS**, no objections and suggestions were received from persons and stakeholders in response to the draft notification;

**AND WHEREAS,** Keoladeo National Park is situated at the confluence of the Gambhir and Banganga rivers in Bharatpur district, Rajasthan (27°07′06″N - 27°12′02″N and 77°29′05″E - 77°33′ 09″E) spread over an area of 28.73 square kilometer. It is a low lying area in the floodplains of river Banganga and Gambhir which are the tributaries of river Yamuna. It is situated about 180 kilometers from Delhi, along the Delhi – Jaipur Highway, 50 kilometers from Agra and 2 kilometers South East of Bharatpur;

**AND WHEREAS,** this National Park, locally known as Ghana, is a mosaic of grasslands, woodlands, woodland swamps and wetlands. The National Park has significant international ecological importance and it has been declared as a Ramsar site in 1981 and a World Heritage site in 1985. The National Park is often referred to as Bird's Paradise and acts as a major wintering area for migratory birds from Central Asia including for rare and endangered central population of the Siberian Crane. The Keoladeo National Park has significant conservation values as it supports a vast array of flora and fauna which forms important tropic components in ecological pyramids. The wetland regulates the climate of the surrounding area and recharges the groundwater aquifer of the area. The wetland is a centre for ornithological recreation as it provides habitat for many migratory and native birds. It is a wetland of international and national importance;

**AND WHEREAS,** Keoladeo National Park is rich in biodiversity consisting of diverse habitats for 375 avian species including 140 species of waterfowl, 372 species of plants, 34 species of mammals, 57 species of fish, 14 species of snakes, 5 species of lizards, 3 species of Geckos, 7 species of turtles, 8 species of amphibians, 71 species of butterflies, more than 16 species of dragonflies and 8 species of spiders. The Keoladeo National Park falls in the Punjab plains biotic province of semi-arid bio-geographical zone, which is a flat dry area of the Indus-Yamuna watershed. The vegetation of the National Park is a blend of xerophytes and semi–xerophytes consisting predominantly of desi babool (*Acacia nilotica), Capparis decidua, C. sepiaria,* kadam (*Mitragyna parviflora),* kejri *(Prosopis cineraria),* pilu *(Salvadora oleoides),* jamun (*Syzygium cumini)* and *Zizyphus* sp. The most widespread grasses in the National Park are *Paspalum distichum, Paspalidium punctatum, Cynodon dactylon, Desmostachya bipinnata, Dicanthium annulatum* and *Vetiveria zizanioides.* Kadam *(Mitragyna parviflora*) trees, distributed in scattered pockets, dominate large sized trees and the woodland, while thorny *Acacia* sp. and *Prosopis juliflora* shrubs dominate shrub lands. The major plant species found in woodland are *Mitragyna parviflora, Syzygium cumini, Acacia nilotica, Salvadora sp., Capparis sp.* and *Zizyphus* sp. Altogether, the National Park supports 372 plant species which includes 96 aquatic plants;

**AND WHEREAS,** nilgai (*Boselaphus tragocamelus*), feral cattle (*Bos taurus*) and chital (*Cervus axis*) are abundant while sambar (*Cervus unicolor*) is rare species recorded from this protected area. Small Indian mongoose (*Herpestes javanicus*), small Indian civet (*Viverricula indica*), striped hyaena (*Hyaena hyaena*), Indian hedgehog (*Hemiechinus micropus*), Indian porcupine (*Hystrix indica*) and hog deer (*Axis porcinus*) are very rarely sighted. Two lesser cats the Jungle cat (*Felis chaos*) and fishing cat (*Prionailurus viverrinus*) and two civets *viz.* common palm civet (*Paradoxurus hermaphroditus*) and small Indian civet (*Viverricula indica*) are found in the protected area;

**AND WHEREAS,** important bird species of the National Park are painted stork, open bill stork, grey heron, purple heron, night heron, large egret, intermediate egret, little egret, cattle egret, black headed ibis, little cormorant, Indian shag, large cormorant, Indian darter, Eurasian spoonbill. Numerous birds also breeds in the National Parks which includes white necked stork, black necked stork, little green heron, black bittern, chestnut bittern, yellow bittern, sarus crane, comb duck, spot billed duck, lesser whistling teal, cotton teal, pheasant tailed jacana, bronze winged jacana, purple moorhen, white breasted water hen, painted snip, black patridge, grey francolin, button bush quail, short toed eagle, lesser spotted eagle, greater spotted eagle, honey buzzard, sparrow hawk, dusky horned owl, collared spotted owlet, barn owl, mottled wood owl, coppersmith barbet, brown headed barbet, lesser flame back, yellow fronted pied wood pecker, brown crowned pigmy woodpecker, white cheeked bulbul, red vented bulbul, laughing dove, red turtle dove, ring dove, paradise flycatcher, common wood shrike, bay backed shrike, long tailed shrike, jungle babbler, large grey babbler, common babbler, yellow eyed babbler, streaked fan tailed babbler, purple sunbird, tailor bird, Indian prinia, ashy prinia, pied myna, brahmini myna, common myna, red munia, Indian silver bill, spotted munia, black drongo, jungle crow, house crow, house sparrow, yellow throated sparrow, indian grey hornbill, small minivet, golden oriole, white breasted kingfisher, common kingfisher, little green bee eater, wire tailed swallow, dusky crag marten, red wattled lapwing, yellow wattled lapwing, Indian courser, great thick knee, chestnut bellied nuthatch, Eurasian koel, common hawk cuckoo, chestnut bellied sand grouse, Egyptian vulture, king vulture, crested lark, paddy field pipit, magpie robin, Indian robin, brown rock chat, Indian roller, white browed wagtail, rose ringed parakeet, rock pigeon, yellow footed green pigeon, etc.;

**AND WHEREAS,** Keoladeo National Park used to be the only wintering area for the rare and endangered central population of the Siberian crane till 2002. It serves as a major wintering area for migratory birds from Central Asia. Around 42 species of raptors and 9 species of owls are seen in the National Park. The area has also recorded various butterfly species including *Ceriagrion coromandelianum, Pseudagrion decorum, Ischnura delicate, Ischnura senegalensis, Agriocnemis oygmae, Brachythemis contaminate, Deplacoides trivialis, Trithemis pallidinervis,* etc. As many as seven species of chelonian fauna are reported from the Keoladeo National Park. Spotted pond turtle *(Geoclemys hamiltonii),* crowned river turtle *(Hardella thurjii),* Indian roofed turtle *(Kachuga tecta),* Indian tent turtle *(Kachuga tentoria),* Indian softshell turtle *(Aspideretes gangeticus)*, Indian peacock softshell turtle *(Aspideretes hurum)*, and Indian flapshell turtle *(Lissemys punctata).* Other important reptiles found in the National Park are Indian rock python *(Python molurus),* Russell's viper *(Daboia russelii),* Indian saw-scaled viper *(Echis carinatus),* Bengal monitor *(Varanus bengalensis),* common sand boa *(Eryx conicus),* etc. The National Park is rich in Ichthyofauna also. About 57 species of fishes have been reported in the National Park. catla (*Catla catla),* scale-carp (*Cyprinus carpio comminus),* bata labeo (*Labeo bata),* chilwa (*Salmostoma bacaila*), rohu (*Labeo rohita*), elongated glass-perchlet (*Chanda nama*), magur (*Clarias batrachus*), stinging catfish (*Heteropneustes fossilis*), etc are some common fish found in the National Park;

**AND WHEREAS,** it is necessary to conserve and protect the area, the extent and boundaries of Keoladeo National Park which are specified in paragraph 1 as Eco-sensitive Zone from ecological, environmental and biodiversity point of view and to prohibit industries or class of industries and their operations and processes in the said Eco-sensitive Zone;

**NOW, THEREFORE,** in exercise of the powers conferred by sub-section (1) and clauses (v) and (xiv) of sub-section (2) and sub-section (3) of section 3 of the Environment (Protection) Act 1986 (29 of 1986) (hereafter in this notification referred to as the Environment Act) read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies an area to an extent varying from 500 meters to 1.5 kilometres around the boundary of Keoladeo National Park, in Bharatpur districts in the State of Rajasthan as the Eco-sensitive Zone (hereafter in this notification referred to as the Eco-sensitive Zone) details of which are as under, namely: -

1. **Extent and boundaries of Eco-sensitive Zone. –** (1) The Eco-sensitive Zone shall be to an extent of 500 meters to 1.5 kilometres around the boundary of Keoladeo National Park and the area of the Eco-sensitive Zone is 25.61 square kilometres.

(2) The boundary description of Keoladeo National Park and its Eco-sensitive Zone is appended in **Annexure-I.**

(3) The maps of the Keoladeo National Park demarcating Eco-sensitive Zone along with boundary details and latitudes and longitudes are appended as **Annexure-IIA, Annexure-IIB, Annexure-IIC**, **Annexure-IID, Annexure-IIE, Annexure-IIF** and **Annexure-IIG.**

(4) List of geo-coordinates of the boundary of Keoladeo National Park and Eco-sensitive Zone are given in Table **A** and Table **B** of **Annexure-III.**

(5) The list of villages falling in the Eco-sensitive Zone along with their geo co-ordinates at prominent points is appended as **Annexure-IV.** There are 13 villages falling inside the Eco-sensitive zone. As of 2011 census, the villages falling under the Eco-sensitive Zone area had a population of 20,195 with an average literacy rate of around 68.12%. Males have higher literacy rate than the females. The languages commonly spoken are Hindi, Braj-Bhasha, Mewati and English. The major source of economy of the area is Agriculture and Animal

husbandry. Besides, many people of the area are engaged in tourism industries as nature guides, rickshaw pullers and as skilled and semi-skilled labourers in hotels, small scaled industries in and around Bharatpur.

2. **Zonal Master Plan for Eco-sensitive Zone.-** (1) The State Government shall, for the purposes of the Eco-sensitive Zone prepare a Zonal Master Plan within a period of two years from the date of publication of this notification in the Official Gazette, in consultation with local people and adhering to the stipulations given in this notification for approval of the competent authority of State.

(2) The Zonal Master Plan for the Eco-sensitive Zone shall be prepared by the State Government in such manner as is specified in this notification and also in consonance with the relevant Central and State laws and the guidelines issued by the Central Government, if any.

(3) The Zonal Master Plan shall be prepared in consultation with the following Departments of the State Government, for integrating the ecological and environmental considerations into the said plan:-

(i) Environment;

(ii) Forest and Wildlife;

(iii) Agriculture;

(iv) Revenue;

(v) Urban Development;

(vi) Tourism;

(vii) Rural Development;

(viii) Irrigation and Flood Control;

(ix) Municipal;

(x) Panchayati Raj; and

(xi) Public Works Department.

(4) The Zonal Master Plan shall not impose any restriction on the approved existing land use, infrastructure and activities, unless so specified in this notification and the Zonal Master Plan shall factor in improvement of all infrastructure and activities to be more efficient and eco-friendly.

(5) The Zonal Master Plan shall provide for restoration of denuded areas, conservation of existing water bodies, management of catchment areas, watershed management, groundwater management, soil and moisture conservation, needs of local community and such other aspects of the ecology and environment that need attention.

(6) The Zonal Master Plan shall demarcate all the existing worshipping places, villages and urban settlements, types and kinds of forests, agricultural areas, fertile lands, green area, such as, parks and like places, horticultural areas, orchards, lakes and other water bodies with supporting maps giving details of existing and proposed land use features.

(7) The Zonal Master Plan shall regulate development in Eco-sensitive Zone and adhere to prohibited and regulated activities listed in the Table in paragraph 4 and also ensure and promote eco-friendly development for security of local communities' livelihood.

(8) The Zonal Master Plan shall be co-terminus with the Regional Development Plan.

(9) The Zonal Master Plan so approved shall be the reference document for the Monitoring Committee for carrying out its functions of monitoring in accordance with the provisions of this notification.

3. **Measures to be taken by the State Government**.- The State Government shall take the following measures for giving effect to the provisions of this notification, namely:-

**(1) Land use.–** (a) Forests, horticulture areas, agricultural areas, parks and open spaces earmarked for recreational purposes in the Eco-sensitive Zone shall not be used or converted into areas for commercial or residential or industrial activities:

Provided that the conversion of agricultural and other lands, for the purpose other than that specified at part (a) above, within the Eco-sensitive Zone may be permitted on the recommendation of the Monitoring Committee, and with the prior approval of the competent authority under Regional Town Planning Act and other rules and regulations of Central Government or State Government as applicable and *vide* provisions of this Notification, to meet the residential needs of the local residents and for activities such as:-

(i) widening and strengthening of existing roads and construction of new roads;

(ii) construction and renovation of infrastructure and civic amenities;

(iii) small scale industries not causing pollution;

(iv) cottage industries including village industries; convenience stores and local amenities supporting eco-tourism including home stay; and

(v) promoted activities given under paragraph 4:

Provided further that no use of tribal land shall be permitted for commercial and industrial development activities without the prior approval of the competent authority under Regional Town Planning Act and other rules and regulations of the State Government and without compliance of the provisions of article 244 of the Constitution or the law for the time being in force, including the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007):

Provided also that any error appearing in the land records within the Eco-sensitive Zone shall be corrected by the State Government, after obtaining the views of Monitoring Committee, once in each case and the correction of said error shall be intimated to the Central Government in the Ministry of Environment, Forest and Climate Change:

Provided also that the correction of error shall not include change of land use in any case except as provided under this sub-paragraph.

(b) Efforts shall be made to reforest the unused or unproductive agricultural areas with afforestation and habitat restoration activities.

**(2) Natural water bodies.-**The catchment areas of all natural springs shall be identified and plans for their conservation and rejuvenation shall be incorporated in the Zonal Master Plan and the guidelines shall be drawn up by the State Government in such a manner as to prohibit development activities at or near these areas which are detrimental to such areas.

**(3) Tourism or Eco-tourism.-** (a) All new eco-tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be as per the Tourism Master Plan for the Eco-sensitive Zone.

(b) The Eco-Tourism Master Plan shall be prepared by the State Department of Tourism in consultation with State Departments of Environment and Forests.

(c) The Tourism Master Plan shall form a component of the Zonal Master Plan.

(d) The Tourism Master Plan shall be drawn based on the study of carrying capacity of the Eco-sensitive Zone.

(e) The activities of eco-tourism shall be regulated as under, namely:-

(i) new construction of hotels and resorts shall not be allowed within one kilometre from the boundary of the protected area or upto the extent of the Eco-sensitive Zone whichever is nearer:

Provided that beyond the distance of one kilometre from the boundary of the protected area till the extent of the Eco-sensitive Zone, the establishment of new hotels and resorts shall be allowed only in pre-defined and designated areas for eco-tourism facilities as per Tourism Master Plan;

(ii) all new tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be in accordance with the guidelines issued by the Central Government in the Ministry of Environment, Forest and Climate Change and the eco-tourism guidelines issued by National Tiger Conservation Authority (as amended from time to time) with emphasis on eco-tourism, eco-education and eco-development.

(iii) until the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scrutiny and recommendation of the Monitoring Committee and no new hotel, resort or commercial establishment construction shall be permitted within Eco-sensitive Zone area.

**(4) Natural heritage.-** All sites of valuable natural heritage in the Eco-sensitive Zone, such as the gene pool reserve areas, rock formations, waterfalls, springs, gorges, groves, caves, points, walks, rides, cliffs, etc. shall be

identified and a heritage conservation plan shall be drawn up for their preservation and conservation as a part of the Zonal Master Plan.

**(5) Man-made heritage sites.-** Buildings, structures, artefacts, areas and precincts of historical, architectural, aesthetic, and cultural significance shall be identified in the Eco-sensitive Zone and heritage conservation plan for their conservation shall be prepared as part of the Zonal Master Plan.

**(6) Noise pollution. -** Prevention and control of noise pollution in the Eco-sensitive Zone shall be complied in accordance with the provisions of the Noise Pollution (Regulation and Control) Rules, 2000 under the Environment Act.

**(7) Air pollution.-** Prevention and control of air pollution in the Eco-sensitive Zone shall be compiled in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and the rules made thereunder.

**(8) Discharge of effluents.-** Discharge of treated effluent in Eco-sensitive Zone shall be in accordance with the provisions of the General Standards for Discharge of Environmental Pollutants covered under the Environment Act and the rules made thereunder or standards stipulated by State Government whichever is more stringent.

**(9) Solid wastes.-** Disposal and Management of solid wastes shall be as under:-

(a) the solid waste disposal and management in the Eco-sensitive Zone shall be carried out in accordance with the Solid Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number S.O. 1357 (E), dated the 8th April, 2016; the inorganic material may be disposed in an environmental acceptable manner at site identified outside the Eco-sensitive Zone;

(b) safe and Environmentally Sound Management (ESM) of Solid wastes in conformity with the existing rules and regulations using identified technologies may be allowed within Eco-sensitive Zone.

**(10) Bio-Medical Waste.–** Bio Medical Waste Management shall be as under:-

(a) the Bio-Medical Waste disposal in the Eco-sensitive Zone shall be carried out in accordance with the Bio-Medical Waste Management, Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R 343 (E), dated the 28th March, 2016.

(b) safe and Environmentally Sound Management of Bio-Medical Wastes in conformity with the existing rules and regulations using identified technologies may be allowed within the Eco-sensitive Zone.

**(11) Plastic waste management**.- The plastic waste management in the Eco-sensitive Zone shall be carried out as per the provisions of the Plastic Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R. 340(E), dated the 18th March, 2016, as amended from time to time**.**

**(12) Construction and demolition waste management.-** The construction and demolition waste management in the Eco-sensitive Zone shall be carried out as per the provisions of the Construction and Demolition Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R. 317(E), dated the 29th March, 2016, as amended from time to time.

**(13) E-waste.-** The e - waste management in the Eco-sensitive Zone shall be carried out as per the provisions of the E-Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change, as amended from time to time.

**(14) Vehicular traffic.–** The vehicular movement of traffic shall be regulated in a habitat friendly manner and specific provisions in this regard shall be incorporated in the Zonal Master Plan and till such time as the Zonal Master plan is prepared and approved by the Competent Authority in the State Government, the Monitoring Committee shall monitor compliance of vehicular movement under the relevant Acts and the rules and regulations made thereunder.

**(15) Vehicular pollution.-** Prevention and control of vehicular pollution shall be incompliance with applicable laws and efforts shall be made for use of cleaner fuels.

**(16) Industrial units.–** (i) On or after the publication of this notification in the Official Gazette, no new polluting industries shall be permitted to be set up within the Eco-sensitive Zone.

(ii) Only non-polluting industries shall be allowed within Eco-sensitive Zone as per the classification of Industries in the guidelines issued by the Central Pollution Control Board in February, 2016, unless so specified in this notification, and in addition, the non-polluting cottage industries shall be promoted.

**(17) Protection of hill slopes.-** The protection of hill slopes shall be as under:-

(a) the Zonal Master Plan shall indicate areas on hill slopes where no construction shall be permitted;

(b) construction on existing steep hill slopes or slopes with a high degree of erosion shall not be permitted.

**4. List of activities prohibited or to be regulated within Eco-sensitive Zone.-** All activities in the Eco sensitive Zone shall be governed by the provisions of the Environment Act and the rules made there under including the Coastal Regulation Zone, 2011 and the Environmental Impact Assessment Notification, 2006 and other applicable laws including the Forest (Conservation) Act, 1980 (69 of 1980), the Indian Forest Act, 1927 (16 of 1927), the Wildlife (Protection) Act 1972 (53 of 1972), and amendments made thereto and be regulated in the manner specified in the Table below, namely:-

**TABLE**

| S. No. | Activity | Description |
|---|---|---|
| (1) | (2) | (3) |
| | **A. Prohibited Activities** | |
| 1. | Commercial mining, stone quarrying and crushing units. | (a) All new and existing mining (minor and major minerals), stone quarrying and crushing units are prohibited with immediate effect except for meeting the domestic needs of bona fide local residents including digging of earth for construction or repair of houses and for manufacture of country tiles or bricks for housing and for personal consumption;<br>(b) The mining operations shall be carried out in accordance with the order of the Hon'ble Supreme Court dated the 4th August, 2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in W.P.(C) No.202 of 1995 and dated the 21st April, 2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No.435 of 2012. |
| 2. | Setting of industries causing pollution (Water, Air, Soil, Noise, etc.). | New industries and expansion of existing polluting industries in the Eco-sensitive Zone shall not be permitted:<br>Provided that non-polluting industries shall be allowed within Eco-sensitive Zone as per classification of Industries in the guidelines issued by the Central Pollution Control Board in February, 2016, unless otherwise specified in this notification and in addition the non-polluting cottage industries shall be promoted. |
| 3. | Commercial establishment of hotels and resorts. | Prohibited (except as otherwise provided) as per the applicable laws. |
| 4. | Establishment of major hydro-electric project. | Prohibited (except as otherwise provided) as per the applicable laws. |
| 5. | Use or production or processing of any hazardous substances. | Prohibited (except as otherwise provided) as per the applicable laws. |
| 6. | Discharge of untreated effluents in natural water bodies or land area. | Prohibited (except as otherwise provided) as per the applicable laws. |

| | | |
|---|---|---|
| 7. | Setting up of new saw mills. | New or expansion of existing saw mills shall not be permitted within the Eco-sensitive Zone. |
| 8. | Setting up of brick kilns. | Prohibited (except as otherwise provided) as per the applicable laws. |
| 9. | Commercial use of firewood. | Prohibited (except as otherwise provided) as per applicable laws. |
| 10. | Use of polythene bags. | Prohibited (except as otherwise provided) as per applicable laws. |
| **B. Regulated Activities** | | |
| 11. | Construction activities. | (a) New commercial construction of any kind shall not be permitted within one kilometer from the boundary of the protected area or upto extent of the Eco-sensitive Zone, whichever is nearer:<br>Provided that, local people shall be permitted to undertake construction in their land for their use including the activities mentioned in sub-paragraph (1) of paragraph 3 as per building bye-laws to meet the residential needs of the local residents.<br>Provided further that the construction activity related to small scale industries not causing pollution shall be regulated and kept at the minimum, with the prior permission from the competent authority as per applicable rules and regulations, if any.<br>(b) Beyond one kilometer it shall be regulated as per the Zonal Master Plan. |
| 12. | Small scale non polluting industries. | Non polluting industries as per classification of industries issued by the Central Pollution Control Board in February, 2016 and non-hazardous, small-scale and service industry, agriculture, floriculture, horticulture or agro-based industry producing products from indigenous materials from the Eco-sensitive Zone shall be permitted by the competent Authority. |
| 13. | Felling of trees. | (a) There shall be no felling of trees in the forest or Government or revenue or private lands without prior permission of the Competent Authority in the State Government.<br>(b) The felling of trees shall be regulated in accordance with the provisions of the concerned Central or State Act and the rules made thereunder. |
| 14. | Collection of Forest produce or Non-Timber Forest produce. | Regulated as per the applicable laws. |
| 15. | Erection of electrical and communication towers and laying of cables and other infrastructures. | Regulated under applicable laws (underground cabling may be promoted). |
| 16. | Infrastructure including civic amenities. | Taking measures of mitigation as per the applicable laws, rules and regulations available guidelines. |
| 17. | Widening and strengthening of existing roads and construction of new roads. | Taking measures of mitigation as per the applicable laws, rules and regulation and available guidelines. |
| 18. | Undertaking other activities related to tourism like flying over the Eco-sensitive Zone area by hot air balloon, helicopter, drones, Microlites, etc. | Regulated as per the applicable laws. |

| | | |
|---|---|---|
| 19. | Protection of hill slopes and river banks. | Regulated as per the applicable laws. |
| 20. | Movement of vehicular traffic at night. | Regulated for commercial purpose under applicable laws. |
| 21. | Ongoing agriculture and horticulture practices by local communities along with dairies, dairy farming, aquaculture and fisheries. | Permitted as per the applicable laws for use of locals. |
| 22. | Establishment of large-scale commercial livestock and poultry farms by firms, corporate and companies. | Regulated (except otherwise provided) as per the applicable laws except for meeting local needs. |
| 23. | Discharge of treated waste water or effluents in natural water bodies or land area. | The discharge of treated waste water or effluents shall be avoided to enter into the water bodies and efforts shall be made for recycle and reuse of treated waste water. Otherwise the discharge of treated waste water or effluent shall be regulated as per the applicable laws. |
| 24. | Commercial extraction of surface and ground water. | Regulated as per the applicable laws. |
| 25. | Open Well, Bore Well etc. for agriculture or other usage | Regulated under applicable laws and the activity shall be strictly monitored by the concerned authority. |
| 26. | Introduction of exotic species. | Regulated as per the applicable laws. |
| 27. | Eco-tourism. | Regulated as per the applicable laws. |
| 28. | Commercial sign boards and hoardings. | Regulated as per the applicable laws. |
| 29. | Solid waste management. | Regulated as per the applicable laws. |
| 30. | Noise pollution. | Regulated as per the applicable laws. |
| | **C. Promoted Activities** | |
| 31. | Rain water harvesting. | Shall be actively promoted. |
| 32. | Organic farming. | Shall be actively promoted. |
| 33. | Adoption of green technology for all activities. | Shall be actively promoted. |
| 34. | Cottage industries including village artisans, etc. | Shall be actively promoted. |
| 35. | Use of renewable energy and fuels. | Bio-gas, solar light etc. shall be actively promoted. |
| 36. | Agro-Forestry. | Shall be actively promoted. |
| 37. | Plantation of Horticulture and Herbals. | Shall be actively promoted. |
| 38. | Use of eco-friendly transport. | Shall be actively promoted. |
| 39. | Skill Development. | Shall be actively promoted. |
| 40. | Restoration of degraded land/ forests/ habitat. | Shall be actively promoted. |
| 41. | Environmental awareness. | Shall be actively promoted. |

**5. Monitoring Committee for Monitoring the Eco-sensitive Zone Notification.-** For effective monitoring of the provisions of this notification under sub-section (3) of section 3 of the Environment (Protection) Act, 1986, the Central Government hereby constitutes a Monitoring Committee, comprising of the following, namely:-

| S. No. | Constituent of the Monitoring Committee | Designation |
|---|---|---|
| (i) | District Collector Bharatpur, Chairman | Chairman, Ex-officio |

| | | |
|---|---|---|
| (ii) | District level officers of the following departments: PWD, Mining, Irrigation, Tourism, Police, Municipal council, Industry, UIT | Member; |
| (iii) | Regional Officer (RO) of the State Pollution Control Board | Member; |
| (iv) | Wildlife Warden Bharatpur | Member; |
| (v) | SDO Bharatpur | Member; |
| (vi) | BDO Sewar | Member; |
| (vii) | A representative of Non-governmental Organisation working in the field of wildlife conservation to be nominated by the State Government | Member; |
| (viii) | An expert in Biodiversity nominated by the State Government | Member; |
| (ix) | One expert in Ecology from reputed institution or university of the State | Member; |
| (x) | Deputy Conservator of Forest (Wildlife) Bharatpur | Member-Secretary. |

**6. Terms of reference. –** (1) The Monitoring Committee shall monitor the compliance of the provisions of this notification.

(2) The tenure of the Monitoring committee shall be for three years or till the re-constitution of the new Committee by the State Government and subsequently the Monitoring Committee shall be constituted by the State Government.

(3) The activities that are covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14th September, 2006, and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the Central Government in the Ministry of Environment, Forest and Climate Change for prior environmental clearances under the provisions of the said notification.

(4) The activities that are not covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forest number S.O. 1533 (E), dated the 14th September, 2006 and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the concerned regulatory authorities.

(5) The Member-Secretary of the Monitoring Committee or the concerned Deputy Commissioner(s) shall be competent to file complaints under section 19 of the Environment Act, against any person who contravenes the provisions of this notification.

(6) The Monitoring Committee may invite representatives or experts from concerned Departments, representatives from industry associations or concerned stakeholders to assist in its deliberations depending on the requirements on issue to issue basis.

(7) The Monitoring Committee shall submit the annual action taken report of its activities as on the 31st March of every year by the 30th June of that year to the Chief Wildlife Warden in the State as per proforma appended at Annexure V.

(8) The Central Government in the Ministry of Environment, Forest and Climate Change may give such directions, as it deems fit, to the Monitoring Committee for effective discharge of its functions.

**7.** The Central Government and State Government may specify additional measures, if any, for giving effect to provisions of this notification.

**8.** The provisions of this notification shall be subject to the orders, if any passed or to be passed by the Hon'ble Supreme Court of India or High Court or the National Green Tribunal.

[F. No. 25/20/2015-ESZ-RE]

Dr. SATISH C. GARKOTI, Scientist 'G'

**ANNEXURE- I**

**BOUNDARY DESCRIPTION OF KEOLADEO NATIONAL PARK AND ITS ECO-SENSITIVE ZONE**

**A. BOUNDARY DESCRIPTION OF KEOLADEO NATIONAL PARK**

Keoladeo National Park lies at the confluence of the Gambhir and Banganga rivers in Bharatpur district, Rajasthan (27°07′06″N - 27°12′02″N and 77°29′05″E - 77°33′ 09″E) (Map.1).

It is a low lying area in the floodplains of river Banganga and Gambhir which are tributaries of river Yamuna covering an area of about 28.73 sq. km. It is situated 180 km from Delhi, along the Delhi – Jaipur Highway, 50 km. from Agra and 2 km. South East of Bharatpur.

Keoladeo National Park is situated on the extreme western edge of the Gangetic basin, a kilometre south east of the Bharatpur town; 55 km west of Agra and 187 km south of New Delhi.

**B. BOUNDARY DESCRIPTION OF ECO-SENSITIVE ZONE OF KEOLADEO NATIONAL PARK**

| ***Direction*** | **Extent** |
|---|---|
| *North* | 0.5 |
| *North- East* | 0.5 |
| *East* | 0.5 |
| *South-East* | 1.5 |
| *South* | 1.5 |
| *South-West* | 1.5 |
| *West* | 0.5 |
| *North-West* | 0.5 |

(a) The said Eco-sensitive Zone is situated at the confluence of the Gambhir and Banganga rivers in Bharatpur district, Rajasthan, lies the low lying area of about 29 sq.km between 27° 07` 06`` and 27° 12` 02`` North latitude and between 77° 29` 05`` and 77° 33` 09`` East longitude.

(b) The boundaries of Eco-sensitive Zone for Keoladeo National Park will be 1.5 km meters towards south, South-East and South-West boundary and 500 metres towards North, North-East, East, West and North-West boundary around the notified limits.

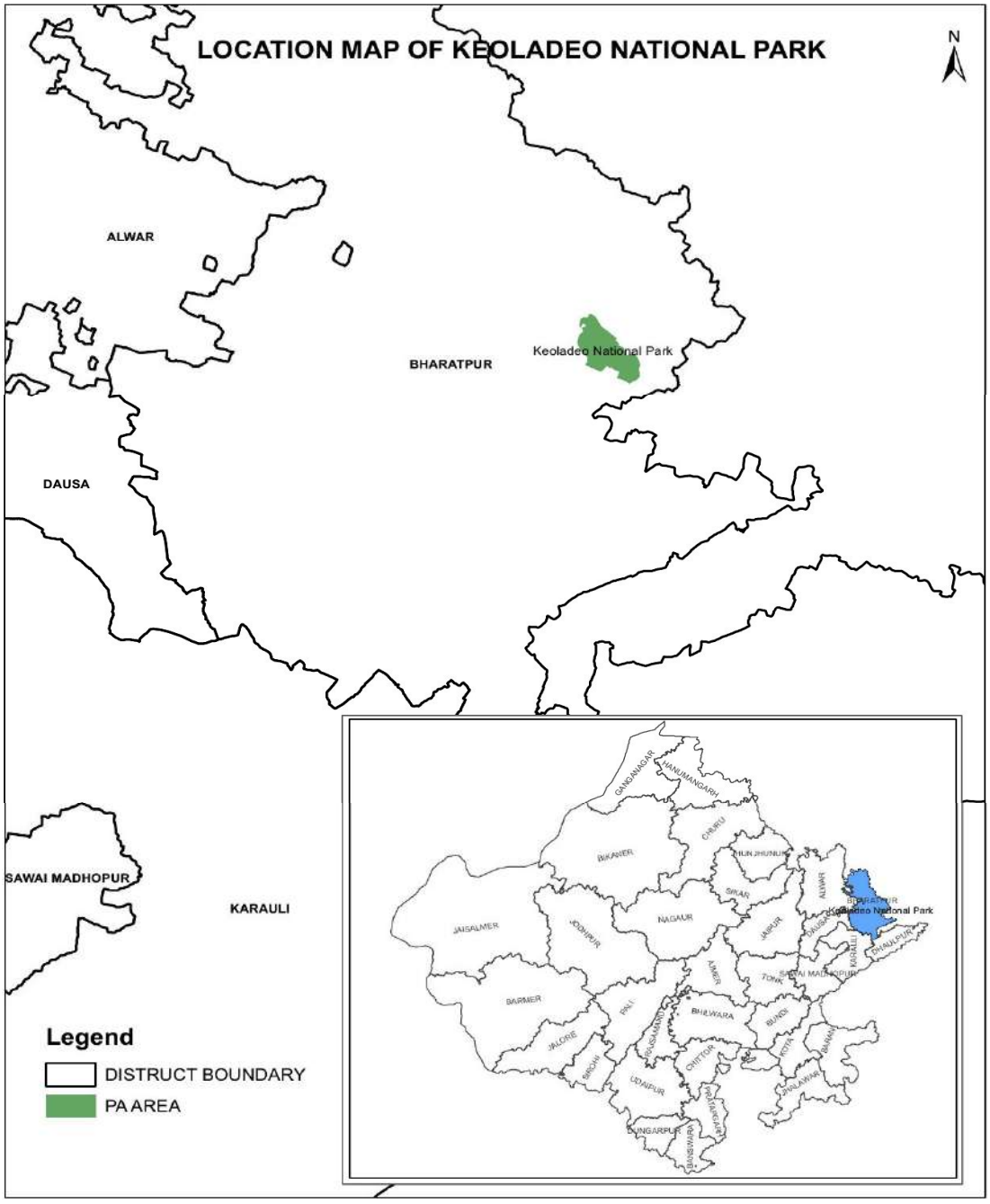
(c) The Eco-sensitive Zone covers the areas of Bharatpur Municipal Corporation and Panchayat samiti Sewar.

(d) The map of the Eco-sensitive Zone is at Annexure-A and the list of the villages in the Eco-sensitive Zone is at Annexure-B.

(e) All activities in the Forest Block Areas (both within and outside Municipal Areas) shall be governed by the provisions of the Rajasthan Forest Act, 1953 and the Forests (Conservation) Act, 1980 and all the activities in the Protected Areas (National Park) shall be governed by the provisions of the Wildlife (Protection) Act, 1972 (53 of 1972).

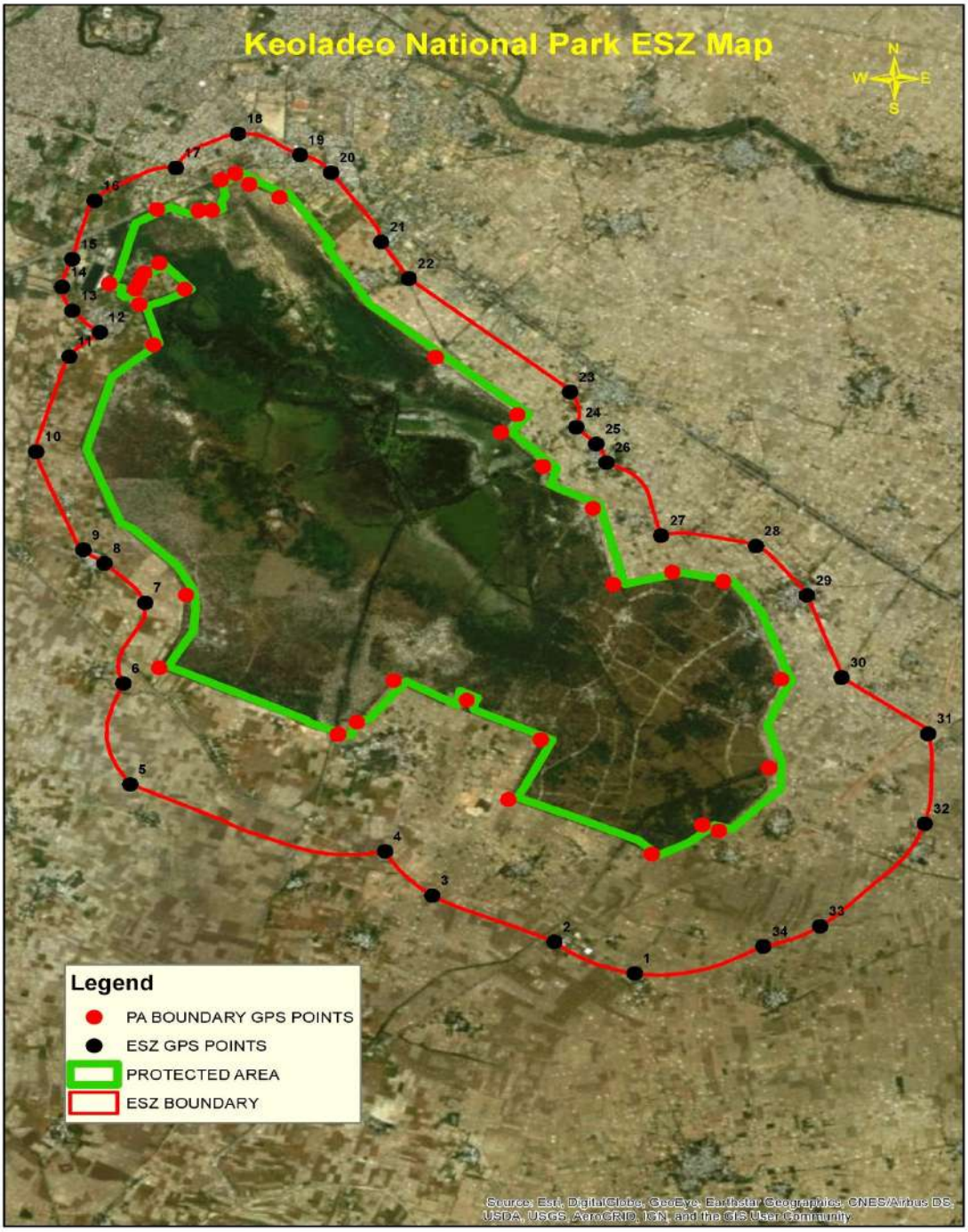
**ANNEXURE- IIA**

**LOCATION MAP OF KEOLADEO NATIONAL PARK IN BHARATPUR DISTRICT OF RAJASTHAN**



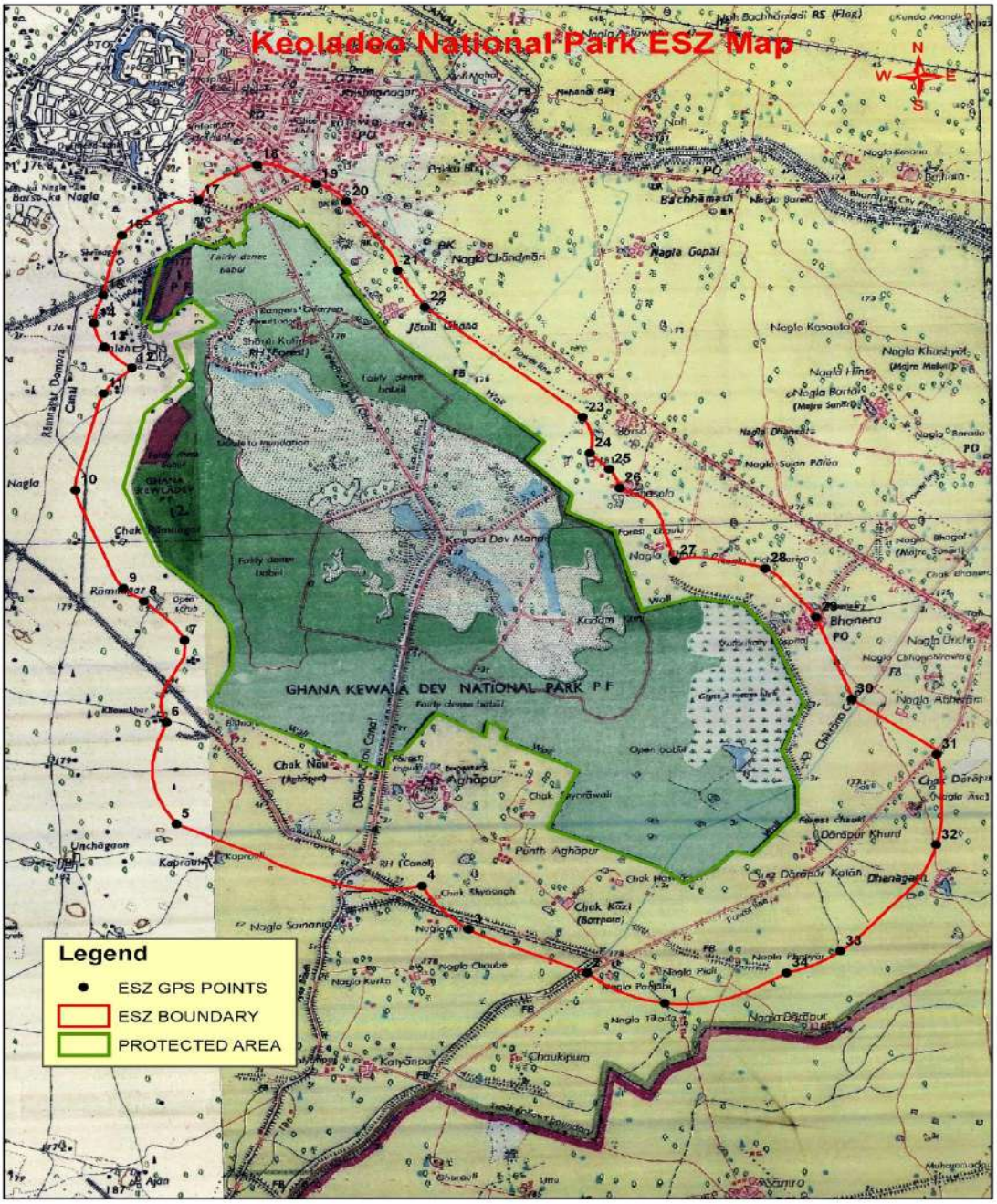
**ANNEXURE- IIB**

**GOOGLE MAP OF ECO-SENSITIVE ZONE OF KEOLADEO NATIONAL PARK ALONG WITH LATITUDE AND LONGITUDE OF PROMINENT LOCATIONS**



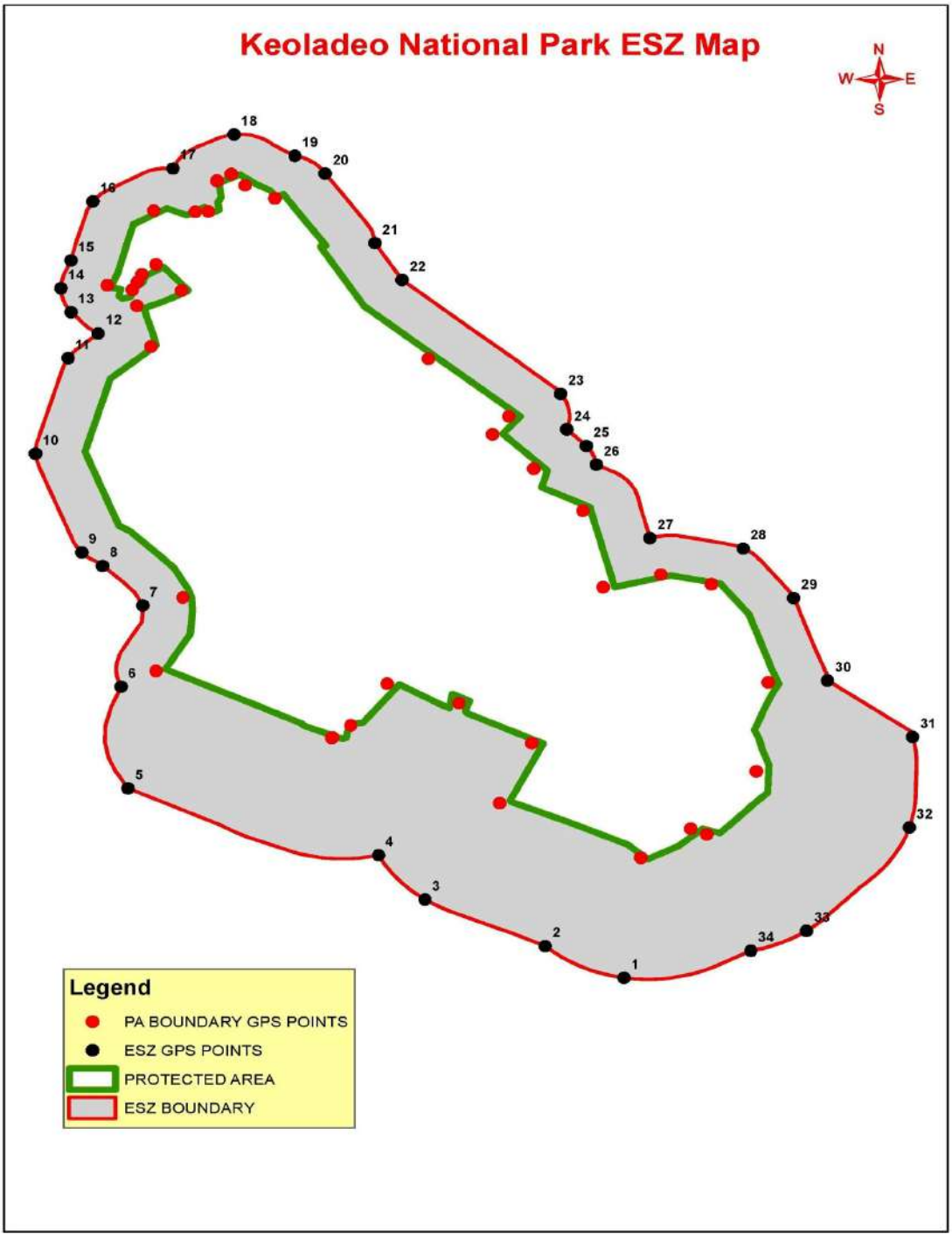
**ANNEXURE- IIC**

**MAP OF ECO-SENSITIVE ZONE OF KEOLADEO NATIONAL PARK ALONG WITH LATITUDE AND LONGITUDE OF PROMINENT LOCATIONS ON SURVEY OF INDIA (SOI) TOPOSHEET**



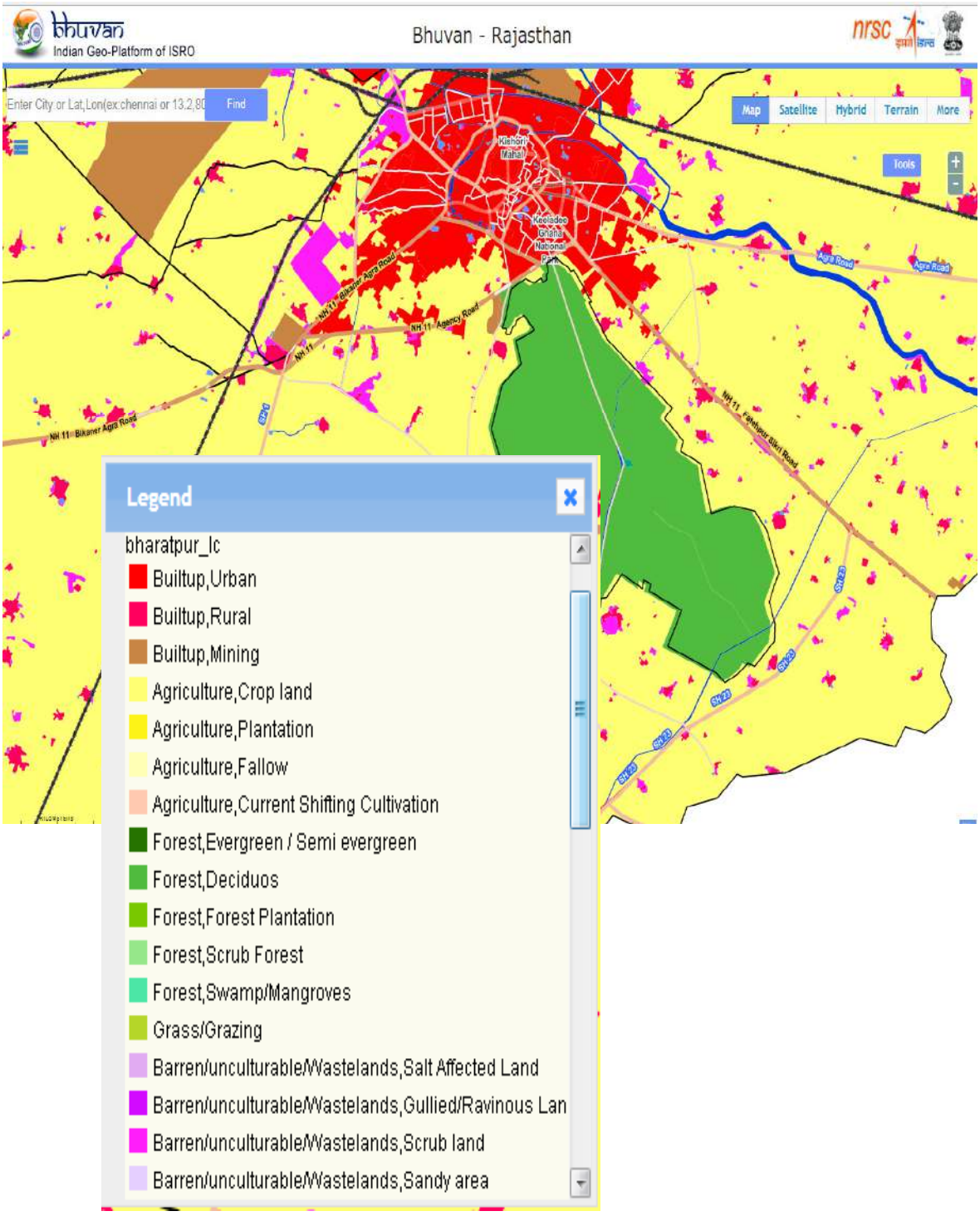
**ANNEXURE- IID**

**MAP OF ECO-SENSITIVE ZONE OF KEOLADEO NATIONAL PARK ALONG WITH LATITUDE AND LONGITUDE OF PROMINENT LOCATIONS**



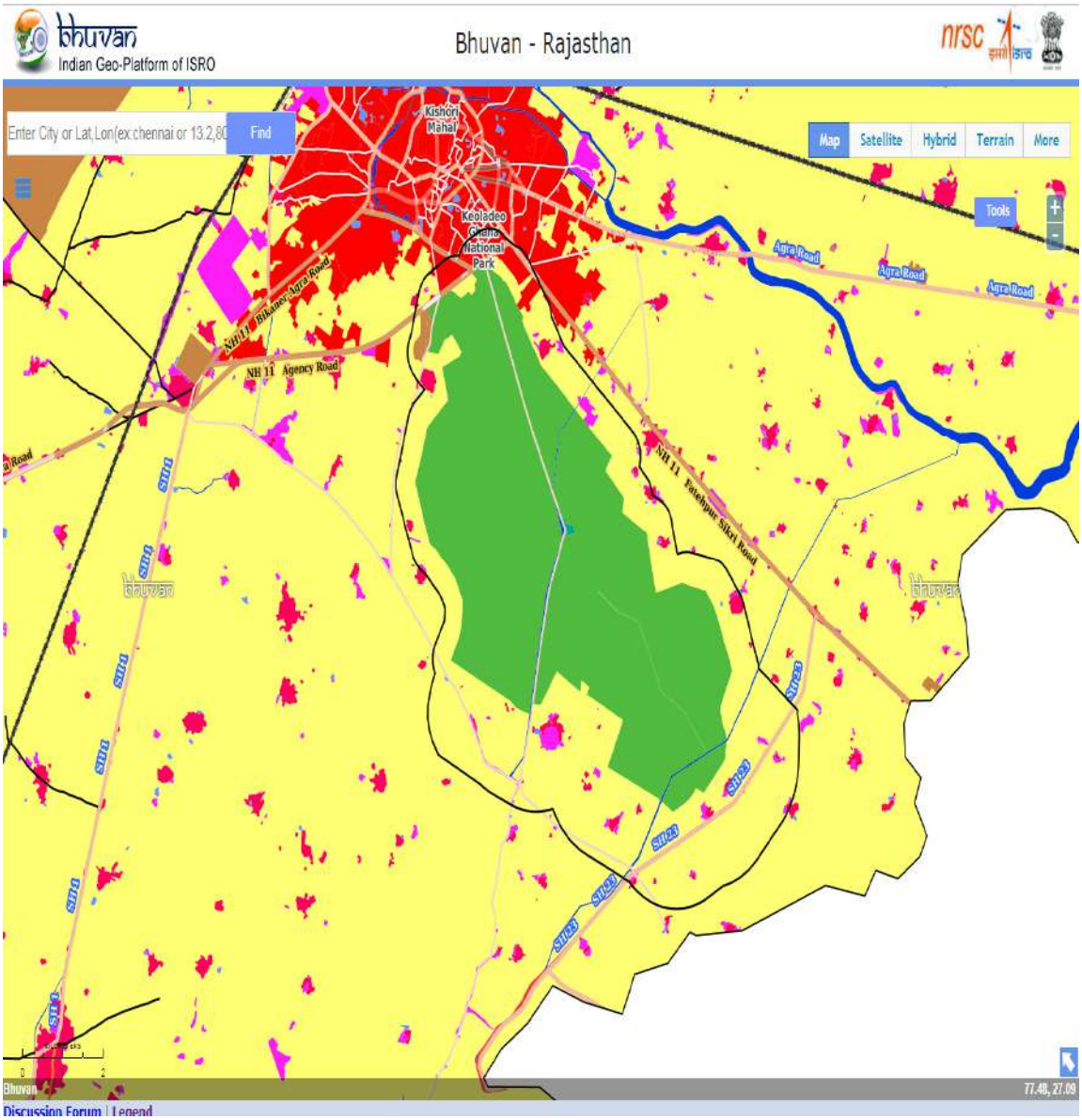
**ANNEXURE- IIE**

**LAND USE & LAND COVERS MAP OF KEOLADEO NATIONAL PARK**



**ANNEXURE- IIF**

**LAND USE & LAND COVERS MAP OF ECO-SENSITIVE ZONE OF KEOLADEO NATIONAL PARK**




**ANNEXURE-III**

**TABLE A: GEO-COORDINATES OF PROMINENT LOCATIONS OF KEOLADEO NATIONAL PARK**

| S.N. | Latitude | | | Longitude | | |
|---|---|---|---|---|---|---|
| | Degree | Minute | Second | Degree | Minute | Second |
| 1 | 4 | 5 | 6 | 7 | 8 | 9 |
| 1 | 27 | 12 | 13.5 | 77 | 30 | 25.0 |
| 2 | 27 | 12 | 09.00 | 77 | 30 | 30.1 |
| 3 | 27 | 12 | 05.00 | 77 | 30 | 37.9 |
| 4 | 27 | 12 | 04.9 | 77 | 30 | 37.9 |

| | | | | | | |
|---|---|---|---|---|---|---|
| **5** | 27 | 12 | 03.0 | 77 | 30 | 39.7 |
| **6** | 27 | 12 | 03.7 | 77 | 30 | 40.9 |
| **7** | 27 | 11 | 45.9 | 77 | 30 | 55.2 |
| **8** | 27 | 11 | 45.7 | 77 | 30 | 55.0 |
| **9** | 27 | 11 | 44.8 | 77 | 30 | 55.9 |
| **10** | 27 | 11 | 44.7 | 77 | 30 | 55.9 |
| **11** | 27 | 11 | 43.9 | 77 | 30 | 54.1 |
| **12** | 27 | 11 | 25.7 | 77 | 31 | 06.4 |
| **13** | 27 | 11 | 24.8 | 77 | 31 | 05.5 |
| **14** | 27 | 11 | 24.6 | 77 | 31 | 05.7 |
| **15** | 27 | 11 | 25.5 | 77 | 31 | 06.5 |
| **16** | 27 | 11 | 24.8 | 77 | 31 | 07.3 |
| **17** | 27 | 11 | 24.7 | 77 | 31 | 07.3 |
| **18** | 27 | 11 | 24.5 | 77 | 31 | 07.4 |
| **19** | 27 | 11 | 24.5 | 77 | 31 | 07.4 |
| **20** | 27 | 10 | 58.7 | 77 | 31 | 37.4 |
| **21** | 27 | 10 | 58.7 | 77 | 31 | 37.5 |
| **22** | 27 | 10 | 35.3 | 77 | 32 | 07.0 |
| **23** | 27 | 10 | 28.2 | 77 | 32 | 01.1 |
| **24** | 27 | 10 | 14.2 | 77 | 32 | 16.3 |
| **25** | 27 | 10 | 07.1 | 77 | 32 | 14.7 |
| **26** | 27 | 09 | 57.2 | 77 | 32 | 34.4 |
| **27** | 27 | 09 | 26.1 | 77 | 32 | 41.7 |
| **28** | 27 | 09 | 31.2 | 77 | 33 | 03.0 |
| **29** | 27 | 09 | 27.3 | 77 | 33 | 21.5 |
| **30** | 27 | 08 | 47.6 | 77 | 33 | 42.5 |
| **31** | 27 | 08 | 27.6 | 77 | 33 | 32.7 |
| **32** | 27 | 8 | 12.3 | 77 | 33 | 37.6 |
| **33** | 27 | 8 | 11.5 | 77 | 33 | 38.1 |
| **34** | 27 | 7 | 45.9 | 77 | 33 | 20.0 |
| **35** | 27 | 7 | 48.3 | 77 | 33 | 14.0 |
| **36** | 27 | 7 | 36.4 | 77 | 32 | 55.6 |
| **37** | 27 | 7 | 58.7 | 77 | 32 | 03.8 |
| **38** | 27 | 8 | 22.9 | 77 | 32 | 15.5 |
| **39** | 27 | 8 | 35.2 | 77 | 31 | 47.1 |
| **40** | 27 | 8 | 39.2 | 77 | 31 | 48.8 |
| **41** | 27 | 8 | 42.5 | 77 | 31 | 42.0 |
| **42** | 27 | 8 | 37.1 | 77 | 31 | 40.7 |
| **43** | 27 | 8 | 47.1 | 77 | 31 | 22.4 |
| **44** | 27 | 8 | 30.1 | 77 | 31 | 09.0 |
| **45** | 27 | 8 | 30.7 | 77 | 31 | 03.4 |
| **46** | 27 | 8 | 25.3 | 77 | 31 | 02.2 |
| **47** | 27 | 8 | 25.2 | 77 | 31 | 02.2 |
| **48** | 27 | 8 | 25.0 | 77 | 31 | 02.0 |
| **49** | 27 | 8 | 52.2 | 77 | 29 | 57.4 |
| **50** | 27 | 9 | 22.0 | 77 | 30 | 07.2 |
| **51** | 27 | 11 | 03.7 | 77 | 29 | 55.4 |
| **52** | 27 | 11 | 20.3 | 77 | 29 | 50.3 |

| | | | | | | |
|---|---|---|---|---|---|---|
| **53** | 27 | 11 | 26.4 | 77 | 30 | 06.7 |
| **54** | 27 | 11 | 37.0 | 77 | 29 | 57.4 |
| **55** | 27 | 11 | 34.3 | 77 | 29 | 52.1 |
| **56** | 27 | 11 | 34.1 | 77 | 29 | 51.9 |
| **57** | 27 | 11 | 33.6 | 77 | 29 | 51.8 |
| **58** | 27 | 11 | 32.9 | 77 | 29 | 52.0 |
| **59** | 27 | 11 | 29.8 | 77 | 29 | 50.4 |
| **60** | 27 | 11 | 30.1 | 77 | 29 | 49.3 |
| **61** | 27 | 11 | 28.7 | 77 | 29 | 48.6 |
| **62** | 27 | 11 | 27.7 | 77 | 29 | 49.2 |
| **63** | 27 | 11 | 26.5 | 77 | 29 | 48.6 |
| **64** | 27 | 11 | 28.5 | 77 | 29 | 39.3 |
| **65** | 27 | 11 | 55.5 | 77 | 29 | 48.6 |
| **66** | 27 | 11 | 69.3 | 77 | 29 | 56.2 |
| **67** | 27 | 11 | 58.8 | 77 | 29 | 56.5 |
| **68** | 27 | 11 | 54.9 | 77 | 30 | 04.2 |
| **69** | 27 | 11 | 58.3 | 77 | 30 | 11.7 |
| **70** | 27 | 11 | 56.4 | 77 | 30 | 13.5 |
| **71** | 27 | 11 | 58.5 | 77 | 30 | 16.5 |
| **72** | 27 | 12 | 04.2 | 77 | 30 | 17.9 |
| **73** | 27 | 12 | 07.8 | 77 | 30 | 13.8 |
| **74** | 27 | 12 | 10.8 | 77 | 30 | 19.5 |
| **75** | 27 | 12 | 10.7 | 77 | 30 | 19.7 |
| **76** | 27 | 12 | 10.7 | 77 | 30 | 19.8 |
| **77** | 27 | 12 | 10.9 | 77 | 30 | 19.6 |

**TABLE B: GEO-COORDINATES OF PROMINENT LOCATIONS OF ECO-SENSITIVE ZONE**

| Sl. No. | LONGITUDE | LATITUDE |
|---|---|---|
| 1 | 77° 32' 49.543" E | 27° 6' 47.809" N |
| 2 | 77° 32' 20.475" E | 27° 7' 0.788" N |
| 3 | 77° 31' 36.207" E | 27° 7' 19.570" N |
| 4 | 77° 31' 19.100" E | 27° 7' 37.487" N |
| 5 | 77° 29' 46.929" E | 27° 8' 4.717" N |
| 6 | 77° 29' 44.398" E | 27° 8' 45.788" N |
| 7 | 77° 29' 52.300" E | 27° 9' 18.690" N |
| 8 | 77° 29' 37.610" E | 27° 9' 34.830" N |
| 9 | 77° 29' 29.973" E | 27° 9' 40.201" N |
| 10 | 77° 29' 12.954" E | 27° 10' 20.221" N |
| 11 | 77° 29' 24.859" E | 27° 10' 58.917" N |
| 12 | 77° 29' 36.057" E | 27° 11' 8.879" N |
| 13 | 77° 29' 25.922" E | 27° 11' 17.634" N |
| 14 | 77° 29' 22.283" E | 27° 11' 27.236" N |
| 15 | 77° 29' 25.921" E | 27° 11' 38.524" N |
| 16 | 77° 29' 34.009" E | 27° 12' 2.418" N |

| | | |
|---|---|---|
| 17 | 77° 30' 3.425" E | 27° 12' 15.790" N |
| 18 | 77° 30' 26.030" E | 27° 12' 29.552" N |
| 19 | 77° 30' 48.287" E | 27° 12' 21.038" N |
| 20 | 77° 30' 59.546" E | 27° 12' 13.825" N |
| 21 | 77° 31' 17.843" E | 27° 11' 45.578" N |
| 22 | 77° 31' 27.834" E | 27° 11' 30.649" N |
| 23 | 77° 32' 26.110" E | 27° 10' 44.572" N |
| 24 | 77° 32' 28.394" E | 27° 10' 30.010" N |
| 25 | 77° 32' 35.562" E | 27° 10' 23.388" N |
| 26 | 77° 32' 39.205" E | 27° 10' 15.741" N |
| 27 | 77° 32' 59.045" E | 27° 9' 45.973" N |
| 28 | 77° 33' 33.258" E | 27° 9' 41.899" N |
| 29 | 77° 33' 51.887" E | 27° 9' 21.781" N |
| 30 | 77° 34' 4.367" E | 27° 8' 48.322" N |
| 31 | 77° 34' 35.685" E | 27° 8' 25.343" N |
| 32 | 77° 34' 34.435" E | 27° 7' 48.859" N |
| 33 | 77° 33' 56.622" E | 27° 7' 6.962" N |
| 34 | 77° 33' 36.061" E | 27° 6' 58.815" N |

**ANNEXURE-IV**

**LIST OF VILLAGES COMING UNDER ECO-SENSITIVE ZONE OF KEOLADEO NATIONAL PARK ALONG WITH GEO-COORDINATES**

| S. No. | Township/Village | Latitude | Longitude | Tehsil |
|---|---|---|---|---|
| **1.** | Jawahar Nagar Colony | 77° 30' 17.22" | 27° 12' 25.30" | Bharatpur |
| **2.** | Jatoli | 77° 31' 11.04" | 27° 11' 28.93" | Bharatpur |
| **3.** | Ghasola | 77° 32' 45.3" | 27° 10' 16.1" | Bharatpur |
| **4.** | KhohriNagla | 77° 32' 55.6" | 27° 09' 52.6" | Bharatpur |
| **5.** | Behnera | 77° 33' 55.3" | 27° 09' 20.9" | Bharatpur |
| **6.** | Darapur Khurd | 77° 33' 50.1" | 27° 07' 42.0" | Bharatpur |
| **7.** | Darapur Kalan | 77° 33' 31.8" | 27° 07' 35.2" | Bharatpur |
| **8.** | Naswaria | 77° 32' 31.3" | 27° 07' 35.4" | Bharatpur |
| **9.** | ChakSheorawali | 77° 31' 56.32" | 27° 08' 18.92" | Bharatpur |
| **10.** | Aghapur | 77° 31' 21.0" | 27° 08' 19.8" | Bharatpur |
| **11.** | Ramnagar | 77° 29' 05.8" | 27° 09' 0.4" | Bharatpur |
| **12.** | Chak Ramnagar | 77° 29' 28.5" | 27° 09' 54.8" | Bharatpur |
| **13.** | Mallah | 77° 29' 36.4" | 27° 11' 21.7" | Bharatpur |
| **14.** | Chaksiyosingh | 77° 30' 26.92" | 27° 07' 14.58" | Bharatpur |

| | | | | |
|---|---|---|---|---|
| **15.** | Nagla banjara | 77° 31' 45.50" | 27° 07' 41.54" | Bharatpur |
| **16.** | Chakkazi | 77° 32' 07.55" | 27° 07' 31.42" | Bharatpur |
| **17.** | khokhar | 77° 28' 43.65" | 27° 08' 49.96" | Bharatpur |
| **18.** | Chak choba | 77° 30' 52.52" | 27° 07' 01.8" | Bharatpur |
| **19.** | Naglaphatiyar | 77° 32' 46.69" | 27° 06' 40.19" | Bharatpur |
| **20.** | Dhanagarh | 77° 34' 34.4" | 27° 07' 16.71" | Bharatpur |
| **21.** | Chak darapur | 77° 33' 37.83" | 27° 07' 57.74" | Bharatpur |
| **22.** | Sakatpur | 77° 32' 25.24" | 27° 06' 59.81" | Bharatpur |

**ANNEXURE –V**

**Performa of Action Taken Report:**

1. Number and date of meetings.
2. Minutes of the meetings: (mention noteworthy points. Attach minutes of the meeting as separate Annexure).
3. Status of preparation of Zonal Master Plan including Tourism Master Plan.
4. Summary of cases dealt with rectification of error apparent on face of land record (Eco-sensitive Zone wise). Details may be attached as Annexure.
5. Summary of cases scrutinised for activities covered under the Environment Impact Assessment Notification, 2006 (Details may be attached as separate Annexure).
6. Summary of cases scrutinised for activities not covered under the Environment Impact Assessment Notification, 2006 (Details may be attached as separate Annexure).
7. Summary of complaints lodged under section 19 of the Environment (Protection) Act, 1986.
8. Any other matter of importance.

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.

ALOK KUMAR
Digitally signed by ALOK KUMAR
Date: 2019.07.23 17:27:51 +05'30'

ITEM NO.301 COURT NO.2 SECTION PIL

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. No. 460,470,478-481,486,487,517-518,527,528-530,532,533-534

in

Writ Petition(s)(Civil) No(s). 13381/1984

M.C. MEHTA Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

(for directions, permission to file rejoinder affidavit and exemption from filing O.T. and seeking permission for cutting/felling of trees and office report)

Date: 08/05/2015 These matters were called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE T.S. THAKUR
HON'BLE MR. JUSTICE C. NAGAPPAN

For Petitioner(s) Mr. M.C.Mehta, petitioner-in-person

For Respondent(s)
(C.E.C.) Mr. Annam D. N. Rao,Adv.
Mr. Sudipto Sircar,Adv.
Ms. Vaishali R.,Adv.
Mr. Annam Venkatesh,Adv.
Ms. Neelam Jain,Adv.

(C.P.C.B) Mr. Vijay Panjwani,Adv.
Ms. Madhur Panjwani,Adv.

Ms. Madhvi Diwan,Adv.
Ms. Sunita Sharma,Adv.
Mr. W.A. Qadri,Adv.
Mr. D.S. Mahara,Adv.

(MOEF) Mr. Maninder Singh,ASG
Ms. Kiran Bhardwaj,Adv.
Mr. R. Balasubramanian,Adv.
Mr. S.A. Haseeb,Adv.
Mrs. Vimla Sinha,Adv.
Mr. S.N. Terdal,Adv.

Signature Not Verified
Digitally signed by Shashi Sareen
Date: 2015.05.21 09:55:32 IST
Reason:

| | |
|---|---|
| (CBI) | Mr. Rajiv Nanda,Adv.<br>Mr. Sanjiv Das,Adv.<br>Mr. Wasim Qadri,Adv.<br>Mr. Shailnder Saini,Adv.<br>Mr. B.V. Balaramdas,Adv.<br>Mr. Pranav Kumar,Adv. |
| St. of U.P. | Mr. Vijay Bahadur Singh,A.G.,U.P.<br>Mr. Gaurav Bhatia,AAG,U.P.<br>Mr. Ravi Prakash Mehrotra,Adv.<br>Mr. Abhishek Chaudhary,Adv.<br>Mr. Gaurav Srivastava,Adv. |
| (U.P.P.C.B) | Mr. Pradeep Misra,Adv.<br>Mr. T. Mahipal,Adv.<br>Mr. Surat Singh,Adv.<br><br>Mr. M.C. Dhingra,Adv.<br>Mr. Piyush Kant Roy,Adv.<br><br>Mr. S. Wasim A.Qadri,Adv.<br>Mr. Zaid Ali,Adv.<br>Mr. Saurabh Chopra,Adv.<br><br>Mr. L.R. Singh,Adv.<br><br>Mr. S. Guru Krishna Kumar,Sr.Adv.<br>Mr. M.P. Shorawala,Adv.<br>Ms. Shruti Sen,Adv. |

**UPON hearing the counsel the Court made the following**

**O R D E R**

**I.A. No. 460:**

**An additional affidavit has been filed by the Conservator of Forests, Agra, State of U.P. pursuant to our order dated 9.03.2015. The affidavit explains the position in regard to the three queries that we had formulated in the said order. We have been taken through the contents of the affidavit by the learned Advocate General for the State of U.P. who submits that the State has no matter belatedly, taken effective steps for**

**identifying a total extent of 860.82 hectares of land for purposes of compensatory afforestation. This land has been according to the learned Advocate General identified in six districts namely Agra, Mathura, Firozabad, Hathrath, Kasganj and Aligarh in the State of U.P.. He has by reference to Annexure A 4 of the affidavit submitted that not only does the State plan to use the land identified in the said districts for compensatory afforestation but even to provide for its fencing and watering of the area to prevent plant mortality. It is submitted that the State Government has for the present set part a sum of Rs. 20,00,00,000/- (Rupees Twenty Crores only) for the purpose of compensatory afforestation plan which will spread over a period of two years i.e. 2015-2016 and 2016-2017. He urged that by the end of 31.08.2015 the State Government is committed to plant a minimum of 6 lakhs saplings in the area identified in Annexure 4 of the affidavit.**

**On behalf of the respondents it was submitted by Mr. A.D.N.Rao, learned counsel appearing for the CEC that further progress on the proposed afforestation projects set out in the affidavit in the documents enclosed therewith should be properly monitored and that a direction could be issued to the Chief Secretary, State of U.P. to submit quarterly progress reports. It was further submitted that the Regional Office, MOEF Lucknow could also be directed to associate with and monitor the progress made in the implementation of the proposed project.**

**Mr. Mehta, petitioner in person submitted that the identification of the land set out in Annexure A-4 itself is a matter that needs to be verified as there is nothing apart from the particulars given in the said Annexure to suggest that the land mentioned therein is actually available with the State Government for purposes of plantation.**

**We do not for the present see any reason to disbelieve the affidavit filed on behalf of the State Government that it has a comprehensive plan for carrying out the afforestation work in the districts mentioned earlier. We also see no reason to disbelieve the statement made at the Bar by learned Advocate General that by the end of August, 2015 at least 6 lakhs saplings shall be planted in the districts identified for the purpose. This would include proper identification of the area for such afforestation and irrigation and watering arrangements for the trees to prevent mortality. Even so we see no reason why the Secretary to Government of U.P., Department of Forest should not be asked to submit a progress report every three months as to the progress achieved in the implementation of the afforestation program set out in the affidavit. In addition we direct the Additional/ Principal Chief Conservator Forest (Central), Regional Office, MoEF, CC, Lucknow shall be free to associate himself with the process of afforestation and monitor the steps taken and to submit a report as to the progress made to this Court every quarter.**

**We may also at this stage mention that according to the road**

**map provided by the State Government in the affidavit, the Government proposes to encourage public participation in the on-going afforestation project. Learned Advocate General was not averse to associating school children from schools in the vicinity of the areas identified for afforestation and other governmental and non-governmental organisations operating in that area. He was also not averse to associating at some level the State Legal Services Authorities for the purpose of encouraging afforestation work and also to keep an eye on the progress made in that direction. We hope and trust that the State Government will take suitable steps in that direction and also submit an affidavit by the next date as to the measures adopted to encourage participation of the local residents of the area including school children with the on-going afforestation effort.**

**Post for further directions on 14.09.2015.**

**I.A. No. 528-530:**

**Heard.**

**Application for impleadment is allowed.**

**CEC has recommended grant of permission for cutting of 517 trees in connection with the expansion of 50-independent parachute Brigade,Government of India, Ministry of Defence. The permission could be subject to the following conditions:**

**I. Compensatory planting of 5320 plants will be undertaken**

**II. A detailed scheme for Compenatory Plating will be prepared and filed before this**

**Hon'ble Court within four weeks and which will inter alia include the details of the area where planting will be done, species that will be planted, the period of planting, details for maintenance works including provision for watering, watch and ward and casuality replacement and monitoring mechanism**

**III. The U.P.Forest Department will provide necessary technical inputs to the Applicant in preparing and implementing the scheme.**

**Having heard learned counsel for the parties, we are inclined to permit felling of 517 trees subject to the conditions stipulated by the CEC and extracted hereinabove. Needless to say that the applicant shall plant 10 times the number of trees within the precints/campus area of the project in question. Needful shall be done by the next date of hearing and a report submitted to this Court by Mr. S.W.A.Qadri, Adv. on affidavit.**

**IA 527**

**Heard.**

**CEC has recommended grant of permission for felling of 444 tress in connection with modernisation of COD Agra. The recommendation is however subject to certain conditions which read as under:**

**1) for 2,194 trees earlier felled compensatory planting of ten time i.e.21,940 plants and penal compensatory plaint of 20 times i.e. 43,880 plants will be undertaken by the Applicant.**

**II) for 444 trees sought to be felled compensatory planting of ten times i.e. 4440 plants will be**

**undertaken by the Applicant.**

**III) A detailed scheme for compensatory planting and Penal compensatory planting will be prepared and filed before this Hon'ble Court and which will inter alia include details of the area identified for plaint within the TTZ, species that will be planted, period of planting, provision for maintenance including for watering, watch and ward and casuality replacement and monitoring mechanism. In case adequate area for the compensatory planting and penal compensatory planting is not found to be available within COD, Agra then in that case the Applicant may undertake plantation in other identified areas within TTZ.**

**iv) the felling of 444 trees will be undertaken only after the compensatory planting and penal compensatory planting for 2,194 trees felled earlier is undertaken;**

**(v) The Additional Principal Chief Conservator of Forests (Central) Regional Office, MEF, Lucknow will be responsible to monitor the implementation of the compensatory planting and penal compensatory planting scheme. The U.P. Forest Department will provide necessary technical input to the Applicant, COD Agra in preparing and implementing the scheme;**

**VI) the Chairman, TTZ Authority (Divisional Commissioner, Agra is the ex-officiai Chairman) will taken effective steps to ensure that no felling of trees within the areas falling in TTZ takes place without first obtaining permission of this Hon'ble Court.**

**We accordingly allow the application subject to the above conditions being complied with. Mr. R.Balasubramanian, Adv. submits that the afforestation campaign for planting of 60,000**

**tress towards compensatory afforestation shall be undertaken in right earnest. Mr. R.Balasubramanian shall ensure that a report regarding compliance with this condition is submitted by him within a period of six weeks from today.**

**I.A. No. 533:**

**CEC to examine the prayer made in this application and make its recommendations within two months.**

**(Shashi Sareen)**
**Court Master**

**(Veena Khera)**
**Court Master**

**ITEM NO.4 Court No.1 (Video Conferencing) SECTION PIL-W**

**S U P R E M E C O U R T O F I N D I A**
**RECORD OF PROCEEDINGS**

**Writ Petition(s)(Civil)No(s).13381/1984**

**M.C. MEHTA Petitioner(s)**

**VERSUS**

**UNION OF INDIA & ORS. Respondent(s)**

**((1) IA NOS. 107645, 107646 AND 107647/2020 (APPLNS. FOR INTERVENTION, DIRECTIONS AND EXEMPTION FROM FILING O.T. ON BEHALF OF AGRA DEVELOPMENT FOUNDATION)**

**(2) IA NO. 42482/2020 (APPLN. FOR MODIFICATION OF ORDER DT. 06.12.2019 ON BEHALF OF STATE OF U.P.)**

**(3) IA NOS. 72769 AND 72770/2020 (APPLNS. FOR PERMISSION AND EXEMPTION FROM AFFIXATION OF COURT FEE ON BEHALF OF STATE OF U.P.)**

**(4) IA NO D. NO. 31832/2020 (APPLN. FOR DIRECTIONS/PERMISSION ON BEHALF OF STATE OF U.P.)**

**(5) IA NO. 577/2017 FOR PERMISSION REGARDING CUTTING OF TREES ON BEHALF OF PUBLIC WORKS DEPTT, STATE OF U.P.)**

**(6) IA No. 46595/2017 (APPLN. FOR DIRECTIONS TO CUT/FELL TREES ON B/O POWER GRID CORPN. INDIA LTD.)**

**(7)I.A. 51269/2017 FOR PERMISSION REGARDING FELLING OF TREES ON B/O PUBLIC WORKS DEPTT., STATE OF U.P.)**

**(8) IA NO. 19749/2018 (APPLNS. FOR PERMISSION REGARDING FELLING OF TREES ON B/O PUBLIC WORKS DEPTT., STATE OF U.P.)**

**(9) IA NO. 97081 AND 97085/2018 (APPLNS. FOR PERMISSION FOR FELLING TREES AND EXEMPTION FROM FILING O.T. ON BEHALF OF STATE OF U.P. PUBLIC WORKS DEPTT.)**

**(10) IA No. 136682 AND 136683/2018 (APPLNS. FOR PERMISSION FOR FELLING TREES AND EXEMPTION FROM FILING O.T. ON BEHALF OF RAIL VIKAS NIGAM LTD.)**

Signature Not Verified
Digitally signed by
Madhu Bala
Date: 2021.02.01
16:04:29 IST
Reason:

**(11) IA D. NO. 102976 AND 102977/2019 (APPLNS FOR PERMISSION REGARDING FELLING OF TREES ON B/O SANWARIYA GAS LTD.)"ONLY" IN W.P. (C) NO. 13381/1984 ARE LISTED."**

**Date : 29-01-2021 This petition was called on for hearing today.**

**CORAM :**

**HON'BLE THE CHIEF JUSTICE**
**HON'BLE MR. JUSTICE A.S. BOPANNA**
**HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN**

**Counsel for the parties:**

**In W.P.(C)295/2012** **Mr. Gaurav Agrawal,Adv.(AC)**

**Petitioner-in-person**

**Applicant-in-person, AOR**

**Ms. Aishwarya Bhati,Sr.Adv.**
**Mr. Rajeev Kumar Dubey,Adv.**
**Mr. Siddharth Krishna Dwivedi,Adv.**
**Mr. Nitin Chowdary,Adv.**
**Mr. Kamlendra Mishra,AOR**

**Mr. Tushar Mehta, Ld. SG**
**Mr. Saurabh Mishra, AOR**
**Mr. Onkar Singh, Adv**
**Ms. Neha Tripathi, Adv**

**Mr. Tushar Mehta, Ld. SG**
**Ms. Aishwarya Bhati, Ld. ASG (Arguing Counsel)**
**Mr. Gurmeet Singh Makker, AOR**
**Mr. D L Chidananda, Adv.**
**Ms. Suhasini Sen, Adv.**
**Mr. SS Rebello, Adv.**
**Mr. Kanu Agrawal, Adv.**
**Ms. Archana Pathak Dave, Adv.**

**Mr. S. Wasim A.Qadri,Sr.Adv.**
**Mr. Tamim Qadri,Adv.**
**Ms. Udita Singh,Adv.**
**Mr. Lakshmi Raman Singh, AOR**

**Mr. Annam D. N. Rao, AOR**

**Mrs. Anil Katiyar, AOR**

**Mr. Vijay Panjwani, AOR**

**Mr. K. C. Jain, Adv.**
**Mr. Rajesh Kumar, Adv.**
**Mr. E. C. Agrawala, AOR**

**Mr. Atishi Dipankar, AOR**

**Mr. Ankur Prakash, AOR**

**Mr. Abhinav Shrivastava, AOR**
**Mr. Karan Kohli, Adv.**
**For M/S. GSl Chambers, AOR**

**Mr. Nikhil Goel, AOR**

**Mr. Pradeep Misra, AOR**
**Mr. Suraj Singh, Adv.**

**Mr. Ajit Sharma, AOR**

**Dr. Ms.Vipin Gupta, AOR**

**Mr. P. Parmeswaran, AOR**

**Ms. Nidhi Tewari, Adv.**
**Ms. Rachana Joshi Issar, AOR**

**Mr. Prashant Kumar, AOR**

**Mr. P. Narasimhan, AOR**

**Mr. Rajiv Tyagi, AOR**

**M/S. Manoj Swarup And Co., AOR**

**Mr. Ajay K. Agrawal, AOR**

**Ms. Mridula Ray Bharadwaj, AOR**

**Mr. Shiv Prakash Pandey, AOR**

**Ms. Laxmi Arvind, AOR**

**Ms. Suchitra Atul Chitale, AOR**

**Mr. Badri Prasad Singh, AOR**

**M/S. Lawyer S Knit & Co, AOR**

**Mr. Ravi Prakash Mehrotra, AOR**

**Mr. Sudhir Kulshreshtha, AOR**

**Mr. M. R. Shamshad, AOR**

**Mr. Vishwajit Singh, AOR**

**Mr. P. K. Manohar, AOR**

**Mr. Pradeep Misra, Adv.**

**Mr. Suraj Singh, Adv.**

**Ms. Rachna Gupta, AOR**

**Mr. Siddhesh Kotwal,Adv.**
**Mr. Divyansh Tiwari,Adv.**
**Ms. Ana Upadhyay,Adv.**
**Mr. Nirnimesh Dube,AOR**

**Ms. Mayuri Raghuvanshi, AOR**

**Mr. Abhinav Shrivastava, AOR**

**Mr. Abhishek Chaudhary, AOR**

**Mr. Gaurav Goel, AOR**

**Mr. Nischal Kumar Neeraj, AOR**

**Ms. Aparna Bhat, AOR**

**Mr. Gaurav Agrawal, AOR**

**Mr. Arvind Kumar Sharma, AOR**

**Mr. Shantanu Krishna, AOR**

**Mr. Abhinav Agrawal, AOR**

**Mr. Jatinder Kumar Bhatia, AOR**
**Mr. Ashutosh Kumar Sharma, Adv.**

**UPON hearing the counsel the Court made the following**

**O R D E R**

**IA NOS. 107645, 107646 AND 107647/2020**

**Ms. Aishwarya Bhati, learned Additional Solicitor General prays and is granted two weeks' time to file reply affidavit.**

**List these I.As after two weeks along with following interlocutory applications mentioned by Mr. K.C. Jain, learned counsel :**

1. **I.A. Nos. 94794-94795 of 2019;**
2. **I.A. Nos. 112182/2019 with I.A. Nos. 112185 & 3186 of 2020;**
3. **I.A. Nos. 134453-134454 of 2019;**

4. I.A. No. 171139 & 171142 of 2019;
5. I.A. Nos. 3419 & 3420 of 2020 with I.A. No. 3424 of 2020;
6. I.A. Nos. 4115 of 2020 with I.A. Nos. 4118 and 4119 of 2020;
7. I.A. Nos. 15274 of 2020 with I.A. Nos. 15276-15277 of 2020

**I.A NO D. NO. 31832/2020**

The contents of this application may be scrutinized by the Central Empowered Committee who may submit its response to it within a period of four weeks.

List the I.A. after four weeks.

**I.A NOS. 72769 AND 72770/2020**

Heard.

There is no dispute that the trees which have fallen due to strong cyclone/storm of 11.04.2018 and 02.05.2015 numbering 702 tress need to be removed from various locations of the District of Agra, U.P. Accordingly, we allow the applications in terms of prayer Clause (a) which reads as under:

> "(a) grant permission to collect and remove 702 fallen trees from various location of District Agra, U.P. which fell due to strong cyclone/storm of 11.04.2018 and 02.05.2015".

As regards the general exemption from order dated 08.05.2015 for felling and disposal of diseased, dry, fallen and uprooted trees in the TTZ area, we are of the view that if any authority or person wishes to remove and dispose of diseased, dry and fallen or

**uprooted trees in the TTZ area, they shall make an application to the Central Empowered Committee giving an exact description and location of the fallen trees that are intended to be removed.**

**The CEC shall thereupon visit the site and inspect the trees and grant or deny permission and report the same to this Court. The report shall be placed before the Court along with the application made by the persons who intend to remove trees.**

**Interlocutory applications are disposed of accordingly.**

**I.A NO. 42482/2020**

**This application is allowed in terms of its prayer clause (a), (b) and (c) of para 10 which reads as under:**

> **(a) That in para-8 of the Order, the word "macro" has been used. It may kindly be clarified to mean " medium" , as the Ministry of Micro, Small and Medium Enterprises. Government of India, used the word "medium" in place of "macro". The said Notification dated 29.09.2006 of Ministry is annexed hereto and marked as ANNEXURE A/3.**
>
> **(b) That in para-8 and 9 of the Order, the phrase "non polluting" has been used, which may kindly be clarified to mean the industries which are "compliant of all environment laws and norms in force" or Hon'ble Court may pass suitable order to clarify non-polluting industries.**
>
> **(c) That in para-8 and 9 of the Order, the word "eco-friendly" has been used with reference to the industrial units. It would be appropriate if this Hon'ble Court may clarify that the term " eco-**

**friendly" to mean "use of natural gas as an industrial fuel" as per judgment of 30th December 1996.**

**As regards prayers in clauses (d) and (e) of para 10 of the instant application, Ms. Aishwarya Bhati, learned Additional Solicitor General appearing on behalf of the State of U.P., seeks some time to place on record the categories into which the industries are divided according to the degree of air pollution involved.**

**List after one week.**

**I.A NO. 577/2017**

**List this interlocutory application after two weeks.**

**I.A.NO. 51269 Of 2017**

**Mr. Gaurav Agrawal, learned counsel appearing as amicus curiae in W.P.(Civil) No. 295 of 2012 states that the State of U.P. intends to make fresh realignment of the proposed road. We consider it appropriate to direct that the State of U.P shall ensure that the realignment of the proposed road is done in a manner which involves the felling of least number of trees as far as possible. The State shall bear in mind the observations made by this Court on the last occasion that even if the realignment results in the road not being straight, it can be accepted since straight roads entice people to go at high speeds increasing the risk of accidents. Realignment Plan may be**

**submitted within a period of three months.**

**List thereafter.**

**I.A No. 136682 AND 136683/2018**

**The Rail Vikas Nigam Limited has applied for permission to construct 3rd Rail Line between Mathura Junction to Jhansi. The proposed rail line is of about 274 km, out of which a stretch of 80 km goes to TTZ area. According to the Rail Vikas Nigam, the project will require permission to cut 4102 trees. It is submitted that laying of this line is necessary because the present track between Delhi to Mathura-Jhansi is totally choked and results in hours long delay.**

**We have heard learned counsel for the parties and we are of the view that it would be appropriate to permit 4102 trees to be cut and removed by the Rail Vikas for the purpose of laying the 3rd railway track. The permission is, however, being granted subject to the following conditions which are suggested by the Central Empowered Committee which reads as under:**

**i) the felling of trees on the Right of Way identified for the project shall be limited to the bare minimum number and which is absolutely unavoidable;**

**ii) that for felling of trees on non-forest Government land and non-forest private land the requisite permission of the competent authority under the Uttar Pradesh Protection of Trees Act, 1976 will be obtained;**

**iii)the 41 Ha of land in village Chatikara near Vrindavan Station identified for taking up of Compensatory Planting shall be chain link fenced on a 2**

**feet high footwall and shall be handed over to the Forest Department of Uttar Pradesh for raising compensatory plantation;**

**iv) the cost of planting of 41000 sapling, that is ten times in lieu of 4102 trees required to be felled, and its maintenance for a period of 7 years as estimated by the State Forest Department shall be deposited with the UP Forest Department in a separate account in a public sector bank before permission for felling of trees is granted;**

**v) the Regional Office of MoEF&CC will monitor the implementation of Compensatory Planting Activity; and**

**vi) the Chairman, TTZ Authority shall take all the necessary measures to ensure that no felling of trees take place within the TTZ without first obtaining prior permission of this Hon'ble Court.**

**Order accordingly.**

**I.A No. 46595 OF 2017**

**The Central Empowered Committee is directed to submit its response to this application within a period of two weeks.**

**List thereafter.**

**I.A D. NO. 102976 AND 102977/2019**

**Mr. S. Wasim Quadri, learned senior counsel appearing for the applicant(s) submits that the applicant(s) does not wish to press these applications since it is difficult to bear the cost of complying with the condition(s) that are being imposed by the CEC on felling of trees. This seems to be one of those rare cases where**

**CEC conditions have acted as a deterrent for felling of trees.**

**The interlocutory applications are dismissed as not pressed.**

**I.A NO. 97081 AND 97085/2018**

**Heard.**

**By this application, permission is sought for felling of 126 trees which appears to be coming in the way of the project of widening and strengthening of six-lane Road from Avantibai crossing of 11 km. Of Agra-Bah-Kachora Ghat Road. According to Mr. S. Wasim Qadri, learned senior counsel, it appears that permission for felling of 726 tress was already granted by this Court for the length of 10 km. However, only 1 km work remains to be completed and is pending primarily because of lack of permission to fell 126 trees which are in the remaining 1km part. It is pointed out that the CEC has already granted permission for such felling.**

**We, accordingly, permit the felling of 126 trees over the remaining 1 km of the project for widening and strengthening of six-lane Road from Avantibai crossing of 11 km Of Agra-Bah-Kachora Ghat Road subject to the CEC conditions which reads as under:**

**a) for non-forest use of the forest land formal approval of MoEF&CC under the Forest (Conservation) Act, 1980 will be obtained;**

**b) the Net Present Value (NPV) for the forest land diverted will be deposited in the Compensatory Afforestation Fund;**

**(c) The felling of trees identified on the Right of Way shall be limited to the bare minimum number of trees and which is absolutely essential for implementation of the proposal;**

**d) the Regional Director, Social Forestry, Agra will undertake compensatory afforestation by planting 1260 plants of indigenous species (ten times the number of trees to be felled) on 1.40 ha of non-forest land in GATA No. 10 of Mauja Mutaval of Tehsil Fathebad at the cost of the user agency, UP. Public Works Department and the 1.40 ha. of the compensatory**

**afforestation land shall be notified as protected forest;**

**e) the boundary of compensatory afforestation planting site shall be chain-link fenced at the cost of the Applicant on a 2 feet high footwall to protect the plants from being browsed by cattle and other animals and the land shall be handed over to the State Forest Department for raising compensatory plantation;**

**f) provision of watering of plants during summer months specially in the first three years of planting and maintenance are included in the estimate to achieve better success rate;**

**g) the funds required for raising the compensatory planting including cost of fencing, as estimated by the State Forest Department, shall be deposited by the Applicant with the Regional Director, Social Forestry Agra in a separate bank account to be opened for the purpose in a**

**nationalized bank before permission is issued for felling of trees by the Forest Department;**

**h) the Regional office of the Ministry of Environment, Forest and Climate Change will monitor the implementation of the compensatory afforestation programme; and**

**I) the Chairman, TTZ Authority will ensure that no felling of trees takes place within the areas falling in TTZ without first obtaining the permission of this Hon'ble Court.**

**Interlocutory applications are disposed of accordingly.**

**I.A NO. 19749/2018**

**In this application, permission is sought to fell 317 trees which are coming in the way of the project of widening and strengthening of six-lane Road from Avantibai crossing to Rohta. We consider it appropriate to direct the State of U.P. to re-examine the need for widening and strengthening of six-lane Road and possibility of saving a greater number of trees in the process. The CEC may submit fresh suggestions within a period of four weeks from today.**

**List after four weeks.**

**(MADHU BALA)**
**AR-CUM-PS**

**(INDU KUMARI POKHRIYAL)**
**ASSISTANT REGISTRAR**

**ITEM NO.1 COURT NO.2 SECTION PIL-W**

**S U P R E M E C O U R T O F I N D I A**
**RECORD OF PROCEEDINGS**

**Writ Petition(s)(Civil) No(s). 13381/1984**

**M.C. MEHTA Petitioner(s)**

**VERSUS**

**UNION OF INDIA & ORS. Respondent(s)**

**(...(1) IA NO. 487/2009 (APPLN. FOR DIRECTIONS ON BEHALF OF TAJ WESTERN GATE MARKET ASSN.)(2) IA NOS. 160731 AND 160732/2022(3) IA D. NO. 81951/2022 (APPLN. FOR PERMISSION TO CUT AND REMOVE TREES ON BEHALF OF STATE OF U.P.)(4) IA D. NOS. 85203/2022 AND 103208/2022 (APPLNS. FOR DIRECTIONS AND IMPLEDMENT ON BEHALF OF STATE OF RAJASTHAN)(5) IA NOS. 94794 and 94795/2019"ONLY" IN W.P. (C) NO. 13381/1984 ARE LISTED."ONLY" NAMES OF THE FOLLOWING ADVOCATES MAY BE TREATED TO HAVE BEEN SHOWN IN THE LIST.PETITIONER-IN-PERSON MR. A.D.N. RAO, ADVOCATE (A.C.)MR. AMRISH KUMAR,MR. M.K. MARORIA,MR. G.S. MAKKER, MR. VIJAY PANJWANI,MR. KAMLENDRA MISHRA, MR. SANDEEP KUMAR JHA, MR. M.C. DHINGRA, Mr. E.C. AGRAWALA, ADVOCATES )**

**IA NO.100802/2022- TREE CUTTING AND DIVERSION OF PROTECTED FOREST LAND**
**IA NO.87395/2022-TREE CUTTING AND DIVERSION OF PROTECTED FOREST LAND**
**IA NO.87400/2022-TREE CUTTING AND DIVERSION OF PROTECTED FOREST LAND**
**IA NOS.3975 & 3976 OF 2018-APPLICATIONS FOR DIRECTIONS AND EXEMPTION FROM FILING TYPED COPY OF THE PROJECT PROFILE ON BEHALF OF U.P. STATE INDUSTRIAL DEVELOPMENT CORPORATION**
**IA 116768/2018-FOR IMPLEADMENT AND IA NO.114057/2018- FOR DIRECTIONS**

**Date : 09-11-2022 These applications were called on for hearing today.**

**CORAM :**
**HON'BLE MR. JUSTICE SANJAY KISHAN KAUL**
**HON'BLE MR. JUSTICE ABHAY S. OKA**

**Mr. A.D.N. Rao, Advocate (A.C.)**

Signature Not Verified
Digitally signed by ASHA SUNDRIYAL
Date: 2022.11.12 14:03:26 IST
Reason:

**FOR PARTIES:-**

**Ms. Aishwarya Bhati, Ld.ASG**
**Mr. V.K. Shukla, Sr. Adv.**
**Mr. Rajeev Kumar Dubey, Adv.**
**Mr. Ashiwan Mishra, Adv.**
**Mr. Siddarth Krishan Dwivedi, Adv.**
**Ms. Vaidruti Mishra, Adv.**

**Mr. Kamlendra Mishra, Adv.**
**Mr. Suhasini Sen, Adv.**
**Mr. S.S. Rebello, Adv.**
**Ms. Ruchi Kohli, Adv.**
**Mr. T.S. Sabarish, Adv.**
**Mr. Kanu Agrawal, Adv.**
**Ms. Archana Pathak Dave, Adv.**
**Mr. G.S. Makker, AOR**
**Mr. Amrish Kumar, AOR**
**Mr. M.K. Maroria,AOR**

**Mr. Mukul Rohatgi, Sr. Adv.**
**Mr. E. C. Agrawala, AOR**
**Mr. Sunil Murarka, Adv.**
**Mr. Ankur Saigal, Adv.**
**Mr. Anshuman Srivastava, Adv.**
**Ms. Shalini Sharma, Adv.**

**Mr. Ravi Prakash Mehrotra, Sr. Adv.**
**Mr. Apoorv Srivastava, Adv.**

**Mr. Vijay Panjwani, Adv.**

**Mr. Kamlendra Mishra, AOR**

**Mr. Sandeep Kumar Jha, AOR**

**Mr. M.C. Dhingra, AOR**

**Mr. E.C. Agrawala, AOR**

**Ms. Aishwarya Bhati, Ld. ASG**
**Mr. Tavinder Sidhu, AOR**
**Mr. Shreyansh Rathi, Adv.**
**Mr. Nitin Pavuluri, Adv.**

**Ms. Ishita Deswal, Adv.**
**Ms. Supriya Juneja, AOR**

**Mr. Jogy Scaria, AOR**
**Mr. Reegan S. Bell, Adv.**
**Ms. Beena Victor, Adv.**

**Mr. Ankur Prakash, AOR**
**Mr. Gurmeet Singh Makker, AOR**
**Mr. Kamlendra Mishra, AOR**

**Mr. Pradeep Misra, AOR**
**Mr. Daleep Dhyani, Adv.**
**Mr. Manoj Kumar Sharma, Adv.**
**Mr. Suraj Singh, Adv.**

**Mr. Rakesh K. Mudgal, AAG**

**Mr. Samar Vijay Singh, AOR**
**Ms. Amrita Verma, Adv.**

**Dr. Manish Singhvi, Sr. Adv.**
**Mr. Arpit Parkash, Adv.**
**Mr. Vikalp Sharma, Adv.**
**Mr. Sandeep Kumar Jha, AOR**

**Mr. P. Parmeswaran, AOR**

**Mr. Ajay Bansal, Adv.**
**Mr. Gaurav Yadava, Adv.**
**Ms. Veena Bansal, Adv.**

**Mr. Abhimanyu Mahajan, Adv.**
**Mr. Mayank Joshi, Adv.**

**Mr. Nikhil Goel, AOR**

**Mr. P. Narasimhan, AOR**

**Mr. V.K. Singh, Sr. Adv.**
**Mr. Hitesh Kumar Sharma, Adv.**
**Mr. Akhileshwar Jha, Adv.**
**Ms. Yamini Sharma, Adv.**
**Ms. Niharika Dwivedi, Adv.**
**Ms. Shweta Sand, Adv.**
**Mr. Narendra Pal Sharma, Adv.**
**Dr. (Mrs.) Vipin Gupta, AOR**

**M/S. Manoj Swarup And Co., AOR**

**Mr. Prashant Kumar, AOR**

**Ms. Mridula Ray Bharadwaj, AOR**

**Mr. Rajiv Tyagi, AOR**

**Mrs. Laxmi Arvind, AOR**

**Petitioner-in-person**

**Applicant-in-person**

**Mr. Atishi Dipankar, AOR**

**Mr. Ajay K. Agrawal, AOR**

**Mr. Anil Gaur, Adv.**
**Ms. Neha Chaudhary, Adv.**
**Dr. Sunil K. Khattri, Adv.**
**Mr. Ambrish Kumar Rai, Adv.**

**Mr. Badri Prasad Singh, AOR**

**Mr. Shiv Prakash Pandey, AOR**

**Mr. M. R. Shamshad, AOR**

**Mrs. Suchitra Atul Chitale, AOR**

**Mr. Lakshmi Raman Singh, AOR**

**Mr. Sudhir Kulshreshtha, AOR**

**Mr. Ajit Sharma, AOR**

**Mr. P. K. Manohar, AOR**

**Mrs. Rachana Joshi Issar, AOR**

**Mr. Katubadi Ismail, Adv.**
**M/S. Lawyer S Knit & Co, AOR**

**Mrs. Rachna Gupta, AOR**

**Mr. Shantanu Krishna, AOR**

**Mr. Anurag Kishore, AOR**

**Mr. Abhinav Agrawal, AOR**

**Mr. Mukesh Kumar Maroria, AOR**

**Ms. Mayuri Raghuvanshi, AOR**

**Mr. Abhinav Shrivastava, AOR**

**Mr. Amrish Kumar, AOR**

**Mr. Abhishek Chaudhary, AOR**

**Mr. Saurabh Mishra, AOR**
**Mr. Aditya Mishra, Adv.**
**Ms. Priya Kaushik, Adv.**
**Mr. Nirbhay Shankar Tiwari, Adv.**

**Mr. Gaurav Goel, AOR**

**Mr. Nischal Kumar Neeraj, AOR**

**M/S. GSL Chambers, AOR**

**Ms. Aparna Bhat, AOR**

**Mr. Gaurav Agrawal, AOR**

**Mr. Arvind Kumar Sharma, AOR**

**Mr. S.O. Sudhi, Adv.**
**Mr. S.D. Sudhi, Adv.**

**UPON hearing the counsel the Court made the following**

**O R D E R**

**IA NO. 487/2009 (APPLN. FOR DIRECTIONS ON BEHALF OF TAJ WESTERN GATE MARKET ASSN.**

**Learned Additional Solicitor General submits that the Ministry of Tourism would have to have a re-look on the rehabilitation plan *qua* existing shops in *Amrood-Ka-Tila* Parking Node.**

**An affidavit in this behalf be filed within six weeks, as prayed for.**

**Rejoinder, if any, be filed within two weeks thereafter.**

**List on 17.01.2023.**

**IA NO.160732/2022- FOR DIRECTIONS IN IA NO.91272/2022 IN IA NO.487/2009 IN WRIT PETITION [C] NO.13381/1984**

**The application is predicated on orders passed by this Court on 23/26-09-2022 which dealt with prayer 'A' for removal of all business activities within 500 meters from the boundary/peripheral wall of the monument Taj Mahal based on the principle of equality under Article 14 of the Constitution of India.**

**It is the say of the applicants that under the pretext of the aforesaid orders, notices have been**

**issued by the Agra Development Authority to about 2000 people located in Tajganj Township where apparently both residential and commercial activities are going on. It is their say that the purport of the order cannot be extended to the area of Tajganj Township.**

**On hearing learned counsel for the parties it thus, transpires that the area of Tajgunj Township falls within 500 meters radius. However, on our query, learned counsel for the Agra Development Authority fairly states that the notices dated 02.10.2022 or all other similar notices have been purely based on the aforesaid orders passed by us in IA No.91272/2022 and not on any independent verification.**

**We do believe that all these aspects were never pointed out at the relevant stage when the aforesaid orders were passed and the purport of the order was that the persons who were similarly situated as the 71 people and who continued to be on the periphery of the Taj Mahal, if any, action should be taken.**

**Learned Amicus Curiae points out that there are earlier orders *inter alia* of 24.03.1998 which, in turn, would require an Environmental Impact Assessment (EIA) to be done, based on the necessary survey in this 500 meters where this area also falls. On our query whether any such assessment was**

**done, it appears that the same has not happened reflecting a sorry state of affairs where a life sentence of 14 years is also not been found a time enough to do the needful! We, faced with the aforesaid position, on suggestions of the Amicus appoint National Environmental Engineering Research Institute (NEERI), Nagpur to carry out the necessary impact assessment within the periphery of Tajganj to the extent of 500 meters and suggest necessary remedies i.e. which of the places would require shifting or closures of businesses depending on their environmental impact on Taj Mahal.**

**We call upon NEERI to carry out the necessary impact assessment as early as possible and submit a report to this Court. The charges will be paid by the Agra Development Authority. In case of any difficulty in implementation, NEERI is given liberty to move this Court.**

**The notices already issued, needless to say, would not be acted upon awaiting that report.**

**The application stands disposed of.**

**On submission of the report, the matter would be considered for necessary directions.**

**IA D. NO.81951/2022- APPLICATION FOR PERMISSION TO CUT AND REMOVE TREES ON BEHALF OF STATE OF U.P.**

**The prayer made in this application is to cut and remove 1032 trees/plants coming in the way of**

**proposed four lane road to be constructed from Yamuna Expressway to Vrindavan which is proposed from 108th Km of Yamuna Expressway to *Pagal Baba Mandir* at Vrindavan of total stretch of 7.278 Kms. A status report dated 20.10.2022 has been filed by the Central Empowered Committee called for in pursuance to our order dated 23.09.2022.**

**On visit of the site and on verification of areas for afforestation, considering that the project involves construction of a four lane road for vehicle movements through decongestion and would reduce the pollution, the request has been accepted as per the report and non-forest land for compensatory plantation also has been identified by the project authorities who are agreeable to bear the costs of raising minimum of 10,350 plants in lieu of 1032 plants required to be felled.**

**On hearing learned counsel for parties and more specifically the Amicus who joins the request for acceptance of the report, we consider appropriate to permit felling of these 1032 trees for development of 7.278 Kms long four lane road way on terms and conditions *inter alia* for afforestation specified in para 8 of the report as under:**

**"i) the felling of trees along the proposed four lane road alignment shall be restricted**

**to the bare minimum and which is absolutely unavoidable;**

**ii) compensatory plantation of minimum 10350 trees of indigenous species in lieu of 1032 trees proposed to be felled shall be undertaken by the Regional Director, Social Forestry, Agra at the cost of the Applicant on the 10.40 Ha. Of non-forest land allotted for the purpose in Khasra No.02 me, in Village Tatrota Khadar, Tehsil Mahavan, District Mathura falling within the TTZ area;**

**iii) the 10.40 ha of the Compensatory Afforestation land shall be handed over to the Regional Director, Social Forestry, Agra free from all encumbrances and the said land shall be chain-link fenced on 2 feet high footwall at the cost of the project proponent/Applicant;**

**iv) the cost of compensatory afforestation including cost of chain-link fencing as assessed by Uttar Pradesh Forest Department at present day cost will be deposited in a Savings Bank account in a nationalized bank before grant of permission for felling of**

**trees under the Uttar Pradesh Protection of Trees Act, 1976;**

**v) the Chairman, Taj Trapezium Zone (Divisional Commissioner, Agra) will take all necessary measures to ensure that no felling of trees takes place within the area falling in TTZ without first obtaining permission of this Hon'ble Court; and**

**vi) the Regional Office of the Ministry of Environment, Forest and Climate Change will monitor the implementation of compensatory planting activity."**

**The trees to be felled are specified as Annexure R to the report which is also to be adhered to.**

**The suggestion of completing afforestation within a period of six months is accepted and the Amicus will ensure the same by calling for the reports from the concerned authorities with photographs, if necessary, visit to the site.**

**The application stands disposed of.**

**<u>IA D. No.85203/2022- FOR DIRECTIONS</u>**

**Learned Amicus submits the report in this behalf**

**by the Central Empowered Committee is awaited.**

**The application be placed before the Court after the report is received.**

**IA No.94795/2019 - FOR INTERVENTION**

**It is submitted that change of technology has called for moving the present application seeking modification of the order dated 25.11.2004 passed by this Court in IA 426/2004 by changing condition Nos.6 and 13 requiring that the ASI was to issue computerized electronic ticketing and boarding passes to visitors 24 hours in advance for night view. It is submitted that the process is now online for the day visits and the time limitation of 24 hours results in persons requiring to stay over night in Agra and then apply within the time stipulated. This would be obviated if the process is made online.**

**There appears to be no objection to the aforesaid process by any of the stakeholders.**

**We thus, permit the prayer in the aforesaid terms permitting the process of booking for night viewing by the e-process and the ASI would adhere to the direction in terms thereof modifying order dated 25.11.2004 to that extent.**

**The application stands disposed of.**

**IA NO.100802/2022- TREE CUTTING AND DIVERSION OF PROTECTED FOREST LAND**
**IA NO.87395/2022-TREE CUTTING AND DIVERSION OF PROTECTED FOREST LAND**
**IA NO.87400/2022-TREE CUTTING AND DIVERSION OF PROTECTED FOREST LAND**

**Taken on Board.**

**It is submitted that these are arising on account of the requirements of the National Highway Authority of India for tree felling etc. The prayer is made that they may be referred to the Central Empowered Committee for its report.**

**Ordered accordingly.**

**List after the report is received.**

**IA NOS.3975 & 3976 OF 2018- APPLICATIONS FOR DIRECTIONS AND EXEMPTION FROM FILING TYPED COPY OF THE PROJECT PROFILE ON BEHALF OF U.P. STATE INDUSTRIAL DEVELOPMENT CORPORATION**

**Taken on Board.**

**At request, the aforesaid applications also be put on the next date when the matter is listed.**

**IA 116768/2018-FOR IMPLEADMENT AND IA NO.114057/2018-FOR DIRECTIONS**

**Taken on Board.**

**Learned Amicus states that the appropriate authority would be the Gas Authority of India Ltd. (GAIL) which is required to respond to the same.**

**Let notice issue to GAIL to place on record their responses to these applications.**

**These applications be listed on the next date when the other applications are listed.**

**List on 17.01.2023.**

**(ASHA SUNDRIYAL)**
**ASTT. REGISTRAR-cum-PS**

**(POONAM VAID)**
**COURT MASTER (NSH)**

# क्षेत्रीय कार्यालय

राजस्थान राज्य प्रदूषण नियन्त्रण मंडल
जिन्दल हॉस्पीटल के पीछे, श्यामा प्रसाद मुखर्जी नगर, भरतपुर (राज.)
ई–मेल :– rorpcb.bharatpur@gmail.com
दूरभाष सं. :– 05644-238114

अति–आवश्यक

रा.प्र.नि.मं./क्षे.का. (भरतपुर)/सामान्य–254/150-151 दिनांक: 25/04/2024

1. उप वन संरक्षक, वन्य जीव, भरतपुर
   जिला भरतपुर

2. उप खण्ड अधिकारी , भरतपुर (प्रतिनिधि जिला कलेक्टर, भरतपुर)
   जिला भरतपुर

विषय :– केवलादेव नेशनल पार्क भरतपुर में पेड़ों के कटने की सूचना के सम्बन्ध में।

संदर्भ :– माननीय राष्ट्रीय हरित प्राधिकरण में ओ.ए. संख्या 41/2024 (सी.जैड.), डॉ. कृष्ण प्रताप सिंह विरूद्ध एम् .ओ.ई.ऍफ़ व् सी. सी तथा अन्य, आदेश दिनांक 01-04-2024

महोदय,

उपरोक्त विषयान्तर्गत एवं संदर्भित आदेश के संबंध में लेख है कि माननीय राष्ट्रीय हरित प्राधिकरण में विचाराधीन ओ.ए. संख्या 41/2024 (सी.जैड.) डॉ. कृष्ण प्रताप सिंह विरूद्ध एम् .ओ.ई.ऍफ़ व् सी. सी तथा अन्य में संदर्भित आदेश दिनांक 01-04-2024 के अनुसार जिला कलेक्टर भरतपुर एवं राजस्थान राज्य प्रदूषण नियंत्रण मण्डल की संयुक्त कमेटी का गठन किया गया है। उक्त कमेटी द्वारा आदेश पारित होने की दिनांक से 6 सप्ताह के अन्दर प्रभावित क्षेत्र का संयुक्त निरीक्षण कर निरीक्षण की तथ्यात्मक एवं कार्यवाही की रिपोर्ट माननीय न्यायालय के समक्ष प्रस्तुत करनी है। उक्त संयुक्त कमेटी द्वारा दिनांक 25.04.2024 को मौका निरीक्षण किया गया है। कमेटी द्वारा केवलादेव नेशनल पार्क भरतपुर में पेड़ों के कटने की सूचना के सम्बन्ध में जानकारी, की गयी कार्यवाही की सूचना व् मौका निरीक्षण के दौरान बताये गए बिन्दुओं की सूचना चाही है।

अतः उक्त सूचना शीघ्रताशीघ्र इस कार्यालय को भिजवाने का श्रम करें।

भवदीय,

(उमेश कुमार)
क्षेत्रीय अधिकारी
रा.प्र.नि.मं. भरतपुर
O/C

Scanned with CamScanner

# कार्यालय उप वन संरक्षक (वन्यजीव) भरतपुर

Telephone no 05644.222777 Email ID dirkeoladeo@gmail.com,dcfwl.bhp.forest@rajasthan.gov.in

क्रमांक/एफ ( ) विधि/उवसंवजी/2024–25/ 3430 दिनांक 29-4-24

निमित्त,

क्षेत्रीय अधिकारी,
राजस्थान राज्य प्रदूषण नियन्त्रण मंडल,
श्यामा मुखर्जी नगर, भरतपुर।

**विषयः– केवलादेव नेशनल पार्क भरतपुर में पेडों के कटने की सूचना के सम्बन्ध में।**

संदर्भः–आपका पत्र क्रमांक रा.प्र.नि.मं./क्षे.का. (भरतपुर)/सामान्य–254/150–151 दिनांक 25.04.2024

महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि केवलादेव नेशनल पार्क भरतपुर में पेडों के कटने की सूचना के संबंध में मौका निरीक्षण के दौरान बताये गये बिन्दुओं की सूचना निम्न प्रकार है :–

1. डा0 के.पी.सिंह अध्यक्ष, बायोडायवर्सिटी रिसर्च एण्ड डवलपमेंट सोसाईटी द्वारा शिकायती पत्र पत्र संख्या BRDS/jun/2023/01 दिनांक 16.06.2023 द्वारा केवलादेव राष्ट्रीय उद्यान के अन्दर कच्चे रास्ते का निर्माण एवं नये तालाब के लिए की गई खुदाई के संबंध में शिकायत अध्यक्ष टी.टी. जैड. प्राधि. आगरा को की गई, जिसकी तथ्यात्मक रिपोर्ट इस कार्यालय के पत्रांक 2958–60 दिनांक 30.06.2023 द्वारा मण्डलायुक्त एवं अध्यक्ष, टी.टी. जैड. प्राधि. आगरा, यू.पी.आगरा एवं जिला कलक्टर, भरतपुर को प्रेषित की गई है (प्रति संलग्न)।
2. केवलादेव राष्ट्रीय उद्यान का अपना मैनेजमेंट प्लान है, जो कि वर्ष–2027 तक मान्य है। यह मैनेजमेंट प्लान वन्यजीव संरक्षण अधिनियम, 1972 के अन्तर्गत बनाया गया है और यह सक्षम स्तर से अनुमोदित है। केवलादेव राष्ट्रीय उद्यान के **मैनेजमेंट प्लान के पृष्ठ संख्या 149 एवं 188** में अनुमोदित वन्यजीव सुरक्षा कैनाल एवं पैरीफेरल ट्यूरिज्म पथ, प्रोटेक्शन रोड इत्यादि का प्रावधान स्वीकृत है(प्रति संलग्न)।

इसका मुख्य उद्धेश्य पार्क के चारों ओर गश्त करना है, जिससे वन एवं वन्यजीवों की सुरक्षा को प्राथमिकता मिलेगी। केवलादेव राष्ट्रीय उद्यान के अन्दर वन्यजीवों को पानी पीने के नये तालाब बनाये जाने के प्रावधान भी मैंनेजमेंट प्लान में अनुमोदित है, जिससे ग्रीष्मकाल में वन्यजीवों को पानी की प्रचुर मात्रा उपलब्ध हो

सके। इससे कच्चे रास्ते के आस–पास वृक्ष एवं झाडियों को सुरक्षित कर उद्यान के हैबीटाट को और सुदृड करने का कार्य किया जायेगा।

3. **वन्यजीव संरक्षण अधिनियम, 1972 की धारा 33 एवं 35(3A)** के अन्तर्गत मुख्य वन्यजीव वार्डन को राष्ट्रीय उद्यान में कराये जाने वाले कार्यों की प्रबन्धन योजना तैयार कर अनुमोदित करने के लिये को अधिकृत किया गया है(प्रति संलग्न)।
4. केवलादेव राष्ट्रीय उद्यान की पारिस्थितिकी के अनुसार सभी कार्य मैंनेजमेंट प्लान के प्रावधानुसार सक्षम स्तर से पूर्व से अनुमोदित अनुसार कराये जाते हैं।

संलग्नः– उपरोक्तानुसार

भवदीय,

(मानस सिंह)
उप वन संरक्षक (वन्यजीव)
भरतपुर

# कार्यालय उप वन संरक्षक (वन्यजीव) भरतपुर

क्रमांक एफ ( )विकास/उवसंवजी/2023/2957 दिनांक 30-6-23

निमित:–

मुख्य वन संरक्षक वन्यजीव एवं,
क्षेत्र निदेशक, रणथम्भौर बाघ परियोजना,
सवाईमाधोपुर।

विषय:–ताज ट्रिपेजियम जोन के अन्तर्गत भरतपुर राजस्थान स्थित केवलादेव नेशनल पार्क में पेड व झाडियों को काटकर वन्यजीवों के हैबीटाट को नष्ट होने से रोकने हेतु डा0 के.पी.सिंह द्वारा प्रस्तुत शिकायती पत्र के सम्बन्ध में।

संदर्भ:–टी.टी.जेड. प्रा. आगरा का पत्रांक 169/TTZ(PMU)/MISC/2023 दिनांक 22.06.2023

महोदय,

उपरोक्त विषयान्तर्गत निवेदन है कि डा0 के.पी. अध्यक्ष, बायोडायवर्सिटी रिसर्च एण्ड डवलपमेंट सोसाइटी द्वारा शिकायती पत्र संख्या BRDS/June/23/01 दिनांक 16.06.2023 (छायांप्रति संलग्न है) द्वारा केवलादेव नेशनल पार्क के अन्दर नये कच्चे रास्ते का निर्माण एवं नये तालाब के लिए की गई खुदाई के सम्बन्ध में शिकायत अध्यक्ष टी.टी.जेड. प्राधि. आगरा को की गई है।

इसके सम्बन्ध में तथ्यात्मक रिपोर्ट निम्नप्रकार है:–

1. डा0 के.पी.सिंह द्वारा यह शिकायत की गई है कि केवलादेव नेशनल पार्क में कच्चे रास्ते बनाने हेतु पेड व झाडियों को काटा गया है जिससे वन्यजीवों को नुकसान पहुँचेगा। यह तथ्य पूर्णरूप से गलत है।

   केवलादेव नेशनल पार्क के मैनेजमेंट प्लान में अनुमोदित पैरीफेरल कैनाल एवं पैरीफेरल प्रोटेक्शन रोड का प्रावधान स्वीकृत है। इसका मुख्य उद्देश्य पार्क के चारों ओर गश्त करना है, जिससे वन एवं वन्यजीवों की सुरक्षा को और प्राथमिकता मिलेगी। इससे पानी की समस्या को भी हल करने में काफी सहयोग प्राप्त होगा। इस कच्चे रास्ते के आस–पास वृक्ष एवं झाडियों को लगाकर हैबीटाट को और सुदृढ़ करने का कार्य किया जायेगा।

2. केवलादेव नेशनल पार्क के अन्दर नये तालाब बनाने का प्रावधान भी मैनेजमेंट प्लान में अनुमोदित है। ये तालाब ग्रीष्म काल में मछलियों एवं कछुओं को एक हैबीटाट के रूप में उपलब्ध रहेंगे। जिससे ग्रीष्म काल में भी पक्षियों को भोजन एवं पानी की प्रचुर मात्रा उपलब्ध रहेगी। ये पानी के स्त्रोत अन्य वन्यजीव व पेडों के लिए काफी लाभदायक सिद्ध होंगे। इन तालाबों में पार्क में विभिन्न स्त्रोंतों से उपलब्ध होने वाले पानी को रखकर उसका दीर्घकालीन परिणाम पर भी कार्य एवं डेटा संधारित किया जावेगा।

उपरोक्त सन्दर्भित शिकायती पत्र में उठाये गये बिन्दु केवलादेव राष्ट्रीय उद्यान की पारिस्थितिकी के अनुसार वास्तविक तथ्यों से बिल्कुल भी मेल नही खाते हैं तथा केवलादेव नेशनल पार्क में कराये जा रहे सभी कार्य मैनेजमेंट प्लान में सक्षम स्तर से पूर्व से ही अनुमोदित है। अतः तथ्यात्मक रिपोर्ट श्रीमानजी को अवलोकनार्थ प्रस्तुत है।

संलग्न:–उपरोक्तानुसार

भवदीय,

Manas

(मानस सिंह)
उप वन संरक्षक (वन्यजीव)
भरतपुर
दिनांक 30-6-23

क्रमांक/सम/2958-60

प्रतिलिपि:–निम्नांकित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

1. मण्डलायुक्त एवं अध्यक्ष, टी.टी.जैड. प्रा. आगरा, यू.पी. आगरा।
2. क्षेत्रीय मुख्य वन संरक्षक, भरतपुर।
3. जिला कलक्टर, भरतपुर।

Manas

उप वन संरक्षक (वन्यजीव)
भरतपुर



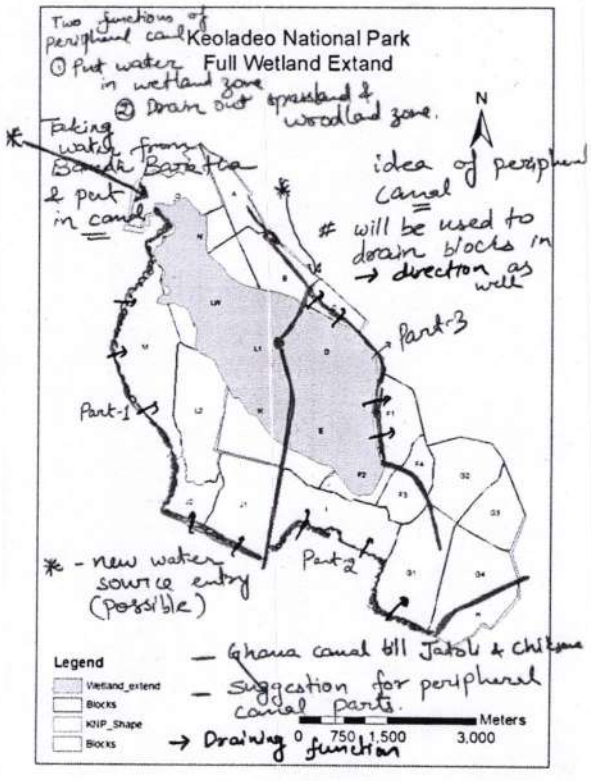
Scanned with OKEN Scanner

during summers. Suggested sites are - Near Dabri waala Kua, near Sapan Mori, in block B near Gupt Mori, near boating platform. These should be lined to reduce water loss.

**2 New peripheral water body/canal**

Along the peripheral wall and road / embankment proposed to be built as part of protection infrastructure, the soil extraction for the embankment can develop into a storage facility. Also, new water storage areas can be developed to allow Blocks F-1, N-02,O-02 to get water directly as and when needed. This storage body can be in the form of a two part linear structure. This provision will allow the Park management to obtain and store water as and when it is available. This will provide flexibility to water management.

Peripheral canal can be used to provide water flow in woodland and grassland blocks thereby helping in restoring the soil moisture in these areas and also restoring old lost ecosystems.



create the possibility of utilizing the current parking and main entrance space in some more efficient ways.

### 7.4.2. Maintenance and enhancement of current tourism infrastructure

The existing tourism infrastructure which needs maintenance and enhancement is as under:

1. All the roads, paths and trails in the tourism zone require regular maintenance though no further expansion of metaled road network should be undertaken.Interlocking tiles or similar provisions can however, be made where they are essential.
2. Indigenous tree species viz. Zizyphus sp., Syzygium cumini, Acacia nilotica, Mitragyna parviflora, Ficus sp. should be planted along the avenues and roads of tourism zone.
3. Benches and utilities including drinking water points, toilets etc also require regular maintenance.
4. There are two cafeterias functional in the Park right now one of which needs to be shifted / closed down as suggested elsewhere. Possibilities of establishing mobile cafeteria could be explored at the Main Gate or outside. Staff Welfare Group / Eco-development Committees should be involved in management of cafeteria.
5. Tourist helpline and facilitation center need to be upgraded in line with
6. Souvenir shop needs to be upgraded with modern design; product placement and incentive based remuneration for the shopkeepers should be started in partnership with souvenir suppliers. In the wake of changes created by COVID 19 pandemic, in coming years, online point of

**31. Prohibition of entry into sanctuary with weapon.**—No person shall enter a sanctuary with any weapon except with the previous permission in writing of the Chief Wild Life Warden or the authorised officer.

**32. Ban on use of injurious substances.**—No person shall use, in a sanctuary, chemicals, explosives or any other substances which may cause injury to, or endanger, any wild life in such sanctuary.

**33. Control of sanctuaries.**—The Chief Wild Life Warden shall be the authority who shall control, [1][manage and protect all sanctuaries in accordance with such management plans for the sanctuary approved by him as per the guidelines issued by the Central Government and in case the sanctuary also falls under the Scheduled Areas or areas where the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007) is applicable, in accordance with the management plan for such sanctuary prepared after due consultation with the Gram Sabha concerned] and for that purpose, within the limits of any sanctuary,—

(*a*) may construct such roads, bridges, buildings, fences or barrier gates, and carry out such other works as he may consider necessary for the purposes of such sanctuary:

[2][Provided that no construction of [3][tourist lodges, including Government lodges, for commercial purposes], hotels, zoos and safari parks shall be undertaken inside a sanctuary except with the prior approval of the National Board.]

(*b*) shall take such steps as will ensure the security of wild animals in the sanctuary and the preservation of the sanctuary and wild animals therein;

(*c*) may take such measures, in the interests of wild life, as he may consider necessary for the improvement of any habitat;

(*d*) may regulate, control or prohibit, in keeping with the interests of wild life, the grazing or movement of [4][live-stock.]

[5]***

[6][**33A. Immunisation of live-stock.**—(*1*) The Chief Wild Life Warden shall take such measures in such manner, as may be prescribed, for immunisation against communicable diseases of the live-stock kept in or within five kilometres of a sanctuary.

(*2*) No person shall take, or cause to be taken or grazed, any live-stock in a sanctuary without getting it immunised.]

[7][**33B. Advisory Committee.**—(*1*) The State Government shall constitute an Advisory Committee consisting of the Chief Wild Life Warden or his nominee not below the rank of Conservator of Forests as its head and shall include a member of the State Legislature within whose constituency the sanctuary is situated, three representatives of Panchayati Raj Institutions, two representatives of non-governmental organisations and three individuals active in the field of wild life conservation, one representative each from departments dealing with Home and Veterinary matters, Honorary Wild Life Warden, if any, and the officer-in-charge of the sanctuary as Member-Secretary.

(*2*) The Committee shall render advice on measures to be taken for better conservation and management of the sanctuary including participation of the people living within and around the sanctuary.

(*3*) The Committee shall regulate its own procedure including quorum.]

**34. Registration of certain persons in possession of arms.**—(*1*) Within three months from the declaration of any area as a sanctuary, every person residing in or within ten kilometres of any such

---

1. Subs. by Act 18 of 2022, s. 12, for "manage and maintain all sanctuaries" (w.e.f. 1-4-2023).
2. Ins. by Act 16 of 2003, s. 16, (w.e.f. 1-4-2003).
3. Sub. by Act 18 of 2022, s. 12, for "commercial tourist lodges" (w.e.f. 1-4-2023).
4. Subs. by Act 44 of 1991, s. 21, for "cattle;" (w.e.f. 2-10-1991).
5. Clause (*e*) omitted by s. 21, *ibid.* (w.e.f. 2-10-1991).
6. Ins. by s. 22, *ibid.* (w.e.f. 2-10-1991).
7. Ins. by Act 16 of 2003, s. 17 (w.e.f. 1-4-2003).

sanctuary and holding a licence granted under the Arms Act, 1959(54 of 1959), for the possession of arms or exempted from the provisions of that Act and possessing arms, shall apply in such form, on payment of such fee and within such time as may be prescribed, to the Chief Wild Life Warden or the authorised officer, for the registration of his name.

(*2*) On receipt of an application under sub-section (*1*), the Chief Wild Life Warden or the authorised officer shall register the name of the applicant in such manner as may be prescribed.

[1][(*3*) No new licences under the Arms Act, 1959 (54 of 1959) shall be granted within a radius of ten kilometres of a sanctuary without the prior concurrence of the Chief Wild Life Warden.]

[2][(*4*) No renewal of any licence under the Arms Act, 1959, (54 of 1959) shall be granted to any person residing within ten kilometres of a sanctuary except under the intimation to the Chief Wild Life Warden or the authorised officer.]

*National Parks*

**35. Declaration of National Parks.**—(*1*) Whenever it appears to the State Government that an area, whether within a sanctuary or not, is, by reason of its ecological, faunal, floral, geomorphological or zoological association or importance, needed to be constituted as a National Park for the purpose of protecting, propagating or developing wild life therein or its environment, it may, by notification, declare its intention to constitute such area as a National Park.

[3][Provided that where any part of the territorial waters is proposed to be included in such National Park, the provisions of section 26A shall, as far as may be, apply in relation to the declaration of a National Park as they apply in relation to the declaration of a sanctuary.]

(*2*) The notification referred to in sub-section (*1*) shall define the limits of the area which is intended to be declared as a National Park.

(*3*) Where any area is intended to be declared as a National Park, the provisions of sections [4][19 to 26A (both inclusive except cause (*c*) of sub-section (*2*) of section 24)] shall, as far as may, be, apply to the investigation and determination of claims, and extinguishment of rights, in relation to any land in such area as they apply to the said matters in relation to any land in a sanctuary.

[5][(*3A*) When the State Government declares its intention under sub-section (*1*) to constitute any area as a National Park, the provisions of sections 27 to 33A (both inclusive), shall come into effect forthwith, until the publication of the notification declaring such National Park under sub-section (*4*).

(*3B*) Till such time as the rights of the affected persons are finally settled under sections 19 to 26A [both inclusive except clause (*c*) of sub-section (*2*) of section 24], the State Government shall make alternative arrangements required for making available fuel, fodder and other forest produce to the persons affected, in terms of their rights as per the Government records.]

(*4*) When the following events have occurred, namely,—

(*a*) the period for preferring claims has elapsed, and all claims, if any, made in relation to any land in an area intended to be declared as a National Park, have been disposed of by the State Government, and

(*b*) all rights in respect of lands proposed to be included in the National Park have become vested in the State Government,

the State Government shall publish a notification specifying the limits of the area which shall be comprised within the National Park and declare that the said area shall be a National Park on and from such date as may be specified in the notification.

---

1. Ins. by Act 44 of 1991, s. 22A (w.e.f. 21-5-2001).
2. Ins. by Act 18 of 2022, s. 13 (w.e.f. 1-4-2023).
3. Added by Act 44 of 1991, s. 23, (w.e.f. 2-10-1991).
4. Subs. by s. 23, *ibid.*, for "section 23, for "19 to 26 (both inclusive)" (w.e.f. 2-10-1991).
5. Ins. by Act 18 of 2022, s. 14 (w.e.f. 1-4-2023).